

BEFORE THE NATIONAL GREEN TRIBUNAL

O.A. No. 60/2024

CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

ATUL KUMAR JAIN

.....APPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS.

.....RESPONDENT

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Date: 25.06.2024

Place: Bhopal

Submitted by MPPCB:-



through Counsel

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Joint Committee Report

Submitted in reference to

Hon'ble National Green Tribunal (NGT)

Central Bench, Bhopal

Order dated 18.03.2024

In the matter of

Original Application No. 60/2024 (CZ)

Atul Kumar Jain

Vs

State of Madhya Pradesh

Inspection dated: 16.05.2024

Member of the Team

1. Sh. Lachha Ram Jangde, Deputy Collector, Satna
2. Sh. Jai Prakash Shukla, Member, MP-SEIAA, Bhopal
3. Sh. S.M. Pandey, Regional Head D'rate of Geology & Mining
Regional office, Rewa
4. Sh. Sunil Kumar Meena, Scientist "E", CPCB, RD, Bhopal
5. Dr. Puspendra Singh Bundela, Regional Officer, MPPCB
Satna

Joint Committee Report
O.A. No. 60/2024 (CZ)

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Joint Committee Report

Hon'ble NGT (CZ) vide its order dated 18.03.2024 in O.A. 60/2024 in the matter of Atul Kumar Jain Vs State of Madhya Pradesh directed under Para 22 as:

“The committee is directed to visit the place and submit the factual and action taken report within six weeks. The state PCB will be the nodal agency for coordination and logistic support.”

In Compliance of the direction, a committee was constituted as per the Para No. 21 of the order of the following nominated members:

1. Sh Lachha Ram Jangde, Deputy Collector, Satna
2. Dr. Jai Prakash Shukla, Member, MP-SEIAA, Bhopal
3. Sh S. N. Pandey, Regional Director, Bhaumiki, Rewa
4. Sh Sunil Kumar Meena, Scientist “E”, CPCB, RD, Bhopal
5. Dr. Puspendra Singh Bundela, Regional Officer, MPPCB, Satna

Copy of the committee members nomination is enclosed as **Annexure-I**. Copy of the letter issued to committee members and applicant w.r.t. scheduled visit is also enclosed as **Annexure-II**.

1.0 Work executed by the committee:

The committee conducted site visit on 16.05.2024 to account the factual status w.r.t. the issues raised under the present petition. The committee inspected all the stone crushers of Kothar & Devra village of Satna as mentioned in the petition. During the inspection, Sh. H. P. Singh, Mining Officer and Sh. Atul Kumar Jain, Applicant/Petitioner was also present to assist the committee. The field visit attendance is enclosed as **Annexure- III**.

The major issues raised by the petitioner were related to illegal operation of the stone crushers, illegal blasting, violating siting criteria, operation in cluster, revenue loss and environmental

damages to Air & water quality, health and agricultural production.

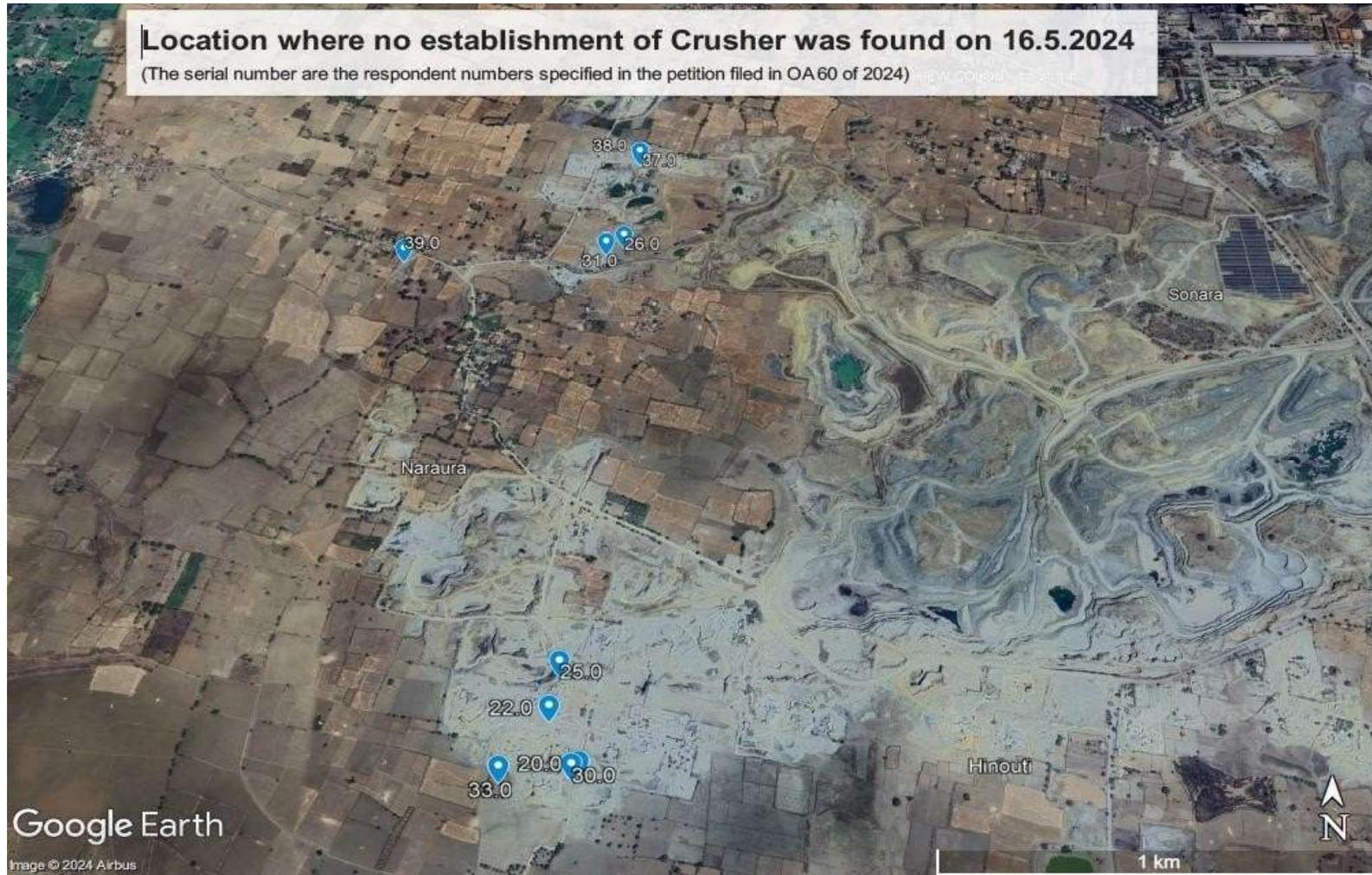
1.1 Status of statutory permission to Stone Crushers from MPPCB, Satna (till 16/05/2024).

As per the petition and discussion held with petitioner during field visit on 16.5.2024, it was inferred that the petition is related to the stone crushers established in Kothar & Devra villages of Satna district. In this regard, the documents & information furnished by regional officer, MPPCB, Satna on the status of the legality of the operation of stone crushers w.r.t. Consent to Establish (CTE) & Consent to Operate (CTO) reveals the following status of statutory permission to stone crushers as tabulated below:

S.No.	Consent Status (Till 16/05/2024)	Numbers
1	Consent to Establish (CTE) Only	02
2	Valid Consent to Operate	07
3	Expired Consent to Operate	04
4	Dismantled as per the records	01
5	Not found established during visit i.e. 16.5.2024 on the Khasra no. as provided in petition	10

Following are the details of 10 locations/Khasra no. which were mad respondents in the petition, where committee found no established during 16.5.2024.

S.NO.	S.NO. as per petition	Name as per the petition order dated	Latitude	Longitude
1	20	M/s. Pandey Stone Crusher Khasra No. 52, Village Kothar, Satna (M.P.)	24.5035278	81.1498889
2	22	M/s. Mahakal Stone Crusher Khasra No. 35/1/1, Village Kothar, Satna (M.P.) (Gyanendra Tiwari)	24.5048889	81.1491389
3	25	M/s. Tiwari Stone Crusher Khasra No. 39/3, Village Kothar, Satna (M.P.) (Pintoo Tiwari)	24.5060278	81.1493333
4	26	M/s. Geeta Stone Crusher Khasra No. 989, Village Kothar, , Satna (M.P.) (Gudda Singh)	24.5191111	81.1505556
5	30	Anandi Prasad Khasra No. 53, Village Kothar, Satna (M.P.)	24.5034722	81.1497222
6	31	Anandi Prasad Khasra No. 991, Village Kothar, Satna (M.P.)	24.5188611	81.1500556
7	33	Anuradha Pandey Khasra No. 65 Village Kothar, Satna (M.P.)	24.5034167	81.1480556
8	37	Raju Singh Parihar Khasra No 968/2, Village Devra, Satna (M.P.)	24.52225	81.151
9	38	Raju Singh Parihar Khasra No 968/4, Village Devra, Satna (M.P.)	24.52225	81.1509444
10	39	Narottam Mishra Khasra No 1068, Village Devra, Satna (M.P.)	24.5186111	81.1443611



Location where no establishment of Crusher was found on 16.5.2024
(The serial number are the respondent numbers specified in the petition filed in OA60 of 2024)

The google map showing 10 locations where no establishment of Stone crusher was found during filed visit on 16.5.2024.

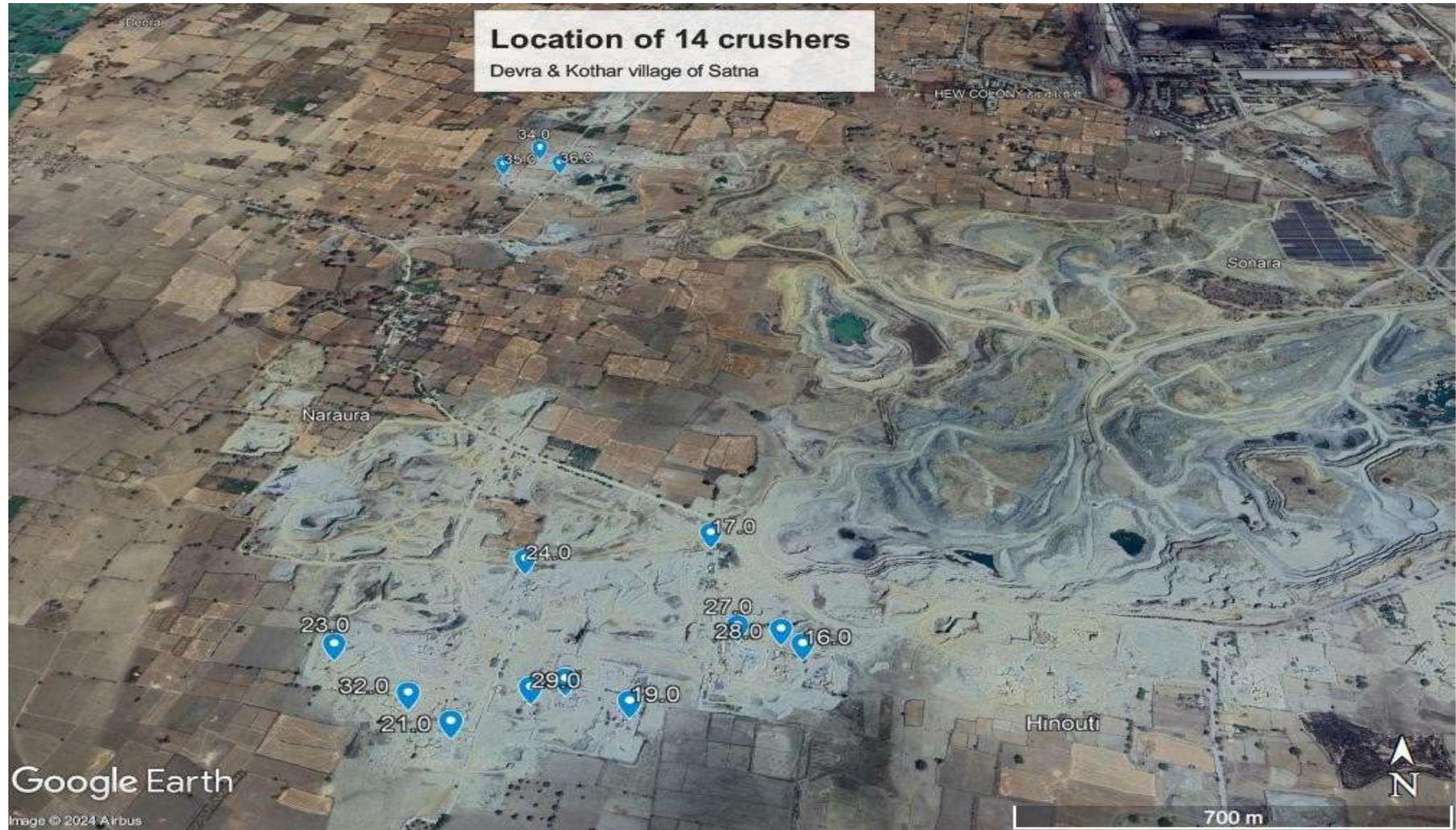
Further, the details of 14 stone crusher operating with & without valid consent or found dismantled are as tabulated below:

S. No	Details of Particulars	Nos. of Stone Crusher	Serial no. of Stone Crushers	Name of Stone Crushers as per the petition	Actual name of Stone Crusher as per the records
1.	Consent To Establish	02	32	Sunil Agrawal Khasra No. 36/2/, 36/3, Village Kothar, Satna (M.P.)	M/s. Shubh Minerals Stone Crusher Khasra No. 36/2/36/3, Village Kothar, Teh. Amarpatan, Satna (M.P.)
			35	Anusuiya Singh Khasra No. 956,957, Village Kothar, Satna (M.P.)	M/s. Jai Hanuman Vikas Minerals (Stone Crusher) Khasra No. 961/962, Village Devra No. 2, Teh. Rampur Baghelan, Satna
2.	Valid Consent	07	16	M/s. K.L Stone Crusher Khasra No. 43/2, Village Kothar, Satna (M.P.) (Shri. Kamendra Singh)	M/s. K.L Stone Crusher Khasra No. 43/2, Village Kothar, Teh. Amarpatan, Satna (M.P.)
			17	M/s. Maa kalika minerals & Stone Crusher Khasra No. 51, Village Kothar, Satna M.P. (Shri. Shubha Singh Singh)	M/s. Maa kalika minerals & Stone Crusher Khasra No. 40/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)
			19	M/s. Pradeep Stone Crusher Khasra No. 51/3/1, Village Kothar, Satna (M.P.) (Pradeep Singh)	M/s. Pradeep Stone Crusher Khasra No. 51/3/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)
			24	M/s. Satya Sai Stone Crusher Khasra No. 39/1, Village Kothar, Satna (M.P.) (Bihari Lal Singh)	M/s. Satya Sai Stone Crusher Khasra No. 39/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)
			27	Pankaj Singh Khasra No. 43/2, Village Kothar, Satna (M.P.)	M/s. Tathagat Stone Crusher Khasra No. 43/2, Village Kothar, Teh. Amarpatan, Satna
			28	Anil Singh Khasra No. 43/2, Village Kothar, Satna (M.P.)	M/s. Maa Sharda Stone Crusher Khasra No. 43/2, Village Kothar, Teh. Amarpatan, Satna
			34	Brijendra Kumar Khasra No. 954/1, Village Devra, Satna (M.P.)	M/s. Jai Bajrang Stone Crusher Khasra No. 961/962, Village Devra No. 2, Teh. Rampur Baghelan, Satna (M.P.)

3.	Expired Consent	04	18	M/s. Jagdamba Stone Crusher Khasra No. 51/2/1/1, 51/3/2/1 Village Kothar, Satna (M.P.) (Janardan Tiwari)	M/s. Jagdamba Stone Crusher Khasra No. 51/2/1/1, 51/3/2/1 Village Kothar, Teh. Amarpatan, Satna (M.P.) (Janardan Tiwari)
			21	M/s. Tripathi Stone Crusher Khasra No. 65, Village Kothar, Satna (M.P.) (K.P Tripathi)	M/s. Devi Stone Crusher Khasra No. 65, Village Kothar, Teh. Amarpatan, Satna (M.P.) (K.P Tripathi)
			23	M/s. Mahakal Stone Crusher Khasra No. 35/1/2, Village Kothar, Satna (M.P.) (Shailesh Tripathi)	M/s. Mahakal Stone Crusher Khasra No. 35/1/2, Village Kothar, Teh. Amarpatan, Satna (M.P.) (Shailesh Tripathi)
			29	Rajesh Tiwari Khasra No. 51, Village Kothar, Satna (M.P.)	Hariom Stone Crusher Khasra No. 51, Village Kothar, Teh. Amarpatan, Satna
4.	Dismantled	01	36	Bhanu Singh Khasra No. 958, Village Kothar, Satna (M.P.)	Shrijan mega venchors, Khasra No. 958, Village Kothar, Teh. Rampur Baghelan, Satna (M.P.)

It is pertinent to mention here that out of these 14, one is dismantled. Whereas only 7 was having valid consent to Operate rest 06 are either having only CTE or operating without valid CTO. Details are as given under **Annexure-IV**.

It is also to be mention here that on the day of visit i.e. 16.5.2024, none of the stone crushers was found operational. The reason stated was that heavy wind blown 2-3 days back by which the tin sheds on the crusher screen, conveyor belt got damaged and electricity supply is also discontinued since then. Also in few crushers the jaw crusher was found under maintenance.



The google map showing locations of 14 crushers of Devra & Kothar village of Satna.

1.2 Illegal blasting

As per the information furnished by Mining Department, Satna, there are 02 mining leases allotted in Kothar & Devra village. The details are as tabulated below:

Particulars	Details of mine lease	
Name of the mining unit	M/s Maa Kaalika Minerals & stone	M/s Srijan Mega Venture
Address	Gram Kothar, The. Amarpatan, Dist Satna Khasra No. 40/1	Prop. Bhanu Pratap Singh, Gram Devra, The Rampur Baghelan, Dist Satna Khasra no, 960/2/1, 960/2/4, 960/2/3
Area in Hectare	2.024	0.846
Geo location	24.506770, 81.153060	24.522232, 81.150051
Distance from National Highway	Approx. 2 KMs	Approx. 5 KMs
Env Clearance (EC) issued by	DEIAA	DEIAA
EC issued on	25.9.2019	24.5.2016
Mining dept permission issued on	25.1.2019	2.8.2020
Mining dept permission valid upto	24.1.2029	1.8.2030
Mining lease agreement dated	25.1.2019 to 24.1.2029	2.8.2020 to 1.8.2030
CTO valid upto	16.8.2026	31.7.2027
Production capacity as per mining permission	20500 CUM	8000 CUM
Actual Production	18535 CUM	Nil (as per E-Khanij Portal)
Royalty paid in Rs	Rs. 2541948	Rs. 619332/-
Rate of royalty of Gitti	Rs. 120/- (from 1.1.2020)	
Blasting practiced	Yes	Yes
Name of the blaster	Jain Associate	Jain Associate
Purchase of explosive by the blaster	Jain Associate	-
Frequency of blasting	As per requirement	As per requirement
Nearby Large mining	M/s Ultratech Limestone mines	
Depth of Quarry/mine	Approx. 6-7 meter	Approx. 4 meters
Public road in use	Village road	PWD road near to mine
Major route	Public road	Public road
Water sprinkling	By tankers	By tankers

The details as submitted are enclosed as **Annexure-V**.

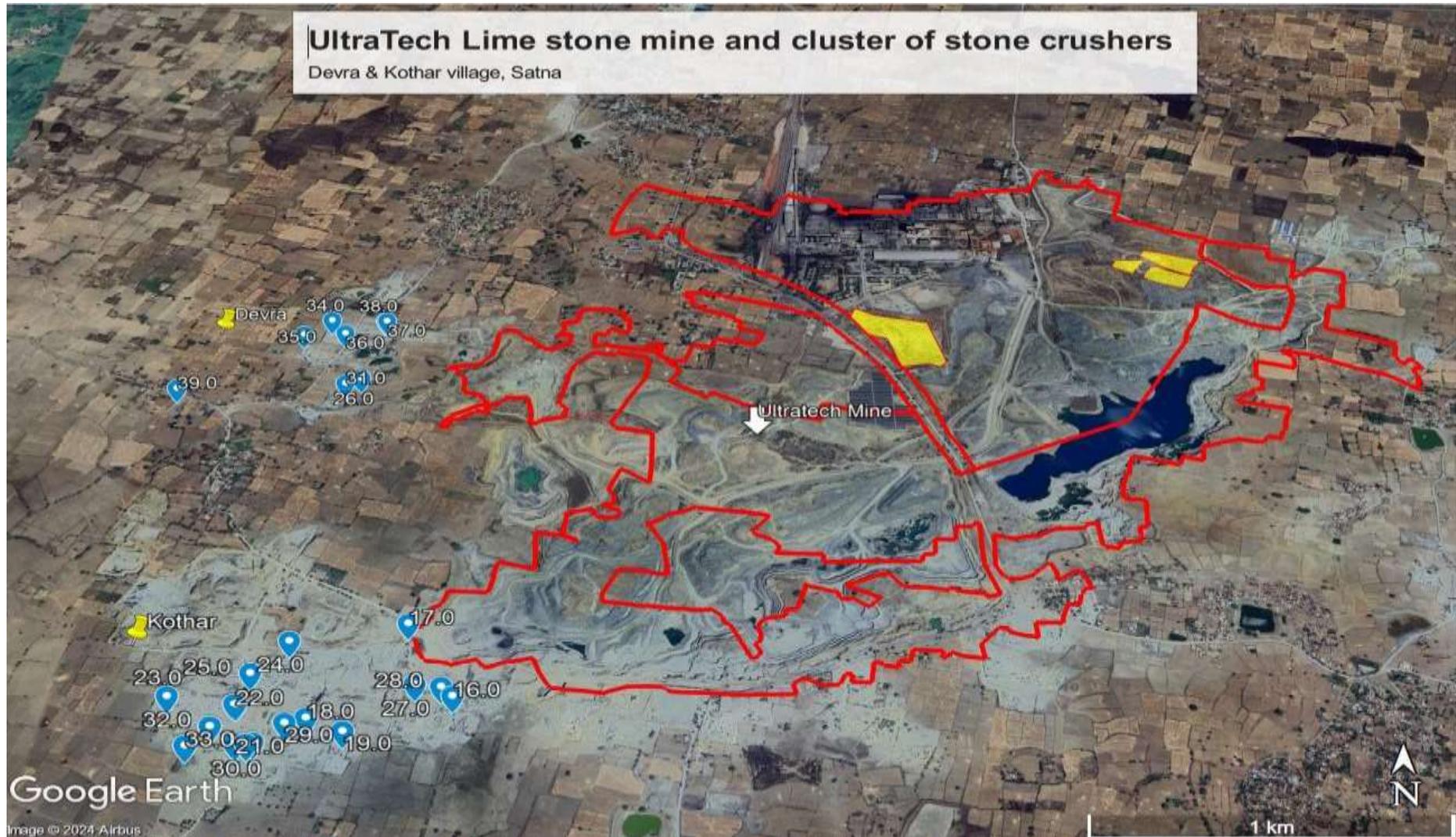
The information furnished, reveals that both the mines are having valid statutory permission viz. Environmental clearance (EC), Mining dept and Consent to Operate and all are valid. The current EC is issued from DEIAA. It is pertinent to mention here that both the mining is practicing blasting on the requirement basis through approved blaster i.e. Jain Associate. Also, both the mines are paying the royalty against the mined material. The details of actual production of M/s Srijan Mega Venture are required to be updated on the e-Khanij portal. Mining department need to take action on the same. Further, committee observed that the plantation was very thin (negligible) and no proper mine boundary was marked. Committee also observed that many tractors, trucks of miners & stone crushers use the same transportation route due to which the public road was damaged. The water sprinkling was also not found used regularly by seeing the road side trees whose leaves were covered with road dust.

Considering the above, it is revealed that none of the mine is operating illegally, however issues related to thin plantation, no proper mine boundary marking, lack of boundary walls, damaged road, water sprinkling frequency and data updation of E- Khanij portal are identified.

It is pertinent to mention here that the large-scale limestone mine of M/s Ultratech Cement, Bela is also operational in this area, around which these stone mines and crushers are located. The area of 03 UltraTech, Bela mines is 70.127Ha, 200Ha & 249Ha which are located in Hinauti, Sonra, Baijnath, Narora village. As per the available information, the Ultratech, Bela mine has following practice:

- Blasting frequency- 60 times in a month
- Explosive quantity each one time- 1525 kg
- Blasting time day only 01.30 to 02.30 pm
- Depth of bench in mine pit - 6-9 mtrs

The overburden of UltraTech mines stored haphazardly is also being used by the stone crushers to process for the stone gitti. The boundary wall & wired fencing of UltraTech was also found damaged at multiple points, even most of the mine boundary has no boundary wall.



Google map showing the Ultratech mine & nearby stone crushers of Devra & Kothar village of Satna

1.3 Established against siting criteria

The prevailing siting criteria as per the guideline of Madhya Pradesh State Pollution Control Board (MPPCB) is as tabulated below:

S.NO.	Cluster/Crusher	Distance between Crusher/cluster National/State highways (NH/SH)
1.	Single Crusher	100 mtrs.
2.	10 Crushers	150 mtrs.
3.	25 Crusher	250 mtrs.
4.	50 Crusher	300 mtrs.

The details of distance of stone crushers from National/State highway, School & Abadi area as submitted by MPPCB is as tabulated below:

S.No.	Serial no. of Stone Crushers	Actual name of Stone Crusher as per the records	Approx. Distance in meter from		
			NH/SH	School	Abadi
1.	32	M/s. Shubh Minerals Stone Crusher	1270	785	485
2.	35	M/s. Jai Hanuman Vikas Minerals (Stone Crusher)	3150	600	600
3.	16	M/s. K.L Stone Crusher	2000	900	750
4.	17	M/s. Maa kalika minerals & Stone crusher	1750	1000	1000
5.	19	M/s. Pradeep Stone Crusher	1400	530	600
6.	24	M/s. Satya Sai Stone Crusher	1690	780	800
7.	27	M/s. Tathagat Stone Crusher	2000	900	750
8.	28	M/s. Maa Sharda Stone Crusher	2000	900	760
9.	34	M/s. Jai Bajrang Stone Crusher	3230	580	580
10.	18	M/s. Jagdamba Stone Crusher	2000	850	700
11.	21	M/s. Devi Stone Crusher	1280	380	375
12.	23	M/s. Mahakal Stone Crusher	1400	550	600
13.	29	M/s Hariom Stone Crusher	1300	360	365
14.	36	M/s Shrijan mega ventures	3160	600	590

Details are enclosed as **Annexure-VI**.

All the crushers are very far from the National Highway. However, 02 crushers viz. M/s Devi Stone Crusher & M/s Hariom Stone Crusher are situated within 500 mtrs from the Abadi area.

Further, it is to mention that these stone crushers are operational in cluster form as the average distance between the crushers is less than 100m.

1.4. Pollution Control measure

The committee has visited stone crushers situated at Kothar & Devra village of Satna and observed that none of the crusher was operating during the day of visit i.e. 16.5.2024 due to the damage of tin sheds erected over screen, conveyor and also the electricity was discontinued. However, the committee inspected the stone crushers in light of covered conveyors & screens, wind braking wall, plantation, water sprinkling, metalled road etc.

Following are the major observation recorded during the field visit:

S. No	Serial no. of Stone Crushers	Actual name of Stone Crusher as per the records	Field observation as on 16.5.2024
1.	32	M/s. Shubh Minerals Stone Crusher	<ul style="list-style-type: none"> • Primary, Secondary jaw crusher & conveyor belts – NOT COVERED • Wind braking wall – NOT PROVIDED • Water Sprinkling system – NOT PROVIDED • Metaled Road – NOT PROVIDED
2.	35	M/s. Jai Hanuman Vikas Minerals (Stone Crusher)	<ul style="list-style-type: none"> • Primary Crusher - Covered • Secondary Crusher - Partially covered • Screen - Covered • Conveyor Belts- Covered • Telescopic chutes on conveyors – NOT PROVIDED • Plantation - about 100 plants (Out of which 30 plants were having 25 ft height). • Wind Braking wall – Provided 15 ft. heighted wall North-West, North-East direction made up of Tin In South East direction provided Brick wall • Sprinklers were observed in primary crusher only. • Metaled Road – NOT PROVIDED • Processed material was found stored
3.	16	M/s. K.L Stone Crusher	<ul style="list-style-type: none"> • Primary, Secondary crusher, screen was - Covered • Sprinklers were observed in crushers & screen/belts • Wind Breaking wall observed in North East direction with 15ft height and while No wall observed in South East direction • Sprinklers were observed in crushers & screen/belts • Plantation – Very thin only about 10 plants observed • Metaled Road – NOT PROVIDED • More than >200 MT processed material found stored

4.	17	M/s. Maa Kalika Minerals & Stone crusher	<ul style="list-style-type: none"> • Primary Crusher is partially covered • Secondary Crusher is covered • Screen is covered with 3 sides • Conveyor Belt are covered with tin • No Chutes were provided on conveyors • Nearly 200 plants were Observed with lesser height • Material found stored • 10-15 ft. Wind Breaking wall observed in NE & SE direction and wall found broken in NW direction due to hit of storm, remaining section is of Mining so no breaking wall was seen. • Sprinkler observed in crushers • Roads were not seen metaled
5.	19	M/s. Pradeep Stone Crusher	<ul style="list-style-type: none"> • Primary, Secondary Crusher, Screen and Conveyor were found covered • Chutes were seen in the form of cylindrical drum over only 1 belt • Nearly 500 Plants in 2-3 rows were seen which are in initial stage • Unit was Non-Operational due to bearing failure in primary crusher • Lesser quantity of Material stored • 8 ft. Wind Breaking wall observed in SE & 9 ft wall seen in North direction • Sprinklers were observed in primary & secondary crusher, screens & also observed in wind breaking wall region • No pucca Roads were observed

6.	24	M/s. Satya Sai Stone Crusher	<ul style="list-style-type: none"> • Primary, Secondary Crusher, Screen and Conveyor were found covered • Telescopic chutes were provided on conveyors • Approximately there were 300 plants observed on the field with 20-30 plants with 20 ft height while rest were in initial stage of growth having 2-3 ft height • Unit was Non-Operational since morning of inspection due to failure of 60 HP motor in primary crusher • 8 ft Wind Breaking wall made of concrete observed in NE direction, Wall made of Earth material observed in SW & SE direction, while no wall being seen in NW direction • Sprinklers were observed in primary, secondary crusher & conveyor belts. • Roads were not seen metaled
7.	27	M/s. Tathagat Stone Crusher	<ul style="list-style-type: none"> • Primary, Secondary crusher, screen was covered • Conveyor belts were covered with Tin • One belt was provided with drum arrangement as a telescopic chute • No metaled roads were observed • Nearly 100 plants were seen among which 10-20 plants were of 20 ft & rest were of 4-5 ft • Non-Operational due to electricity cut
8.	28	M/s. Maa Sharda Stone Crusher	<ul style="list-style-type: none"> • Primary, Secondary crusher, screen was covered • Sprinklers were observed in crushers & screen/belts • Wind Breaking wall observed in North direction with 15ft height and there were two crushers in parallel in East & West direction, while No wall observed in South direction • Sprinklers were observed in crushers & screen/belts • Observed 50 plants with 4-5 ft height • Non-Operational due to bearing failure of primary crusher • No metaled roads were observed • About 50 MT material was found stored.

9.	34	M/s. Jai Bajrang Stone Crusher	<ul style="list-style-type: none"> • Primary Crusher is partially covered • Secondary Crusher & Screen was found covered • Conveyor Belt are not covered • Telescopic chute provided in one conveyor • Good number of Plants having 20-25 ft heights were observed in the unit. • Unit was Non-Operational due to electricity cut • Wind Breaking wall of insufficient observed in North & NW direction, 12 ft wall in South direction & 15 ft wall seen in East direction. • Sprinklers were observed in primary crusher only
10.	18	M/s. Jagdamba Stone Crusher	<ul style="list-style-type: none"> • Primary Crusher is covered but tin should be provided over all the sides • Secondary Crusher is covered • Screen is also covered • Observed Tin covering over Conveyor Belts • 1 Belt provided with Telescopic chute • 40-50 plants were seen with 20-25 plants of 5 ft while remaining were of 7-10 ft height • Material found stored • 6 ft Wind Breaking wall observed on North Side & 20 ft wall seen in SE side • Sprinklers were observed but it was not connected with overhead tank • Kutcha road observed
11.	21	M/s. Devi Stone Crusher	<ul style="list-style-type: none"> • Primary Crusher is partially covered, not covered from 2 sides • Secondary Crusher is covered & top covering is not appropriate • Screen is also covered • Conveyor Belt are not covered • No Telescopic chutes • Approximately 50 plants were observed having 4ft height • Material stored in large quantity • Wind Breaking wall of 15 ft observed in North East direction & no wall in SW direction

			<ul style="list-style-type: none"> • Sprinklers found broken in primary crusher & no sprinkler in secondary crusher • Roads were not seen metaled
12.	23	M/s. Mahakal Stone Crusher	<ul style="list-style-type: none"> • Primary, Secondary crusher & conveyor belts were found not covered • Screen is partially covered • No Telescopic chutes provided • Plantation was Nil • Unit was Non-Operational due to motor failure of secondary crusher • 50-60 MT 6mm product or Material stored & • 10 ft Wind Breaking wall observed in South direction & 12 wall observed in North direction • Sprinklers were broken due to wind storm • Roads were not seen metaled
13.	29	M/s Hariom Stone Crusher	<ul style="list-style-type: none"> • Primary Crusher is covered with 2-sided net & 2-sided Tin arrangement • Secondary Crusher is covered from 3 sides • Screen is covered • Conveyor Belt are covered with green net • No Telescopic chutes but drum provided as a chute arrangement • Plantation found Nil • Unit was Non-Operational • Wind Breaking wall observed in NW & NE direction only • Sprinklers were observed both in primary & secondary crusher • Roads were not seen metaled

The field observations revealed that all the stone crushers were non-complying the pollution control measure in one way or other viz. either the crushing & screen are not covered properly or the conveyor belts found not covered. Also, the water sprinkling facility and metaled road were also not found adequate majorly. The plantation is also not thin as per the requirements.

1.5 Impact on Air Quality, health and agricultural production

1.5.1 Air Quality:

During the committee visit, all the stone crushers were found non-operational. Committee opined to monitor the Ambient Air Quality to account the air quality during the non-operational period of the stone crusher, which will represent the background concentration when the crushers are not in operation.

During the monitoring the weather was sunny and ambient temperature was varying from 39.6°C to 40.2°C.

The details of the monitoring location and the level of PM₁₀, NO₂ & SO₂ are as tabulated below:

S. NO.	Location	GPS co-ordinate	Concentration (Rounded off) of Pollutants in µg/m ³		
			PM ₁₀	NO ₂	SO ₂
1.	Near Shri Dharmendra Singh residence, village-Kothar	24.498359, 81.147979	93	13	9
2.	Near Shri Baidynath Kewat Residence, Village Devra	24.519067, 81.143858	107	11	10
3.	Near M/s Satya Sai Stone Crusher Village-Kothar	24.507395, 81.180350	114	10	6
4.	Near M/s Maa Kalika Minerals Stone Crusher Village-Kothar.	24.507768, 81.153255	129	11	10
Prescribed NAAQS, 2009 (24 -Hourly)			100	80	80

The monitoring results reveals that out of 4 locations, Ambient air Quality at 3 location was exceeding the prescribed 24-hourly standard for PM₁₀. This is majorly due to agricultural field, road dust, bio-mass burning.

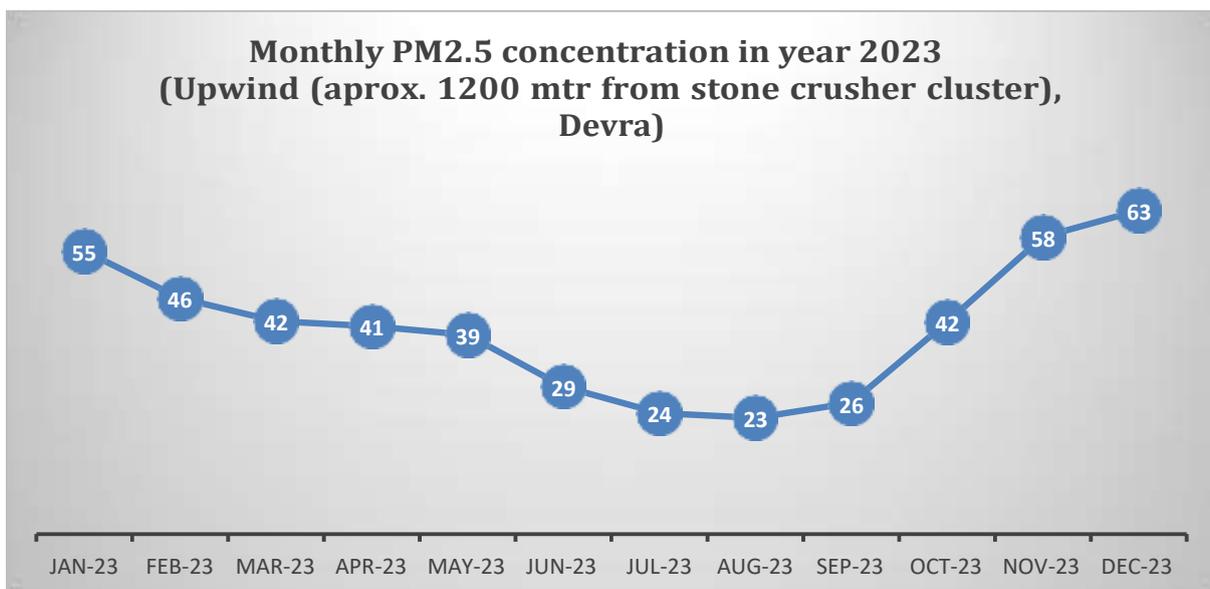
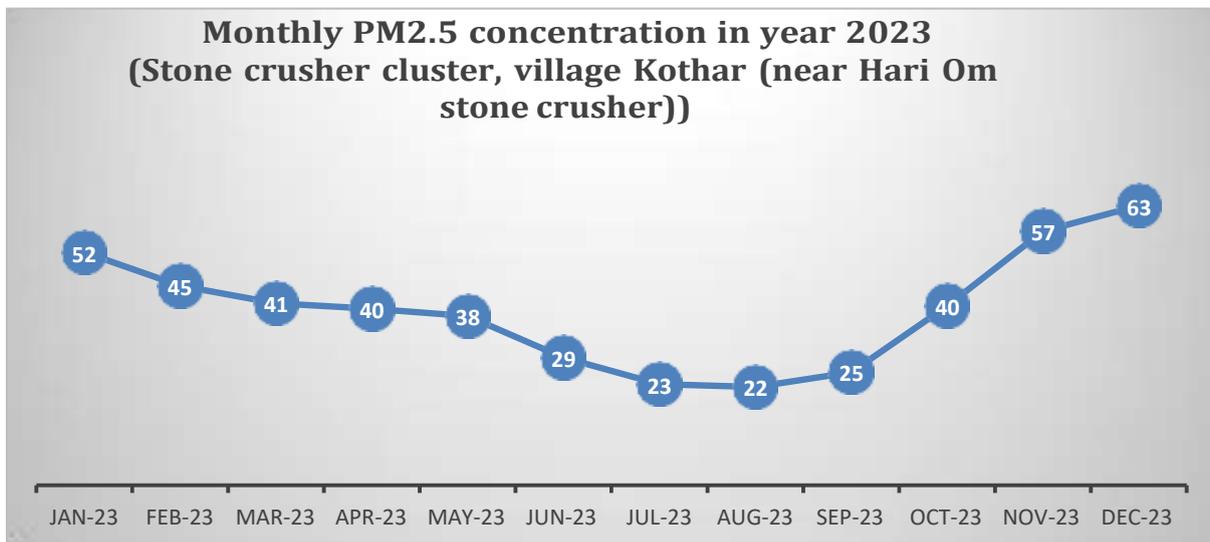
Further, committee opined that whether the crusher units are non-operational during visit, the satellite based PM_{2.5} data may be obtained for specific locations from Indian Institute of Technology, Delhi and accordingly an assessment of the air quality may be done. In this regard, Aerosol Optical Density (AOD) based PM_{2.5} data on monthly basis were sought from IIT, Delhi for specific locations.

The details of the location and PM_{2.5} concentration are as tabulated below:

Location	Stone crusher cluster, village Kothar (near Hari Om stone crusher) (GPS loc. 24.5050581, 81.1504768)	Upwind (approx. 1200 mtrs from stone crusher cluster), Devra (GPS loc. 24.5185036, 81.1370208)
Jan-21	55	57
Feb-21	45	46
Mar-21	38	40
Apr-21	37	39
May-21	30	30
Jun-21	24	25
Jul-21	22	23
Aug-21	22	23
Sep-21	20	20
Oct-21	36	37
Nov-21	58	59
Dec-21	62	63
Jan-22	45	48
Feb-22	31	30
Mar-22	45	41
Apr-22	49	45
May-22	40	44
Jun-22	29	28
Jul-22	32	31
Aug-22	31	30
Sep-22	25	24
Oct-22	38	39
Nov-22	55	56
Dec-22	61	61
Jan-23	52	55
Feb-23	45	46

Mar-23	41	42
Apr-23	40	41
May-23	38	39
Jun-23	29	29
Jul-23	23	24
Aug-23	22	23
Sep-23	25	26
Oct-23	40	42
Nov-23	57	58
Dec-23	63	63

The graphical representation of the Satellite bases Monthly PM2.5 concentration in the stone crusher cluster & upwind direction for 2023 is as given below:



The satellite-based data has shown that there is no significant change in the air quality both the sites. Study has suggested that the correlation between CAAQMS data & AOD satellite based data is nearly of 0.7; this suggests that the actual air quality data will vary by 30% of the satellitebased data.

Further, the CAAQMS data of Satna region suggest that the average ratio of PM₁₀ to PM_{2.5} lies between 2 to 2.5.

Considering the above, it reveals that PM₁₀ majorly exceed the prescribed standard of 100 µg/m³ during January to May and October to December. During June to Sept due to monsoon season the air quality attain the prescribed standards.

1.5.2 Health quality

To account the prevalence of health-related issues caused due to stone crusher viz. bronchitis, breathing discomfort, committee has sought information from the Chief Block Medical Officer of CHC, Rampur Baghelan, Satna. It was submitted vide letter dated 21.5.2024 that there is no prevalence of bronchitis disease in the village Devra & Kothar. Copy of the letter dated 21.5.2024 is enclosed as **Annexure-VII**

1.5.3. Agricultural production

To account the reported damage to the agricultural produce due to the stone crusher dust in village Devra & Kothar, committee has sought information from the Farmer Welfare & Agriculture Development, Department, Satna. The Deputy Director vide its letter dated 21.5.2024 submitted that damage to agricultural produce due to stone dust is not reported in their office record. The agricultural production of last 3 years was also reported. That is as follows:

Year	Production (Kgs) per Hectare		Reason (if production increase or reduced)
	Rabi (Wheat)	Kharif (Rice)	
2023-24	4129	3990	30% less rainfall than the district average rainfall
2022-23	4020	4636	
2021-22	4040	4476	

The production details reveals that there is no significant loss in crop produce, unless for rice produce in year 2023-24 that is too due to less rainfall. Copy of the letter dated 21.5.2024 is enclosed as **Annexure-VIII**

2.0 Action Taken:

- i. MPPCB, Satna has imposed environmental compensation on 12 stone crushers on the non-compliance reported. The details are as tabulated below:

S. no.	Name of the Stone Crusher	Env. Compensation imposed of Rs.
1	M/s. K.L Stone Crusher	11,40,000/-
2	M/s. Maa kalika minerals & Stone Crusher	11,40,000/-
3	M/s. Jagdamba Stone Crusher	50,50,000/-
4	M/s. Pradeep Stone Crusher	11,40,000/-
5	M/s. Devi Construction Co.	55,00,000/-
6	M/s. Mahakaal Stone Crusher	53,40,000/-
7	M/s. Satya Sai Stone Crusher	11,40,000/-
8	M/s. Tathagat Stone Crusher	11,40,000/-
9	M/s. Maa Sharda Stone Crusher	11,40,000/-
10	M/s. Hariom Stone Crusher	45,30,000/-
11	M/s. Shubh Minerals Stone Crusher	83,80,000/-
12	M/s. Jai Hanuman Vikas Minerals	61,40,000/-

Copy of the closure notice & compensation letter is enclosed as **Annexure-IX**.

- ii. Notice was issued to M/s Jai Bajrang Stone Crusher on 11/05/2024 on the non-compliance reported during committee visit. Copy of the same is enclosed as **Annexure-X**.
- iii. Mining department, Satna has submitted vide letter dated 15.5.2024, the details of the penalties imposed on illegal operation of mine/stone crusher. The details are as tabulated below:

S. no.	Name of the Stone Crusher	Penalty imposed in Rs.	Environment penalty in Rs.
1	M/s. K.L. Stone Crusher	Rs. 50000/- Rs. 31500/-	Rs. 31500/-
2	M/s. Maa kalika minerals & Stone Crusher	Rs. 50000/-	-
3	M/s. Jagdamba Stone Crusher	Rs. 50000/-	-
4	M/s. Pradeep Stone Crusher	Rs. 31500/-	Rs. 31500/-
5	M/s. Devi Construction Co.	Rs. 50000/-	-
6	M/s. Mahakaal Stone Crusher	Rs. 50000/-	-
7	M/s. Satya Sai Stone Crusher	Rs. 15750/-	Rs. 15750/-
8	M/s. Tathagat Stone Crusher	Rs. 50000/- Rs. 33750/-	Rs. 33750/-
9	M/s. Maa Sharda Stone Crusher	Rs. 50000/-	-
10	M/s. Hariom Stone Crusher	Rs. 24750/-	Rs. 24750/-
11	M/s. Shubh Minerals Stone Crusher	Rs. 27000/- Rs. 37500/-	Rs. 27000/- Rs. 37500/-
12	M/s. Jai Hanuman Vikas Minerals	Rs. 20250/-	Rs. 20250/-
13	M/s Srijan Mega Venture	Rs. 50000/- Rs. 13500/-	Rs. 13500/-

The copy of the letter dated 15.05.2024 is enclosed as **Annexure-XI**.

- iv. The committee opined that during the visit on 16.5.2024, all the stone crushers were found non-complied w.r.t. pollution control measures. Considering the same the compensation was re-assessed for the last reported non-compliance i.e. 16.5.2024. In absence of the annual turnover data, the committee opined to assess the EC based on the pollution Index formula. The re-assessed EC calculation is as tabulated below:

The Environmental Compensation days calculation of non- compliance

S. no.	Name of the Stone Crusher	Env. Compensation (EC) calculated by MPPCB, Satna				Revised Assessment of the EC		
		1st day of violation observed*	Last day of violation observed	Total Number of days of non-compliance	EC imposed of Rs.	Last date of Violation observed by committee	Total Number of days of non-compliance	Revised EC amount in Rs.
1	M/s. K.L Stone Crusher	11.10.2023	11.04.2024	114	11,40,000/-	16.05.2024	137	₹ 13,70,000.00
2	M/s. Maa kalika minerals & Stone Crusher	11.10.2023	11.04.2024	114	11,40,000/-	16.05.2024	137	₹ 13,70,000.00
3	M/s. Jagdamba Stone Crusher	15.07.2021	11.10.2023	505	50,50,000/-	16.05.2024	647	₹ 64,70,000.00
4	M/s. Pradeep Stone Crusher	11.10.2023	11.04.2024	114	11,40,000/-	16.05.2024	137	₹ 13,70,000.00
5	M/s. Devi Construction Co.	04.05.2021	11.10.2023	550	55,00,000/-	16.05.2024	692	₹ 69,20,000.00
6	M/s. Mahakaal Stone Crusher	29.05.2021	11.10.2023	534	53,40,000/-	16.05.2024	676	₹ 67,60,000.00
7	M/s. Satya Sai Stone Crusher	11.10.2023	11.04.2024	114	11,40,000/-	16.05.2024	137	₹ 13,70,000.00
8	M/s. Tathagat Stone Crusher	11.10.2023	11.04.2024	114	11,40,000/-	16.05.2024	137	₹ 13,70,000.00
9	M/s. Maa Sharda Stone Crusher	11.10.2023	11.04.2024	114	11,40,000/-	16.05.2024	137	₹ 13,70,000.00
10	M/s. Hariom Stone Crusher	07.10.2021	11.10.2023	453	45,30,000/-	16.05.2024	589	₹ 58,90,000.00
11	M/s. Shubh Minerals Stone Crusher	25.01.2020	11.10.2023	838	83,80,000/-	16.05.2024	970	₹ 97,00,000.00
12	M/s. Jai Hanuman Vikas Minerals	22.01.2021	11.10.2023	614	61,40,000/-	16.05.2024	747	₹ 74,70,000.00

*The date of CTO expired was considering as a first day violation observed. The last day of Violation action taken by the regional officer, MPPCB, Satna.

NOTE: As non-compliance was not reported by MPPCB, Satna for M/s. Jai Bajrang Stone Crusher & M/s Shrijan Mega Venture that's why the EC was not assessed for both the units.

Environmental Compensation (EC) = $P_i \times N \times R \times S \times L_f$

- Pollution Index (**P_i**) for crushers: 80@ (Red Category)
- **N**= Number of Days (1st day of non-compliance to last day of violation report)
Total days of operation in a year were taken = 225 days@ 19 days per month (1 day of calendar month = 0.63 day of operation)
- **R** (Rupees): Rs. 250
- **S** (Scale of Operation): Factor for scale of operation: 0.5
Varied based on the consented capacity@ (@ Scale of operation of stone crusher was taken as defined in CPCB) comprehensive Industry Document Series COINDS/78/2007-08 on Stone Crusher)
 - Small Scale: 3-25 TPH (factor for scale of operation is: 0.5)
 - Medium Scale: 25-100 TPH (factor for scale of operation is: 1.0)
 - Large Scale: 100 TPH (factor for scale of operation is: 1.5)
 - The daily hours of operation of a stone crusher were taken = 10 hrs
- **LF** (Location Factor): 1.0 (based on the population of the city/town as per the census of India falls under less than 1 million Population) Nearby city Satna population is 2.22 lakhs (2011 census)

3.0 Specific observations

- i. The petitioner has made 24 crushers & individuals as party respondents out of total 39 respondents. The committee visited and found that out of these 24, only 14 crushers were established in Devra & Kothar villages of Satna. Out of these too, 01 is dismantled.
- ii. Out of these 13 stone crushers, only 7 have valid consent to operate (CTO) whereas other 06 were either having only CTE or operating without valid CTO.
- iii. All the stone crushers are operating in cluster at Kothar & Devra villages that cumulatively increase the dust pollution of the surrounding in absence of pollution control devices.
- iv. There are 02 stone mines also found operational in Kothar & Devra village. It is revealed that none of the mine is operating illegally, however issues related to thin plantation, no proper mine boundary marking, damaged road, water sprinkling frequency and data updation of E-Khanij portal were identified. The mines have environmental clearance for DEIAA.
- v. During the visit i.e. on 16.5.2024, none of the stone crushers were found operational. The reason stated was that heavy windblow 2-3 days back by which the tin sheds on the crusher screen, conveyor belt got damaged and electricity supply is also discontinued since then. Also, in few crushers the jaw crusher was found under maintenance.
- vi. Committee also observed that many tractors, trucks of miners & stone crushers use the same transportation route due to which the public road was damaged. The water sprinkling was also not found used regularly by seeing the road side trees whose leaves were covered with road dust.

- vii. It was also observed that a large-scale limestone mine of M/s Ultratech Cement, Bela is also operational in this area, around which these stone mines and crushers are located. The area of 03 UltraTech, Bela mines is 70.127Ha, 200Ha & 249Ha which are located in Hinauti, Sonra, Baijnath, Narora village. The overburden of UltraTech mines stored haphazardly is also being used by the stone crushers to process for the stone gitti. The boundary wall & wired fencing of UltraTech was also found damaged at multiple points and most of the mine boundary has no boundary wall.
- viii. All the crushers are very far from the National Highway. However, 02 crushers viz. M/s Devi Stone Crusher & M/s Hariom Stone Crusher are situated within 500 mtrs from the Abadi area. Further, it is to mention that these stone crushers are operational in cluster form as the average distance between the crushers is less than 100m.
- ix. Committee observed that all the stone crushers were non-complying the pollution control measure in one way or other viz. either the crushing & screen are not covered properly or the conveyor belts found not covered. Also, the water sprinkling facility and metaled road were also not found adequate majorly. The plantation is also not thin as per the requirements. Further, none of the crusher is complying new guideline of CPCB regarding the stone crusher published in year 2023.
- x. The monitoring results reveals that out of 4 locations, Ambient air Quality at 3 location was exceeding the prescribed 24-hourly standard for PM₁₀. This is majorly due to agricultural field, road dust, bio-mass burning. Also satellite based data revealed that PM₁₀ majorly exceed the prescribed standard of 100µg/m³ during January to May and October to December. During June to Sept due to monsoon season the air quality attain the prescribed standards.

- xi. For water sprinkling to minimize the dust pollution, bore well is the major source. None of the stone crusher has obtained NOC of CGWB for extracting the ground water.
- xii. The agricultural & health information furnished by concern departments that there is no specific issue related to reduction in crop produce and prevalence of bronchitis disease respectively in Devra & Kothar village.
- xiii. MPPCB has issued closure direction to 12 stone crushers on reported non-compliances and also imposed environmental compensation.
- xiv. Committee observed that MPPCB specify the production capacity of crusher in Metric Ton whereas Mining department issue permission in Cubic Meter. This variation in measuring units, create problem in actual assessment of the material mined and processed. A uniform unit system is to be applied by both the departments.
- xv. Further, the mining department in few cases does not get the copy of the CTO issued by the MPPCB, due to which miss-match in quantities of mining or stocking is observed w.r.t. CTO production capacity. Mining department may put a condition that mining permission/stock permission shall only be issued when applied with the CTO.
- xvi. It was observed by the committee that on imposition of the environmental compensation on the stone crushers, the same is not deposited by the crusher owner. Also, dismantling or re-location of the same is being started without informing to MPPCB or mining department. So, during any committee visit, the non-complied crusher not found on the location and recorded as either not found or dismantled.

- xvii. Committee observed that as the cluster of mines and stone crushers are spread on the inter-district boundary of Rewa & Satna and around the M/s UltraTech mine due to which crushers are established in Satna district and mined material is being transported from Rewa district. Committee opined that mining department (jointly Rewa & Satna) needs to carry out survey of mine and stone crushers to whom it sell/transport mined material and also prepare the geo-map of the area. Also keep record of the material mined and processed to avoid illegal mining in the area.

The photographs are enclosed as **Annexure-XII**.

4.0 Recommendation

- i. MPPCB may impose revised environmental compensation on the non-complying crusher units as tabulated below:

S. no.	Name of the Stone Crusher	Revised EC amount in Rs.
1	M/s. K.L Stone Crusher	₹ 13,70,000/-
2	M/s. Maa kalika minerals & Stone Crusher	₹ 13,70,000/-
3	M/s. Jagdamba Stone Crusher	₹ 64,70,000/-
4	M/s. Pradeep Stone Crusher	₹ 13,70,000/-
5	M/s. Devi Construction Co.	₹ 69,20,000/-
6	M/s. Mahakaal Stone Crusher	₹ 67,60,000/-
7	M/s. Satya Sai Stone Crusher	₹ 13,70,000/-
8	M/s. Tathagat Stone Crusher	₹ 13,70,000/-
9	M/s. Maa Sharda Stone Crusher	₹ 13,70,000/-
10	M/s. Hariom Stone Crusher	₹ 58,90,000/-
11	M/s. Shubh Minerals Stone Crusher	₹ 97,00,000/-
12	M/s. Jai Hanuman Vikas Minerals	₹ 74,70,000/-

- ii. MPPCB need to survey for all the stone crushers established earlier and found out as how many got dismantled or dismantling/relocating the crushers and accordingly take appropriate action to impose penalty on past violation.
- iii. Both the mining query/lease need to obtain Environmental Clearance from SEIAA.
- iv. MPPCB shall ensure that none of the stone crusher & mining query operates without valid CTO and also ensure that all comply the prescribed consent condition and operate accordingly.
- v. MPPCB shall carry out ambient air monitoring during the operational period of the crushers to account the increase in pollution load in comparison to non-operational period.
- vi. MPPCB shall ensure that both the crushers viz. M/s Devi Stone Crusher & M/s Hariom Stone Crusher does not operate within 500mtrs distance from Abadi area.
- vii. Stone crusher shall obtain NOC of CGWB for extracting the ground water.

- viii As observed the cluster of mines and stone crushers are spread on the inter- district boundary of Rewa & Satna and around the M/s UltraTech mine due to which, the crushers established in Satna boundary are transporting material from Rewa boundary. Mining department (jointly Rewa & Satna) needs to carry out survey of mine and stone crushers to whom it sell/transport mined material and also prepare the geo-map of the area. Also keep record of the material mined and processed to avoid illegal mining in the area.

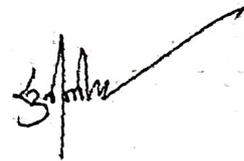


(Lachha Ram Jangde)
Deputy Collector, Satna

(Dr. Jai Prakash Shukla)
Member, MP-SEIAA, Bhopal



(S M Pandey)
Regional Head D'rate of Geology
& Mining Regional office, Rewa



(Sunil Kumar Meena)
Scientist "E"
CPCB, RD, Bhopal



(K.P. Soni)
Regional Officer
MPPCB Satna

(Note:- Dr. Puspendra Singh Bundela Ex Regional Officer MPPCB Satna is retired on dated 31/05/2024 and Sh. K.P.Soni is working as present Regional Officer of Regional office Satna)



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016
Fax No 1091-720-240742 E-mail: mppcb@rediffmail.com



क्रमांक 1194 विधि/NGT(CZ)/प्रनिबो/24,
प्रति,

भोपाल, दिनांक 01 APR 2024

- | | |
|--|--|
| 1 कलेक्टर,
कलेक्टर कार्यालय,
सतना (म.प्र.) | 2 प्रगुया राधिय,
मायनिंग विभाग
मध्यप्रदेश शासन,
मंत्रालय-- भोपाल |
| 3 क्षेत्रीय निदेशक
क्षेत्रीय निदेशालय(मध्य)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी,
भोपाल । | 4 सदस्य सचिव,
मध्यप्रदेश राज्य स्तरीय पर्यावरण समन्वय
निर्धारण प्राधिकरण(सिया)
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी
भोपाल |

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण क्रमांक 60/2024(अनुल कुमार जैन विरुद्ध मध्यप्रदेश शासन व अन्य) द्वारा दिनांक 18.03.2024 को पारित आदेश के अनुपालन बाबत ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा प्रकरण क्रमांक 60/2024 में दिनांक 18.03.2024 के अन्तर्गत पारित आदेश कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

The grievance of the applicant are that the Respondent Stone Crusher Units are operating either illegally or without following the norms set up by the State Government, and are situated in close proximity of National Highway, State Highway, Water bodies, Ancient Temples and the Abadi Area. These Stone Crasher Units are causing Pollution to the agricultural land of the local residents of the Area, who are victim of air pollution during operation, transportation and legal blasting done for and by stone crushing units. The stone crusher unit are openly operating in cluster, flouting the set norms of MPPCB and rules and guidelines issued by the State & Central Pollution Control Boards. There is uncontrolled air emission and dust is clearly visible at the places, by the illegal miners and stone crushers units situated at villages Kothar and Devra, District Satna, M.P.

We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- One representative from Collector, Satna (M.P.)
- One representative from MPSEIAA
- One representative from Principal Secretary Mining Department (M.P.)
- One representative from Central Pollution Control Board
- One representative from Madhya Pradesh Pollution Control Board

The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in.

माननीय एनजीटी द्वारा पारित आदेशानुसार 6 सप्ताह में संयुक्त गठित कमेटी को रिपोर्ट प्रस्तुत करने के निर्देश संबंधी आपके कार्यालय से एक प्रतिनिधि को नामांकित किये जाने का अनुरोध है तथा बोर्ड



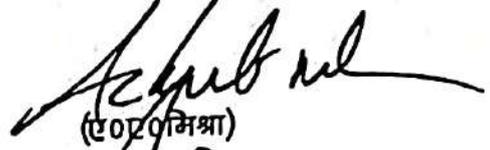
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016

Fax No: +91-755-2663742 E-mail: ll_mppcb@rediffmail.com



की ओर से क्षेत्रीय अधिकारी, सतना को समिति हेतु नामांकित किया जाता है। जिनका मोबाईल नम्बर 8226023925 है।

संलग्न :- एनजीटी आदेश।


(ए०ए०मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

- 1 डायरेक्टर पर्यावरण (तकनीकी), मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- 2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सतना की ओर आपको निर्देशित किया जाता है कि माननीय अधिकरण द्वारा गठित समिति द्वारा नामित अधिकारी से समन्वय कर निर्धारित समयावधि में रिपोर्ट तैयार कर माननीय एनजीटी के समक्ष प्रस्तुत किया जाना सुनिश्चित करें।



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 206 /क्षे.का/प्र.नि.बो./पूर्व/2024,

सतना, दिनांक 13/05/2024

प्रति,

1. श्री सुनील मीणा,
वैज्ञानिक (D),
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल
2. श्री एस.एन. पाण्डेय,
क्षेत्रीय प्रमुख,
संचालनालय भौमिकी तथा खनिकर्म,
क्षेत्रीय कार्यालय, रीवा (म.प्र.)
3. डॉ. जयप्रकाश शुक्ला,
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA),
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल
- ✓ 4. श्री लक्ष्यराम जांगड़े,
डिप्टी कलेक्टर,
सतना (म.प्र.)

विषय:- माननीय एन.जी.टी. सेन्ट्रल जोनल बेन्च भोपाल में प्रचलित प्रकरण क्रमांक ओ.ए. 60/2024 (CZ) अतुल कुमार जैन विरुद्ध म.प्र. शासन व अन्य में दिनांक 18.03.2024 को पारित आदेश के अनुपालन बावत्।

संदर्भ:- म.प्र. प्रदूषण नियंत्रण बोर्ड का पत्र क्रमांक 1199 दिनांक 01 अप्रैल 2024 ।

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महोदय,

उपरोक्त विषय के संबंध में लेख है कि माननीय एन.जी.टी. सेन्ट्रल जोनल बेन्च भोपाल में प्रचलित प्रकरण क्रमांक ओ.ए. 60/2024 (CZ) अतुल कुमार जैन विरुद्ध म.प्र. शासन व अन्य में दिनांक 18.03.2024 को पारित आदेश के अनुपालन में निम्न समिति गठित की गयी है :-

1. कलेक्टर सतना का प्रतिनिधि
2. M.P. SEIAA का प्रतिनिधि
3. प्रमुख सचिव, माइनिंग विभाग म.प्र. का प्रतिनिधि
4. केन्द्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि
5. म.प्र. प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि

उपरोक्त समिति के सदस्यों से चर्चा उपरांत गठित समिति का क्षेत्र में भ्रमण एवं निरीक्षण कार्य दिनांक 16.05.2024 को सुनिश्चित किया गया है। समस्त समिति के सदस्यों से अनुरोध है कि दिनांक 16.05.2024 को समय-सुबह 10.00 बजे निरीक्षण हेतु उपस्थिति सुनिश्चित करने का कष्ट करें।

आपसे अनुरोध है कि माननीय एन.जी.टी. द्वारा दिनांक 18.03.2024 को पारित आदेश अनुसार संयुक्त समिति को 06 सप्ताह के अन्दर प्रतिवेदन प्रस्तुत करने हेतु निर्देशित किया गया है।

संलग्न:- उपरोक्तानुसार।

o/c

for *P. S. S.*
क्षेत्रीय अधिकारी,

पृ.क्रमांक 207 /क्षे.का/प्र.नि.बो./पूर्व/2024,
प्रतिलिपि,

सतना, दिनांक 13/05/2024

1. सदस्य सचिव महोदय, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर कृपया सूचनार्थ प्रेषित।
2. कलेक्टर महोदय, जिला सतना की ओर कृपया सूचनार्थ प्रेषित तथा अनुरोध है कि संबंधित को संयुक्त टीम हेतु निर्देशित करने का कष्ट करें तथा इस टीम में माइनिंग अधिकारी की उपस्थिति भी सुनिश्चित करने हेतु निर्देशित करने का कष्ट करें।

o/c

for *P. S. S.*
क्षेत्रीय अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



2



क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर-अमरपाटन बाई पास, सतना (म.प्र.)

e-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.mil.in

कमांक 215 /क्षे.का. / प्रनिबो / पूर्व / 2024,

सतना, दिनांक-13/05/2024

प्रति,

श्री अतुल कुमार जैन,
पिटीशनर
पता टी.4 सी ब्लॉक, सत्यमेव जयते परिसर,
अम्बेडकर चौक, हाईकोर्ट जबलपुर
जिला - जबलपुर (म.प्र.) 482001

विषय:- माननीय एन.जी.टी. भोपाल बेन्च के प्रकरण क. ओ.ए. 60/2024 (CZ) संबंध में संयुक्त कमेटी का निरीक्षण दिनांक 16.05.2024 को रखे जाने की सूचना बावत।

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महोदय,

उपरोक्त विषय के संबंध में लेख है कि माननीय एन.जी.टी. भोपाल बेन्च के प्रकरण कमांक ओ.ए. 60/2024 (CZ) के संबंध में दिनांक 16.05.2024 को सुबह 10.00 बजे संयुक्त कमेटी के द्वारा निरीक्षण किया जाना है। कृपया निरीक्षण के दौरान उपस्थित रहने का कष्ट करें।

OIC

P. K. S.
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
सतना (म.प्र.)

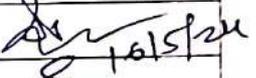
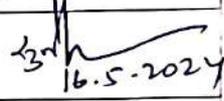
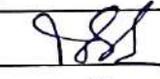
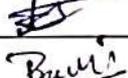
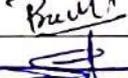
35

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर-अमरपाटन बाई पास, सतना (म.प्र.)
e-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

माननीय एन.जी.टी. प्रकरण क्रमांक ओ.ए. 60/2024

अतुल कुमार जैन विरुद्ध म.प्र. शासन व अन्य

माननीय एन.जी.टी. प्रकरण क्रमांक ओ.ए. 60/2024 के निर्देशानुसार दिनांक 16.05.2024 को निरीक्षण का उपस्थिति पत्रक

क्रमांक	नाम तथा पदनाम	कार्यालय का नाम	मोबाईल नं.	हस्ताक्षर
(क) कमेटी सदस्य :-				
1.	श्री लच्छाराम जांगड़े, डिप्टी कलेक्टर	कार्यालय कलेक्टर, जिला - सतना	9993754244	
2.	श्री जयप्रकाश शुक्ला, सिया	सिया, भोपाल	9425600630	
3.	श्री एस.एन. पाण्डेय, रीजनल डायरेक्टर	भौमिकी कार्यालय, रीवा	945454844	
4.	श्री सुनील मीणा, वैज्ञानिक-डी 'ई'	रीजनल डायरेक्ट्रेट, भोपाल	9617007250	
5.	डॉ. पुष्पेन्द्र सिंह, क्षेत्रीय अधिकारी	म.प्र. प्रदूषण नियंत्रण बोर्ड, सतना		
(ख) अन्य उपस्थित अधिकारी एवं कर्मचारी :-				
1.	Ashudosh Mishra	Assi. Mining Officer	9424638208	
2.	H. P. Singh	Mining Officer	9826063325	
3.	S. M. Pandey	Regional Head	9425431844	
4.	Atul Jain	Divocate	9174716771	
5.	Aradhya Inwari	ISA (CPCB)	9406637071	
6.	Prachi Pandey	Secretary MPPCB Satna	9302560889	
7.	Sumit Chaurasia	MPPCB Satna	8889908444	
8.				
9.				
10.				
11.				
12.				
13.				
14.				
15.				



क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर-अमरपाटन बाई पास, सतना (म.प्र.)
e-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

माननीय एन.जी.टी. प्रकरण क्रमांक ओ.ए. 60/2024

अतुल कुमार जैन विरुद्ध म.प्र. शासन व अन्य

माननीय एन.जी.टी. प्रकरण क्रमांक ओ.ए. 60/2024 के निर्देशानुसार दिनांक 16.05.2024 को निरीक्षण का उपस्थिति पत्रक

क्र.	उद्योग का नाम	प्रतिनिधि का नाम	मोबाईल नं.	हस्ताक्षर
1.	मेसर्स के. एल. स्टोन केशर, खसरा नं. 43/2, ग्राम- कोठार, जिला सतना (म0प्र0)	कमलेश चंद्र	9179207644	
2.	मेसर्स माँ कालिका मिनिरल्स एण्ड स्टोन केशर, खसरा नं. 40/1, ग्राम- कोठार, जिला सतना (म0प्र0)	प्रदीप	9977631207	
3.	मेसर्स जगदम्बा स्टोन केशर, खसरा नं. 51/2/1/1, ग्राम- कोठार, जिला सतना (म0प्र0)	अमन सिंह	6260552568	
4.	मेसर्स प्रदीप स्टोन केशर, खसरा नं. 51/3/1, ग्राम- कोठार, जिला सतना (म0प्र0)	प्रदीप	942474583	
5.	मेसर्स पांडेय स्टोन केशर खसरा नं. 52, ग्राम- कोठार, जिला सतना (म0प्र0)	कमलेश चंद्र	9424621177	
6.	मेसर्स त्रिपाठी स्टोन केशर खसरा नं. 65, ग्राम- कोठार, जिला सतना (म0प्र0)	नीरव पति त्रिपाठी	9893115558	
7.	मेसर्स महाकाल स्टोन केशर, खसरा नं. 35/1/1, ग्राम- कोठार, जिला सतना (म0प्र0)	अमन तिवारी	6268459079	
8.	मेसर्स महाकाल स्टोन केशर, खसरा नं. 35/1/2, ग्राम- कोठार, जिला सतना (म0प्र0)	अमन तिवारी	6268459079	
9.	मेसर्स सत्यसाई स्टोन केशर, खसरा नं. 39/1, ग्राम- कोठार, जिला सतना (म0प्र0)	बिहारी लाल सिंह	9926365688	
10.	मेसर्स तिवारी स्टोन केशर, खसरा नं. 39/3, ग्राम- कोठार, जिला सतना (म0प्र0)			
11.	मेसर्स गीता स्टोन केशर, खसरा नं. 989, ग्राम- देवरा, जिला सतना (म0प्र0)			
12.	मेसर्स पंकज सिंह, खसरा नं. 43/2, ग्राम- कोठार, जिला सतना (म0प्र0)	पंकज सिंह	9125185142	

13.	मेसर्स अनिल सिंह, खसरा नं. 43/2, ग्राम- कोठार, जिला सतना (म0प्र0)	अनिल सिंह	8797471 5222	
14.	मेसर्स राजेश तिवारी, खसरा नं. 51, ग्राम- कोठार, जिला सतना (म0प्र0)	राजेश तिवारी	7024116902	
15.	मेसर्स आनंदी प्रसाद, खसरा नं. 53, ग्राम- कोठार, जिला सतना (म0प्र0)			
16.	मेसर्स आनंदी प्रसाद, खसरा नं. 991, ग्राम- कोठार, जिला सतना (म0प्र0)			
17.	मेसर्स सुनील अग्रवाल, खसरा नं. 36/2, 36/3, ग्राम- कोठार, जिला सतना (म0प्र0)			
18.	मेसर्स अनुराधा पाण्डेय, खसरा नं. 65, ग्राम- कोठार, जिला सतना (म0प्र0)			
19.	मेसर्स बृजेन्द्र कंमार, खसरा नं. 954/1, ग्राम- देवरा, जिला सतना (म0प्र0)	Rajan Dwivedi	9669491483	Rajan Dwivedi
20.	मेसर्स अनुसुईया सिंह, खसरा नं. 956, 957 ग्राम- कोठार, जिला सतना (म0प्र0)	अनुसुईया सिंह जय एनूमान विना लफ.	7440455830	अनुसुईया सिंह
21.	मेसर्स भानू सिंह, खसरा नं. 958, ग्राम- कोठार, जिला सतना (म0प्र0)	U.P. Singh Udang Prasad Singh	7771003031	U.P. Singh
22.	मेसर्स राजू सिंह परिहार, खसरा नं. 968/2, ग्राम- देवरा, जिला सतना (म0प्र0)			
23.	मेसर्स राजू सिंह परिहार, खसरा नं. 968/4, ग्राम- देवरा, जिला सतना (म0प्र0)			
24.	मेसर्स नरोत्तम मिश्रा, खसरा नं. 1068, ग्राम - देवरा, जिला सतना (म0प्र0)			

25. अरुण मिनिस्त्र को इन्डिया पाठक 9425641201

कोठार जिला सतना (मिप्र)

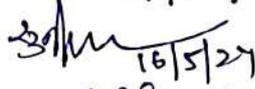
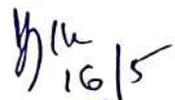
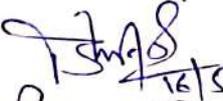
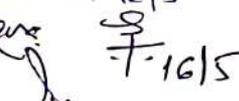
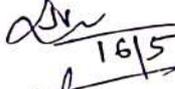
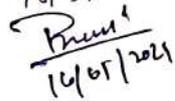
26. विवेक शर्मा को जिला सतना 9424982802

कोठार

27. मै. जय बजरंग स्टेन बृजेन्द्र द्विवेदी 8085314326

क्रेस देवरा क्र. 2
ख. नं. 961, 962 सतना

आज दिनांक 16/05/2024 को माननीय स्न. जी. टी. प्र. क्र. ओ. ए. 60/2024 को देवरा एवं कोठार में स्थित स्टोन केशरी का स्न. जी. टी. द्वारा गठित संयुक्त कमेटी के साथ निरीक्षण किया गया, जिसमें स्न. जी. टी. द्वारा गठित कमेटी में जिला प्रशासन प्रतिनिधि श्री लच्छाराम जांगड़े, डिप्टी कलेक्टर सतना, स्म. पी. सिधा प्रतिनिधि श्री जयप्रकाश शुक्ला, स्वनिर्कर्म एवं भौमिकी कार्यालय प्रतिनिधि श्री एस. स्न. याण्डेय, रीजनल डायरेक्टर सेवा, सीपीसीबी. भोपाल बेंच प्रतिनिधि श्री सुनील मीणा, वैज्ञानिक ई, रीजनल डायरेक्टर भोपाल, म. प्र. प्रदूषण नियंत्रण बोर्ड सतना प्रतिनिधि डॉ. पुष्पेन्द्र सिंह बुन्देला, क्षेत्रीय अधिकारी सतना, स्वनिज शाखा सतना प्रतिनिधि श्री एच. पी. सिंह माइनिंग अधिकारी सतना एवं म. प्र. प्रदूषण नियंत्रण बोर्ड सतना के अधिकारी एवं कर्मचारी साथ ही पिटीशनर श्री अतुल कुमार जैन एवं वृजेन्द्र कुमार माला भी निरीक्षण स्थल पर उपस्थित रहे। एवं मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सतना की टीम के द्वारा ग्राम देवरा एवं कोठार में 04 लोकेशन पर वायु गुणवत्ता मापन का कार्य किया गया।

- | | |
|--|---|
| ① लच्छाराम जांगड़े डिप्टी कलेक्टर सतना |  |
| ② सुनील कु. मीणा - |  |
| ③ एच. पी. सिंह - |  |
| ④ Dr. P. S. Bundela |  |
| ⑤ Ashutosh Mishra |  |
| ⑥ S. M. Pandey R.H. DGM Rans |  |
| ⑦ Dr. J. P. Shukla |  |
| ⑧ Starish Tiwari |  |
| ⑨ Rishi Pandey |  |

RED-ALL

CTE-Fresh

CONSENT NO: ***

PCB ID: 126922

Outward No: 13193, 16/10/2019
NO: /M/PCB/SAT

Consent No: CTE-70566 Dated: 16/10/2019

To,

M/s. Subh Minerals,
Kh. No.36/2, 36/3, Vill.- Kothar- Bela
Tal : Amarpatan, Dist : Satna,

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 859686 Dt. 07/09/2019 and last communication received on Dt.09/08/2019

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Kh. No.36/2, 36/3, Vill.- Kothar- Bela Tal : Amarpatan, Dist : Satna,

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No.36/2, 36/3, Vill.- Kothar- Bela, Tal : Amarpatan, Dist : Satna,
- b. The capital investment in lakhs: Rs. 49.5
- c. Product & Production Capacity:

Product	Qty / year
Stone Gitti	25000.000 M.T (Twenty five thousand metric tones per year only)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

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TPAV # 1MS4FNQ9VU

e-Signed On 16/10/2019 17:52:46
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1MS4FNQ9VU

ARUN KUMAR SHRIVASTAVA

ARUN KUMAR SHRIVASTAVA
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day
2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr.	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 0.300	Water Source	Remark
1	Dust Suppression	2.000	1.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?

Consent No:CTE-70566





- (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
- a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

Consent No:CTE-70566



3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any)

:-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.

- (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
- (b) Construction of wind breaking walls of sufficient height.
- (c) Construction of the metalled road with in the premises.
- (d) Regular cleaning and wetting of the ground with in the premises.
- (e) Growing of the green belt along the periphery.

2. Industry shall follow the MP Pollution Control Board guide line which are issued on yr.2004, in case failure for compliance of their norms this consent shall be automatically cancelled .

GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

Consent No:CTE-70566

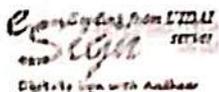
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5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

For and on behalf of
M.P. Pollution Control Board



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TPAV # IMS4FNQ9VU

ARUN KUMAR SHRIVASTAVA
Regional Officer

Consent No:CTE-70566

Consent Order

M.P. Pollution Control Board - Satna
Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

RED-SMALL

CTE-Fresh

VALID UP TO: 17/12/2023

CONSENT NO: ***

PCB ID: 119253

NO: /MPPCB/SAT

Dated: 14/01/2019

To,

M/s. Jai Hanuman Vikash Minerals Stone Crusher,
Araji No.958/5, Village - Deora,
Tal : Rampur Baghelan, Dist : Satna,(M.P.)

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 754411 Dt. 18/12/2018 and last communication received on Dt.23/11/2018

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Village - Deora,,tehsil - Rampur Baghelan ,, Satna, Phone No. 9691968378

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Araji No.958/5, Village - Deora, Tehsil - Rampur Baghelan ,Distt., Satna, Contact No. 9691968378
- The capital investment in lakhs: Rs. 30.0
- Product & Production Capacity:

Product	CTE Qty	Applied Qty / year
Stone Gitti	10000.000 M.T	10000.000 M.T

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

ARUN KUMAR SHRIVASTAVA
Regional Officer

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TPAV # 76XX9191A0



Consent Order

M.P. Pollution Control Board - Satna
Amarpatan Malhar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

Consent Order

M.P. Pollution Control Board - Satna
Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

- The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
- Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³



Consent Order

M.P. Pollution Control Board - Satna
Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.

GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution



Consent Order

M.P. Pollution Control Board - Satna
Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any)

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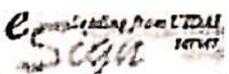
For and on behalf of
M.P. Pollution Control Board

(Regional Officer)

ARUN KUMAR SHRIVASTAVA
Regional Officer

e-Signed On 15/01/2019 16:51:20

(Organic Authentication on AADHAR from UIDAI Server)



This e-Signature is valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV # 76XX9191A9"



**Consent
Order**

Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

RED-SMALL	CCA-Renewal - (AW) Valid upto - 02/02/2026	CONSENT NO: ***	PCB ID: 116174
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Outward No:14694.04/05/2023
NO: /MPPCB/SAT

Consent No:AW-112544

To,
The Occupier,
M/s. K.L. Stone Crusher, Village - Kothar,
Village - Kothar,
Tal : Amarpatan, Dist : Satna

Subject: Grant of Renewal of consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Renewal of consent Application Receipt No. 1263696 Dt. 15/04/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 02/02/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Village – Kothar, Amarpatan, Satna
- b. The capital investment in lakhs: Rs. 34
- c. Product & Production Capacity:

Product	Qty / year
Stone Gitti	45000 M.T (Forty Five Thousand Metric Tonnes Per Year Only.)
Stone Dust	15000 M.T (Fifteen Thousand Metric Tonnes Per Year Only.)

Note - For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 02/02/2026 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Copy to:-

1. S.E., M.P. Poorvi Kshetra Vidyut Vitran Company Limited Satna for information and Reconnection of electricity of the industry.

Digitally Signed by : KAILASH PRASAD SONI, E.E.
Date: 04/05/2023 06:35:32 PM
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7PB1X125FJ

Signature Not Verified
Digitally Signed by : KAILASH PRASAD SONI, E.E.
Date: 04/05/2023 06:35:32 PM

KAILASH PRASAD SONI
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.500	WWG : 0.300	Water Source	Remark
1	Domestic Purpose	0.500	0.300	Borewell	
2	Others	5.000	0.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-112544



Consent Order

Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-112544



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Stone Crushing	stone crusher	0		Water Sprinkler,	Pm10 & PM 2.5

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

(Minimum number of plants to be planted by the unit:-30 Nos.)

Additional Air condition:-

- Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - Dust containment cum suppression system including water spraying system for the equipment or unit.
 - Construction of wind braking walls of sufficient height.
 - Construction of the metalled road with in the premises.
 - Regular cleaning and wetting of the ground with in the premises.
 - Growing of the green belt along the periphery.
- Industry shall follow the MP Pollution Control Board guidelines which are issued on year 2004; in case failure for compliance of their norms this consent shall be automatically cancelled.

Consent No:AW-112544



GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. This renewal of Consent is not the measure of proof that industry/project owner has not violated the environmental laws in past and Board shall be free to take legal action against the industry/project for the violations done by the industry/project at any point of time.
12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
- Violation of any terms and conditions of this Consent.
 - Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
14. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-112544





**Consent
Order**

**Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273**

Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

Digitally signed by Kailash Prasad Soni
Date: 2017.07.27 10:11:05
Digitally signed with Aadhaar

**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7PB1X125FJ**

Kailash Prasad Soni
KAILASH PRASAD SONI
Regional Officer
For and on behalf of
M.P. Pollution Control Board

Consent No:AW-112544

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M.P. Pollution Control Board - Satna, Amarpatan Maihar By Pass,, Rewa Road Satna,Pin - 485001, Satna, Tele : 07672-237273

RED-SMALL	CCA-Renewal (AW) Valid upto - 16/08/2026	CONSENT NO: ***	PCB ID: 129281
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Outward No:-14983,01/03/2024

Consent No:AW-119586

To,
The Occupier,
M/s. Kalika Minerals (Shri Jivendra Singh)
Khasara No 40/1 Rakawa 2.024 Haet,
Vill- kothar Tahsil Amarpatan Distt Satna (M.P.)

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Renewal of Consent Application Receipt No. 1346607 Dt. 14/02/2024.

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **16/08/2026**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasara No 40/1 Rakawa 2.024 Haet, Vill- kothar Tahsil Amarpatan Distt Satna (M.P.)
- b. The capital investment in lakhs: Rs. 63.7
- c. Product & Production Capacity:

Product	Qty / year
Mining of Stone Boulder	20500 M ³ Twenty Thousand Five hundred Cubic meters per year only.

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **16/08/2026** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5Q7TU56340

Signature Not Verified
 Digitally Signed by :
 PUSPENDRA SINGH,S.E.
 Date: 01/03/2024 07:06:40 PM

PUSHPENDRA SINGH
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 1.000 KI/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.000	WWG : 1.000	Water Source	Remark
1	Domestic Purpose	1.500	1.000	Borewell	Use for drinking ,washing and other purpose
2	Spray in Mines	0.500	0.000	Borewell	to reduce fugitive dust in mine & crusher

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HIFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-119586



11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-119586



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-
2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

(less than 10 micron) - 100 µg/m ³ (PM10 µg/m ³ 24 hrs. basis) Matter (less than 2.5 micron) - 60 µg/m ³ (PM2.5 µg/m ³ 24 hrs. basis) µg/m ³ Monoxide [CO] (8 hrs. Basis) - 2000 µg/m ³	a. Particulate Matter b. Particulate c. Sulphur Dioxide [SO ₂] (24 hrs. Basis) - 80 µg/m ³ d. Nitrogen Oxides [NO _x] (24 hrs. Basis) - 80 µg/m ³ e. Carbon
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3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

(Minimum number of plants to be planted by the unit:-100 Nos.)

Additional Air condition:-

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

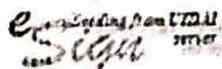
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately ~~apply for the consent~~ provide new requisite information.



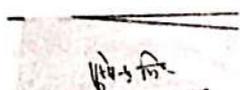
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis
17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

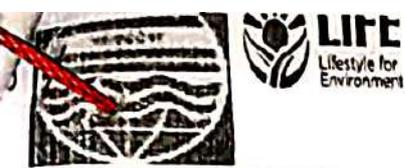
Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/ authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.


Digitally signed by Pushpendra Singh
Date: 2023.09.15 10:10:10 +05'30'

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5Q7TU56340


PUSHPENDRA SINGH
Regional Officer
For and on behalf of
M.P. Pollution Control Board

Consent No:AW-119586



**Consent
Order**

Amrapatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna

RED-SMALL

CCA-Renewal - (AW)- valid
upto - 17/10/2024

CONSENT NO: ***

PCB ID: 125067

Outward No:14726.30/05/2023
NO: /MPPCB/SAT

Consent No:AW-113175

To,
The Occupier,
M/s. Pradeep Stone Crusher, Village Kothar,
Post BELA Tehsil - Amarpatan Satna,
Tal : Amarpatan, Dist : Satna,

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Renewal of Consent Application Receipt No. 1275511 Dt. 15/05/2023.

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 17/10/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Village – Kothar, Post:- Bela Tehsil – Amarpatan, Satna.
- b. The capital investment in lakhs: Rs. 24.75
- c. Product & Production Capacity:

Product	Qty / year
Stone Gitti	30000 M.T. (Thirty Thousand Metric Tones Per Year Only.)

Note - For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 17/10/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Digitally signed by KAILASH PRASAD SONI
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # OVL MJLQCQU

Signature Not Verified
Digitally Signed by : KAILASH PRASAD SONI E.E.
Date: 30/05/2023 01:32:21 PM

KAILASH PRASAD SONI
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.700 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.700	Water Source
1	Domestic Purpose	1.000	0.700	Borewell
2	Others	2.000	0.000	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-113175





**Consent
Order**

Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-113175





CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

(Minimum number of plants to be planted by the unit:-25 Nos.)

Additional Air condition:-

Consent No:AW-113175



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantlty	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. This Renewal of Consent is not the measure of proof that industry owner has not violated the environmental laws in past and Board shall be free to take legal action against the industry for the violations done by the industry at any point of time.

15. At Present, there is a residential area nearby the unit. Therefore, this renewal of consent shall not be treated as the certificate of site suitability. The Renewal of consent to this industry is granted to bring it in the periphery of water/air act with the various conditions to control the pollution caused by the industry. If any complaint or the violation is received against the industry and found correct, the Project Proponent shall immediately stop the production and resolve the complaint up to satisfactory level, failing to which, this consent shall stand cancelled automatically & the industry shall be closed or shifted to suitable site.

Consent No:AW-113175



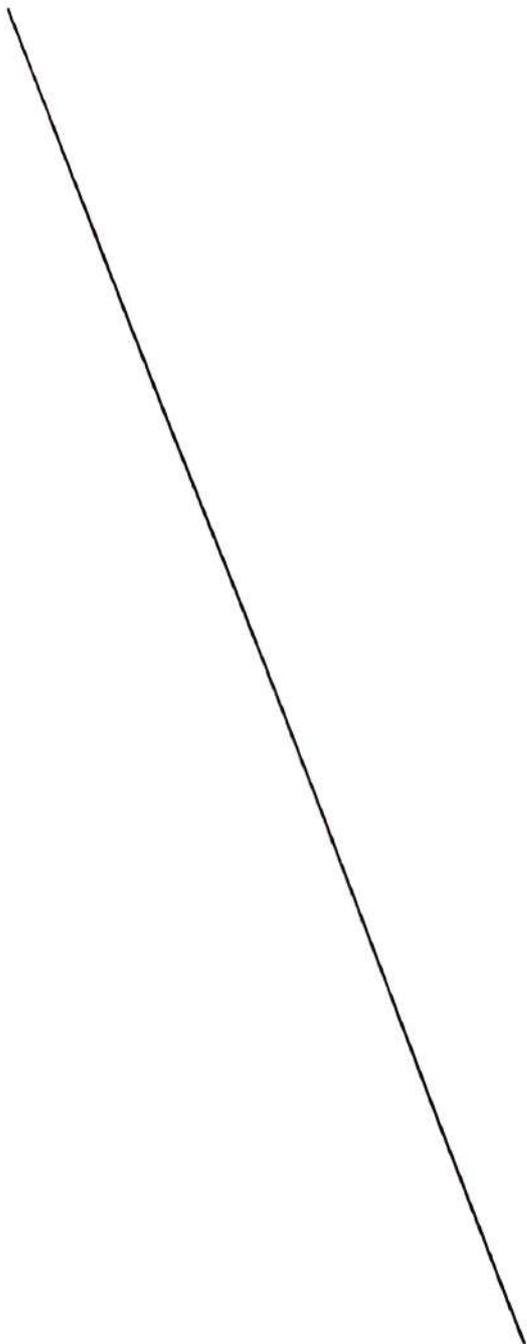


**Consent
Order**

Amrapatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna

Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.



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KAILASH PRASAD SONI
Regional Officer

Consent No:AW-113175



RED-SMALL	CCA-Renewal (AW Validity 06/03/2025)	CONSENT NO: ***	PCB ID: 120249
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Outward No:-14646/27/03/2023
NO: /MPPCB/SAT

Consent No:AW-111275

To, **The Occupier,**
M/s. Satya Sai Stone Crusher,
Khasra No. 39/1, Vill.-Kothar, Teh.- Rampur Baghelan
Distt.- Satna (M.P.), Latitude : 24.5068 Longitude : 81.1502

Subject: Grant for Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application for Renewal of Consent Application Receipt No. 1261908 Dt. 13/03/2023.

With reference to your above application for Renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant for Renewal of consent up to 06/03/2025, (Till Bhandaran Validity)subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 39/1, Vill.-Kothar, Teh. Rampur Baghelan – Distt.- Satna (M.P.)
- b. The capital investment in lakhs: Rs. 49.32
- c. Product & Production Capacity:

Product	Qty / year
Stone Gitti	50000 M.T./Y (Fifty Thousand Metric Tons Per Year)

Note:- For any change in above industry shall obtain fresh consent from the board.

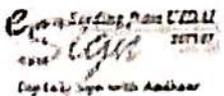
The Validity of the consent is up to 06/03/2025(Till Bhandaran Validity) and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

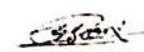
Copy to:-

1. S.E., M.P. Poorvi Kshetra Vidyut Vitran Company Limited Satna for information and reconnection of electricity of the industry



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AWWY95TMIT

Signature Not Verified
Digitally Signed by : KAILASH PRASAD SONI, E.E.
Date: 27/03/2023 09:20:23 AM


KAILASH PRASAD SONI
Regional Officer


CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.500	WWG : 0.300	Water Source
1	Domestic Purpose	0.500	0.300	Borewell
2	Dust Suppression	2.000	0.000	Borewell
3	Others	1.000	0.000	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used





iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-111275



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably around the industry/unit premises for general improvement of environmental conditions and as stated in below.

(Minimum number of plants to be planted by the unit:-100)

Additional Air condition:-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.
2. Industry shall follow the MP Pollution Control Board guide line which are issued on yr.2004, in case failure for compliance of their norms this consent shall be automatically cancelled .

Consent No:AW-111275

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. This Renewal of Consent is not the measure of proof that industry/project owner has not violated the environmental laws in past and Board shall be free to take legal action against the industry/project for the violations done by the industry/project at any point of time.

12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

Consent No:AW-111275

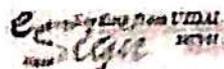
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

14. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

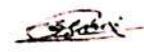
Additional condition

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission

For and on behalf of
M.P. Pollution Control Board


Digitally signed by UIDAI

Digitally signed with Aadhar
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AWWY95TMIT


KAILASH PRASAD SONI
Regional Officer

Consent No:AW-111275





RED-SMALL	CCA-Renewal (AW Validity 02/02/2026)	CONSENT NO: ***	PCB ID: 127396
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Outward No: L460522/02/2023
NO: 7/MPPCB/SAT

Consent No:AW-110217

To,
**The Occupier,
M/s. Tathagat Stone Crusher,
Kh. No.43/2, Vill.-Kothar-Bela
Teh.- Amarpatan,, Dist : Satna (M.P.),
Latitude : 24.5056 Longitude : 81.1540**

Subject: Grant for Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981
Ref: Your Application for Renewal of Consent Receipt No. 1260305 Dt. 08/02/2023

With reference to your above application for Renewal of consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant for Renewal of consent up to 02/02/2026,(Till Bhandaran Validity) subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No.-43/2, Rakwa 0.810 Hect.,Vill.-Kothar, Bela , Teh.- Amarpatan, Distt. – Satna(M.P.)
- b. The capital investment in lakhs: Rs. 228.14
- c. Product & Production Capacity:

Product	Qty / year
Stone Dust	15000 M.T./Y (Fifteen Thousand Metric Tons per year only)
Stone Gitti	100000 M.T./Y (One Lakh Metric Tons Per Year Only)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 02/02/2026, (Till Bhandaran Validity) and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Copy to:-

1. S.E., M.P. Poorvi Kshetra Vidyut Vitran Company Limited Satna for information and reconnection of electricity of the industry

Digitally signed by Kailash Prasad Soni
TPAV # P9SRNM18GP

Signature Not Verified
Digitally Signed by : KAILASH PRASAD SONI, E.E.
Date: 22/02/2023 06:10:25 PM

**KAILASH PRASAD SONI
Regional Officer**

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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.700 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.700	Water Source
1	Domestic Purpose	1.000	0.700	Bore well
2	Dust Suppression	2.000	0.000	Tankers

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications

Consent No:AW-110217





and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-110217





CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-100)

Additional Air condition:-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.
2. Industry shall fallow the MP Pollution Control Board guide line which are issued on yr.2004,in case failure for compliance of their norms this consent shall be automatically cancelled .

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

Consent No:AW-110217





2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. This Renewal of Consent is not the measure of proof that industry/project owner has not violated the environmental laws in past and Board shall be free to take legal action against the industry/project for the violations done by the industry/project at any point of time.
12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
14. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

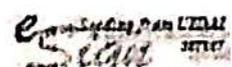
Consent No:AW-110217





Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.


Digitally signed by Kailash Prasad Soni
DN: cn=Kailash Prasad Soni, o=M.P. Pollution Control Board

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # P9SRNM18GP



KAILASH PRASAD SONI
Regional Officer
For and on behalf of
M.P. Pollution Control Board

Consent No:AW-110217



Consent Order

Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

RED-SMALL	CCA-Renewal (AW Validity 12/07/2026)	CONSENT NO: ***	PCB ID: 130617
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Outward No:14778,08/08/2023
NO: /MPPCB/SAT

Consent No:AW-115069

To,
The Occupier,
M/s. Maa Sharda Stone Crusher
Khasra No. 43/2, Vill.-Kothar,
Teh.- Amarpatan, Dist : Satna (M.P.)
Latitude: 24.5050 Longitude: 81.1549

Subject: Grant for Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application for Renewal of Consent to Operate Receipt No. 1275282 Dt. 13/07/2023

With reference to your above application for Renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant for Renewal of Consent up to 12/07/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS:-

- a. Location: Kh. No.43/2, Vill. - Kothar, Teh.- Amarpatan, Dist : Satna (M.P.) Latitude : 24.5050 Longitude : 81.1549
- b. The capital investment in lakhs: Rs. 62
- c. Product & Production Capacity:

Product	Qty / year
Stone Dust	10000 M.T./Y (Ten thousand metric tons per year only)
Stone Gitti	50000 M.T./Y (Fifty thousand metric tons per year)

Note - For any change in above industry shall obtain fresh consent from the board.

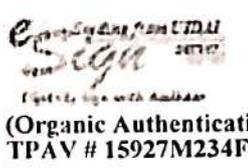
The Validity of the consent is up to 12/07/2026 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures: -

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC-to--

S.E., M.P. Poorvi Kshetra Vidyut Vitran Company Limited Satna for information and reconnection of electricity of the industry.



Signature Not Verified
 Digitally Signed by : KAILASH PRASAD SONI, E.E.
 Date: 08/08/2023 11:37:51 PM

KAILASH PRASAD SONI
 Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 0.300	Water Source
1	Dust Suppression	2.000	0.000	Borewell
2	Domestic Purpose	0.500	0.300	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

Consent No:AW-115069





the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-115069

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation around the industry/unit premises for general improvement of environmental conditions and as stated in below.

(Minimum number of plants to be planted by the unit:-70 Nos.)

Additional Air condition:-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.

- Dust containment cum suppression system including water spraying system for the equipment or unit.
- Construction of wind breaking walls of sufficient height.
- Construction of the metalled road with in the premises.
- Regular cleaning and wetting of the ground with in the premises.
- Growing of the green belt along the periphery.

2. Industry shall follow the MP Pollution Control Board guide line which are issued on yr.2004, in case failure for compliance of their norms this consent shall be automatically cancelled .

Consent No:AW-115069



**Consent
Order**

**Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273**

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. This Renewal of Consent is not the measure of proof that industry/project owner has not violated the environmental laws in past and Board shall be free to take legal action against the industry/project for the violations done by the industry/project at any point of time.

13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

Consent No:AW-115069

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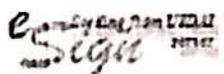
Consent
Order

Amarpatan Maihar By Pass,
Rewa Road Satna, Pin -485001
Satna
Tele : 07672-237273

14. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

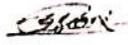
Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission


Digital Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 15927M234F

For and on behalf of
M. - - - - - Board


KAILASH PRASAD SONI
Regional Officer

Consent No:AW-115069

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.





Consent Order



M.P. Pollution Control Board - Satna, Amarpatan Malhar By Pass,, Rewa Road Satna,Pin - 485001, Satna, Tele : 07672-237273

RED-SMALL

CCA-Renewal
(A/W Validity 31/12/2024)

CONSENT NO: ***

PCB ID: 28723

Outward No:15002,13/03/2024

Consent No:AW-120044

To,

The Occupier,
M/s. Jay Bajrang Stone Crusher
Village - Deora, No.-2,
Tah.- Rampur Baghelan, Dist : Satna(M.P.)

Subject: Grant for Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application for Renewal of Consent Receipt No. 1358331 Dt. 29/02/2024

With reference to your above application for Renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant for Renewal of consent up to 31/12/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Khasra No.961/3, 961/4, 954/3,954/4, Rakwa 0.642 Hect,Village - Deora Devra No.-2, Tah.-Rampur Baghelan, Distt.-Satna (M.P.) Latitude : 24.5223 Longitude : 81.1497
- The capital investment in lakhs: Rs. 0.3
- Product & Production Capacity:

Product	Qty / year
Stone Gitti & Dust	25000 M.T./Y(Twenty Five Thousand Metric Tons Per Year)

Note - For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/12/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Note: -One Stone Boulder Mines Associated with this Stone Crushing unit are -
1-M/s. Shri Brijendra Dwivedi StoneMines Area 1.263 Hec, PCB ID: 135058

CC-to-

Mining officer (Mining Section Satna), Distt.- Satna (M.P.) for information Please.

Digitally Signed by :
PUSPENDRA SINGH, S.E.
Date: 13/03/2024 08:18:48 PM

Signature Not Verified

Digitally Signed by :
PUSPENDRA SINGH, S.E.
Date: 13/03/2024 08:18:48 PM

PUSPENDRA SINGH
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
The digital signatures on xgn.m.p.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.m.p.nic.in using "TPAV" Number.

TPAV # T034UW62P



Consent Order



M.P. Pollution Control Board - Satna, Amarpatan Malhar By Pass., Rewa Road Satna, Pin - 485001, Satna, Tele : 07672-237273

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty. in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 0.300	Water Source
1	Domestic Purpose	0.500	0.300	Borewell
2	Others	2.000	0.000	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.



Consent Order



M.P. Pollution Control Board - Satna, Amarpatan Malhar By Pass,, Rewa Road Satna, Pin - 485001, Satna, Tele : 07672-237273

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

- 1-No waste water is allowed to discharge outside premises
- 2- Record of water consumption shall be maintained



Consent Order



M.P. Pollution Control Board - Satna, Amarpatan Malhar By Pass,, Rewa Road Satna,Pin - 485001, Satna, Tele : 07672-237273

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-
2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation around the industry/unit premises for general improvement of environmental conditions and as stated in below.

(Minimum number of plants to be planted by the unit:-100 Nos.)

Additional Air condition:-

- 1-Sufficient arrangement of water spray for dust suppression
- 2- Minimum distance criteria from any habitation shall be maintained
- 3-Ambient Air Quality Monitoring and Fugitive dust monitoring shall be regularly and submit report to MPPCB4- All required PPEs shall be provided to workers engaged in crusher operation
- 5.Industry shall have to implement the following pollution control measures as prescribed by EPA Notification as per direction of NGT during start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.
6. Industry shall follow the CPCB guide line which are issued on yr.2023,in case failure for compliance of their norms this consent shall be automatically cancelled



Consent Order



M.P. Pollution Control Board - Satna, Amarpatan Malhar By Pass., Rewa Road Satna, Pin - 485001, Satna, Tele : 07672-237273

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. This Renewal of Consent is not the measure of proof that industry/project owner has not violated the environmental laws in past and Board shall be free to take legal action against the industry/project for the violations done by the industry/project at any point of time.

13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

14. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order



M.P. Pollution Control Board - Satna, Amarpatan Malhar By Pass., Rewa Road Satna, Pin - 485001, Satna, Tele : 07672-237273

- 15. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
- 16. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
- 17. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis
- 18. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission

Digitally signed by M.P. P. Pushpendra Singh
Digitally signed with Aadhaar

M.P. P

PUSHPENDRA SINGH
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)

The digital signatures on this certificate are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

TPAV # TO34UW62P7

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Red-Small	CCA-Fresh Valid up to 14.07.2021	CONSENT NO: ***	PCB ID: 123087
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Outward No: 13583-29/08/2020
 NO: 7/MPPCB/SAT

Consent No:AW-79368

To,
 The Occupier,
M/S Jagdamba Stone Crusher,
 Kh. No.51/2/1/1, Vill.- Kothar ,
 Tal : Amarpatan, Dist : Satna (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981
Ref: Your Consent to Operate Application Receipt No. 968864 Dt. 15/07/2020 and last communication received on Dt.11/02/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 14/07/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

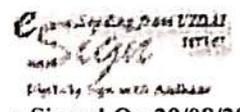
- a. Location: Kh. No.51/2/1/1, Vill.- Kothar ,Tal : Amarpatan, Dist : Satna (M.P.)
- b. The capital investment in lakhs: Rs. 98
- c. Product & Production Capacity:
 Stone Gtii-40000 M.T./Year (Forty thousand metric tones per year only)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 14/07/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

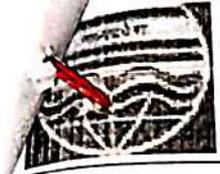
Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 29/08/2020 21:37:17
 (Organic Authentication on AADHAR from UIDAI Server)
 TPAV # 58KL286PY6

ARUN KUMAR SHRIVASTAVA
 Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.500	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Borewell	AS PER REQUIREMENT
2	Others	1.000	0.000	Borewell	AS PER REQUIREMENT

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-79368





iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

Consent No:AW-79368

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.
2. Industry shall follow the MP Pollution Control Board guide line which are issued on yr.2004, in case failure for compliance of their norms this consent shall be automatically cancelled .

Consent No:AW-79368

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Page: 4 / 6

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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-79368

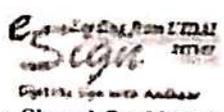
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Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 29/08/2020 21:37:17
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TPAV # 58KL286PY6

ARUN KUMAR SHRIVASTAVA
Regional Officer

Consent No:AW-79368



Red-Small

CCA-Fresh
Valid up to-03.05.2021

CONSENT NO: ***

PCB ID: 128865

Outward No: 1344/06/05/2020
NO: 7/MPPCB/SAT

Consent No:AW-75661

To, The Occupier,
M/s. Devi Construction Company (Stone Crusher),
Kh. No.65, Vill.- Kothar
Tal : Amarpatan Dist : Satna, (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1001272 Dt. 04/05/2020 and last communication received on Dt.24/04/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 03/05/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No.65, Vill.- Kothar, Tal.- Amarpatan, Distt.Satna
 - b. The capital investment in lakhs: Rs. 97.6
 - c. Product & Production Capacity:
1. Stone Gitti-50000.00(Fifty thousand metric tones per year only) 2. Stone Dust-20000.00(Twenty thousand metric tones per year only)
- Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 03/05/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Digitally Signed by UIDAI

e-Signed On 06/05/2020 17:33:51
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # DR2YE47Q1F

ARUN KUMAR SHRIVASTAVA
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day
2. Trade Effluent Treatment;-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 m
Chlorides	Not exceed	1000 m.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr. per Day)	WC : 1.500	WWG : 0.300	Water Source	Remark
1	Dust Suppression	1.000	0.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.
5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent
6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area
7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.
8. Compilation of Monitoring data-
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
 - iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
9. Recording of Monitoring Activities & Results-
 - i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
 - ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?

Consent No:AW-75661



- (iv) The analytical techniques or methods used and
(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

Consent No:AW-75661



4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.

2. Industry shall follow the MP Pollution Control Board guide line which are issued on yr.2004, in case failure for compliance of their norms this consent shall be automatically cancelled .

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.

Consent No:AW-75661

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3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

ARUN KUMAR SHRIVASTAVA
Regional Officer

e-Signing from UIDAI Server
Sign
Digitally signed with Aadhaar

e-Signed On 06/05/2020 17:33:51
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # DR2YE47Q1F

Consent No:AW-75661

Red-Small

CCA-Fresh
Valid up to 28/05/2021

CONSENT NO: ***

PCB ID: 128568

Outward No: 13497 23/06/2020
NO: /MPPCB/SAT

Consent No:AW-76977

To,
The Occupier,
M/S. Mahakaal Stone Crusher (Kothar),
132/8,35/1/1,35/1/2, Vill.- Kothar,
Tal : Amarpatan, Dist : Satna (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1001612 Dt. 29/05/2020 and last communication received on Dt.27/05/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 28/05/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

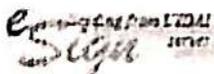
- Location: 132/8,35/1/1,35/1/2, Vill.- Kothar,Tal : Amarpatan, Dist : Satna (M.P.)
- The capital investment in lakhs: Rs. 80
- Product & Production Capacity:
 - Stone Gitti-30000 M.T./Year
(Thirty thousand metric tones per year only)
 - Stone Dust-10000 M.T./Year (Ten thousand metric tones per year only)

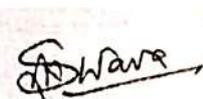
Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 28/05/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions


e-Signed On 23/06/2020 15:10:31
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1LW319GKES



ARUN KUMAR SHRIVASTAVA
Regional Officer

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.500	WWG : 0.300	Water Source	Remark
1	Dust Suppression	1.000	0.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online

Consent No:AW-76977

through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Consent No:AW-76977

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.
2. Industry shall follow the MP Pollution Control Board guide line which are issued on yr.2004, in case failure for compliance of their norms this consent shall be automatically cancelled .

Consent No:AW-76977

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-76977

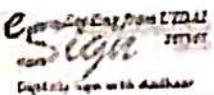
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Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board


Digitally signed by ARUN KUMAR SHRIVASTAVA
DN: cn=ARUN KUMAR SHRIVASTAVA, o=M.P. Pollution Control Board, email=arun@mppcb.org

e-Signed On 23/06/2020 15:10:31
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1LW319GKES



ARUN KUMAR SHRIVASTAVA
Regional Officer

Consent No:AW-76977

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Red-Small

CCA-Fresh
Valid up to-06.10.2021

CONSENT NO: ***

PCB-ID: 128922

Application No: 1364405/11/2020
/MPPCB/SAT

Consent No: AW-81685

To, The Occupier,
M/S. Hariom Stone Crusher,
Kh. No.52/2/2/2, Vill. & Post -Kothar
Tal : Amarpatan, Dist : Satna (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 1019424 Dt. 07/10/2020 and last communication received on Dt. 24/09/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 06/10/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No.52/2/2/2, Vill. & Post -KotharTal : Amarpatan, Dist : Satna (M.P.)
Latitude : 24.4812 Longitude : 80.1109
- b. The capital investment in lakhs: Rs. 49.92
- c. Product & Production Capacity:
1. Stone Gitti-45000.0 M.T./Year
(Forty five thousand metric tones per year only) 2. Stone Dust -5000.0 M.T./Year (Five thousand metric tones per year only)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 06/10/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

e-Sign
Digitally signed with Aadhaar

e-Signed On 05/11/2020 17:51:28
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # OYVP6P1SJC

ARUN KUMAR SHRIVASTAVA
Regional Officer

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.500	WWG : 0.300	Water Source	Remark
1	Dust Suppression	1.000	0.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-
- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
 - iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online

Consent No:AW-81685

through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

Consent No:AW-81685

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

1. Industry shall have to implement the following pollution control measures as prescribed by EPA Notification and as per direction of NGT before start of production.
 - (a) Dust containment cum suppression system including water spraying system for the equipment or unit.
 - (b) Construction of wind breaking walls of sufficient height.
 - (c) Construction of the metalled road with in the premises.
 - (d) Regular cleaning and wetting of the ground with in the premises.
 - (e) Growing of the green belt along the periphery.
2. Industry shall follow the MP Pollution Control Board guide line which are issued on yr.2004, in case failure for compliance of their norms this consent shall be automatically cancelled.

Consent No:AW-81685



GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-81685

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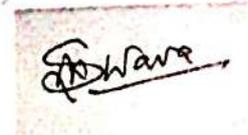
Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act.1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

E-Sign
Digitally signed with Aadhaar

**e-Signed On 05/11/2020 17:51:28
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # OYVP6P1SJC**



**ARUN KUMAR SHRIVASTAVA
Regional Officer**

Consent No:AW-81685

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.



Madhya Pradesh Pollution Control Board

House No. 318, Lane No.5 Dhawari Satna(M.P.)

House No.318 Lane No. 5, Dhawari Satna & Fax 07672-237273 Email romppcb_satna@rediffmail.com

VALID FOR SSI / Orange

Renewal of CONSENT AW- 14-1-2018

No. AW- /MPPCB/Satna./2016

Satna/Dated 02-8-2016

To,

M/s Srajan Mega Benchars Pvt.Ltd,
Vill. Deora Teh. Rampur Baghelan,
Distt. Satna (M.P.)

Subject: - **Renewal of consent** under section 25/26 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21/22 of the Air (Prevention and Control of Pollution) Act,1981 .

Ref : Your Renewal of Consent application Receipt No. 231526 Dated 01-8-2016

With reference to your above application **renewal of consent** is hereby granted up to 14-1-2018 subject to the fulfillment of the terms & conditions, incorporated in the schedule of the consent issued to you by the Board, vide consent no. AW-2213 dated 01-2-2012 along with the additional conditions mentioned below:

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location :- Vill. Deora, Teh. Rampur Baghelan, Distt. Satna
b. Production:-

1. Stone Gitti -1866 M.T./Month .

Note:- For any change in above industry shall obtain fresh consent from the board.

Special conditions. (For Specific case if required)

1. The Organization shall provide adequate facility for proper treatment of Organization / domestic effluent and shall ensure that the treated effluent quality meets the standards prescribed by the Board and notified in the M.P. Gazette dated: 25/03/88.
2. The installation/construction of effluent treatment system/air pollution control arrangements shall be taken up simultaneously with the civil construction / installation of the plant. Organization shall make arrangement for full utilization of treated effluent inside the premises to maintain zero discharge status out-side the premises.
3. Industry shall submit ambient air quality monitoring report to the board once in Six months regularly.
4. During construction phase appropriate air pollution control equipments shall be installed at all points of emission and it shall be ensure that these are always kept running and in good working order all the time. Good housekeeping practice shall be adopted and all the internal roads shall be made pucca .
5. Any Change in process, raw materials used production capacity capital investment etc, shall be intimated to the board for any enhancement of above prior permission of the board shall be obtained.
6. Board reserves the right to amend /cancel any of the above conditions or part or as a whole as and when deemed necessary.

This consent is valid for the stated period and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall submit in Board 3 months before expiry of the consent. Board reserves the right to amend/cancel above condition on and when deemed necessary.

For and on behalf of M. P. Pollution Control Board

e-Stamp Seeding from UIDAI server
Sign
Digitally Sign with Aadhaar

Digital Signature

RAKESH SINGH PARIHAR
Regional Officer

e-Signed On 07/08/2016 11:47:49

(Organic Authentication on AADHAR from UIDAI Server)

TPAV # 5X514044IC

Mine Information		
S. No.	1	2
1	Name of the Mining unit	M/s Maa Kaalka Minerals & Stone
2	Address/ Village	Gram Kothar Teh Amarpatna Distt Satna Kh. No 40/1 Area 2.024 He
3	Contact Person Mobile No. / E-Mail Id	9926321706/ shivaa.ssp23@gmail.com
4	Geo Location (Degree Decimal)	-
5	Area (Hectare)	2.024 he
6	Mine pillar Co-ordinate	-
7	Distance from Nearest NH/SH/ SC hool/Abadi, water body (in meter)	NH 2 KM.
8	consent to operate issued on	01.03.2024
9	consent to operate Valid upto	16.08.2026
10	Env. Clearance Issued by- DEIAA/ SEIAA	DEIAA
11	Env. Clearance issued on	25.09.2019
12	Mining Dept permission issued on	25.01.2019
13	Does it has approved mining plan	yes
14	mine lease agreement dated	25-01-2019 to 24-01-2029
15	mine operational since which year	24.02.2021
16	Mining Dept permission valid till	24.01.2029
17	Production Capacity (Ton/yr) as per mining permission	20500 cum.
18	Production Capacity (Ton/yr) as per consent to operate	20500 cum.
19	Last 05 years (Financial Year wise) actual Production (ton)	18535
20	Last 05 years (Financial Year wise) Royalty Paid (in Rs.)	2541948 rs.
21	Rate of Royalty on Gitti stone (in Rs.)	120/- (From 01.01.2020)
22	Relevant Document for Royalty rate	Attached
23	Does mine/Querry practice blasting (Yes/No)	yes
24	If No than what machineris are in use	-
25	Any Agreement with exploser/blaster (Yes/No)	yes
26	If Yes than name of the blaster firm	Jain Associated
27	What is the monthly frequency of blasting and quantity of explosive in each mine	as per requirment
28	Any other large mining near the stone crusher & area	yes
29	If yes than name of the mines & their blasting frequency timing, quantity of blast material	Ultratech Limestone mines
30	From where the querry blaster buy the explosive	Jain Associated
31	Depth of querry mining (Average in meter)	Aprox 6 to 7 meter
32	Plantation status (Thin/Thick) & Avg. Height (fit)	Planted in the mines average height aprox 20 fit
33	Status of public road	Village road
34	Stone crusher whom querry sell mined material	-
35	Road distance of mining to stone crusher (where material is supplied)	Crusher Situated in the mines
36	Major route of transportation	Public road
37	Facility of water sprinkling on interal road	By Tanker
38	Does the mine has provided wind braking wall if yes (Avg. Height)	-

(Signature)
 जिला-समस्तीपुर
 जिला-समस्तीपुर

Mine Information		
S. No.	1	2
1	Name of the Mining unit	M/s Srijan mega Venture Pro. Bhanu pratap singh rewa
2	Address/ Village	Gram Devra Teh Rampur Baghelan Distt Satna Kh. No. 960/2/1, 960/2/4, 960/2/3
3	Contact Person Moblle No. / E-Mail Id	9425728000/sbhanupratap012@gmail.com
4	Geo Location (Degree Declinal)	-
5	Area (Hectare)	0.846 He
6	Mine pillar Co-ordinate	-
7	Distance from Nearest NH/SH/ SC hool/Abadi, water body (In	NH 5 KM.
8	consent to operate issued on	29.03.2023
9	consent to operate Valid upto	31.07.2027
10	Env. Clearance issued by- DEIAA/ SEIAA	DEIAA
11	Env. Clearance issued on	24.05.2016
12	Mining Dept permission issued on	02.08.2020
13	Does it has approved mining plan	yes
14	mine lease agreement dated	02.08.2020 to 01.08.2030
15	mine operational since which year	28-03-2011
16	Mining Dept permission valid till	01.08.2030
17	Production Capacity (Ton/yr) as per mining permission	8000 cum
18	Production Capacity (Ton/yr) as per consent to operate	8000 cum
19	Last 05 years (Financial Year wise) actual Production (ton)	Nil (According to e-khanij portal)
20	Last 05 years (Financial Year wise) Royalty Paid (in Rs.)	619332/- rs
21	Rate of Royalty on Gitti stone (in Rs.)	120/- (From 01.01.2020)
22	Relevant Document for Royalty rate	Attached
23	Does mine/Query practice blasting (Yes/No)	yes
24	If No than what machineries are in use	-
25	Any Agreement with exploser/blaster (Yes/No)	yes
26	If Yes than name of the blaster firm	Jain Associated
27	What is the monthly frequency of blasting and quantity of explosive in each mine	as per requirment
28	Any other large mining near the stone crusher & area	yes
29	If yes than name of the mines & their blasting frequency timing, quantity of blast material	Ultratech Limestone mines
30	From where the query blaster buy the explosive	-
31	Depth of query mining (Average in meter)	Aprox 4 meter from the top of surface
32	Plantation status (Thin/Thick) & Avg. Height (fit)	Planted in the mines average height aprox 20 fit
33	Status of public road	Pwd Road near to mines
34	Stone crusher whom query sell mined materia	-
35	Road distance of mining to stone crusher (where material is supplied)	100 meter any pwd Road
36	Major route of transportation	Public road
37	Facility of water sprinkling on interal road	By Tanker
38	Does the mine has provided wind braking wall if yes (Avg. Height)	-

प्रभारी अधिकारी
विभाग-सतना

NGT O.A. No. 60/2024 Stone Crusher Information Devra & Kothar

S. No.	Name of Stone Crusher with Address	Contact Person Mobile No. / E-Mail Id	Geo Location	Distance from NH / School / Abad/	Date of CTE issued	Date of CTO issued	A/W Consent Renewal Validity	Product & Production Capacity	Pollution Control Measure Status:					Daily Operational Hours
									Details of Water Sprinkling	Construction of wind breaking wall	Construction of metallic road	Detail of primary crusher/secondary crusher and conveyer belt	Plantation detail	
1	2	3	4	5	6	7	8	9	10					11
1.	M/s Devi Construction Co. (Stone Crusher) Khasra No. 65, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Dheeraj Pathak – 9713987565	Lat-24.50367° Long-81.14955°	1.28 km 381 m 375 m	06.12.2019	06.05.2020	03.05.2021	Stone Gitti-50000 MT Stone Dust-20000 MT	Yes	Yes (2 Sided)	No	Primary Crusher - Not Covered Secondary Crusher - Not Covered Conveyer Belt- Half Covered	Yes (50)	8-10 Hours
2.	M/s Hariom Stone Crusher Khasra No. 52/2/2/2, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Rajesh Tiwari – 7024116902	Lat-24.49863° Long-81.12426°	1.30 km 360 m 365 m	03.01.2020	06.11.2020	06.10.2021	Stone Gitti-45000 MT Stone Dust-5000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (50)	8-10 Hours
3.	M/s Shubb Minerals Stone Crusher Khasra No. 36/2/36/3, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Indresh Pathak – 9425641201	Lat-24.50426° Long-81.16904°	1.27 km 785 m 485 m	16.10.2019	No	Not Available	Stone Gitti-25000 MT	No	No	No	Primary Crusher - Not Covered Secondary Crusher - Not Covered Conveyer Belt- Not Covered	Yes (30)	8-10 Hours
4.	M/s Pradeep Stone Crusher Khasra No. 51/3/1/ Village Kothar, Teh. Amarpatan, Satna (M.P.)	Pradeep Singh – 9424745131	Lat-24.50441° Long-81.15215°	1.4 km 530 m 600 m	24.05.2019	04.03.2020	17.10.2024	Stone Gitti-30000 M ³	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (300)	8-10 Hours
5.	M/s Vindhya Stone Crusher	Rajnish Sharma –	Lat-24.50399	1.4 km 540 m	14.03.2019	No	Not Available	Stone Gitti-128000 MT	Yes	Yes	No	Primary Crusher - Half Covered	Yes (50)	8-10 Hours

Annexure - VII

NGT O.A. No. 60/2024 Stone Crusher Information Devra & Kothar

	Khasra No.		9°	605 m			e					Secondary Crusher - Half Covered Conveyer Belt- Covered		
6.	M/s Mahakaal Stone Crusher Khasra No. 35/1/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Shailesh Tripathi - 6268159 079	Lat- 24.50568 3° Long- 81.14709 6°	1.4 km 550 m 600 m	03.12.2 019	23.06.2 020	28.05.20 21	Stone Gitti- 30000 MT Stone Dust- 10000 MT	No	No	No	Primary Crusher - Not Covered Secondary Crusher - Not Covered Conveyer Belt- Half Covered	Yes (20)	8-10 Hours
7.	M/s Maha Mrityunjay Stone Crusher Khasra No. 35/1/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Pawan Pandey - 8269139 893	Lat- 24.50588 2° Long- 81.14906 6°	1.5 km 600 m 600 m	03.01.2 020	20.06.2 023	03.02.20 26	Stone Gitti- 60000 MT	Yes	Yes	No	Primary Crusher - Half Covered Secondary Crusher - Half Covered Conveyer Belt- Half Covered	Yes (50)	8-10 Hours
8.	M/s Satya Sai Stone Crusher Khasra No. 39/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Biharilal Singh - 9926365 688	Lat- 24.50741 2° Long- 81.15031 0°	1.69 km 780 m 800 m	27.04.2 019	26.11.2 019	06.03.20 25	Stone Gitti- 50000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (300)	8-10 Hours
9.	M/s Maa Kaalika Minerals & Stone Crusher Khasra No. 40/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Jivendra Singh - 9926321 706	Lat- 24.50739 6° Long- 81.15331 6°	1.75 km 1 km 1 km	21.08.2 015	09.11.2 015	16.08.20 26	Stone Gitti- 20000 MT Stone Dust- 8000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (150)	8-10 Hours
10.	M/s Tathagat Stone Crusher Khasra No. 43/2, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Pankaj Singh - 9425185 142	Lat- 24.50568 8° Long- 81.15381 6°	2 km 900 m 750 m	26.10.2 019	19.04.2 020	02.02.20 26	Stone Gitti- 100000 MT Stone Dust- 15000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (300)	8-10 Hours
11.	M/s K L Stone Crusher Khasra No. 43/2, Village Kothar, Teh. Amarpatan, Satna	Kamlendra Singh - 9179207 644	Lat- 24.50524 3° Long- 81.15526	2 km 900 m 750 m	04.07.2 018	12.09.2 019	02.02.20 26	Stone Gitti- 450000 MT Stone Dust- 15000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt-	Yes (50)	Close

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NGT O.A. No. 60/2024 Stone Crusher Information Devra & Kothar

(M.P.)		8°										Covered		
12.	M/s Maa Sharda Stone Crusher Khasra No. 43/2, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Rajbhan Singh – 7974725 632	Lat- 24.5053° Long- 81.15532 5°	2 km 900 m 750 m	26.05.2 020	23.07.2 020	12.07.20 26	Stone Gitti- 500000 MT Stone Dust- 10000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (50)	8-10 Hours
13.	M/s Jagdamba Stone Crusher Khasra No. 51/2/1/1, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Prabhat Singh – 9827642 146	Lat- 24.50610 2° Long- 81.15114 7°	2 km 850 m 700 m	25.04.2 019	29.08.2 020	14.07.20 21	Stone Gitti- 400000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (300)	Close
14.	M/s Jai Bajrang Stone Crusher Khasra No. 961/962, Village Devra No.2, Teh. Rampur Baghelaan, Satna (M.P.)	Brijendra Dwivedi – 8319261 568	Lat- 24.52242 2° Long- 81.14983 2°	5.9 km 580 m 580 m	24.05.2 013	04.02.2 016	31.12.20 24	Stone Gitti- 25000 MT	Yes	Yes	No	Primary Crusher - Half Covered Secondary Crusher - Half Covered Conveyer Belt- Half Covered	Yes (100)	8-10 Hours
15.	M/s Jai Hanuman Vikas Minerals (Stone Crusher) Khasra No. 958/5, Village Devra No. 2, Teh. Rampur Baghelaan, Satna (M.P.)	Ansuiya Singh – 9691983 78	Lat- 24.49515 3° Long- 81.13219 0°	6 km 600 m 600 m	15.01.2 019	No	Not Availabl e	Stone Gitti- 10000 MT	Yes	Yes	No	Primary Crusher - Covered Secondary Crusher - Covered Conveyer Belt- Covered	Yes (200)	8-10 Hours
16.	M/s Shiv Trading Company (Stone Crusher) Khasra No. 990/2, 990/1/991, Village Devra No. 2, Teh. Rampur Baghelaan, Satna (M.P.)	Satyendra Singh- 9424770 617	Lat- 24.51917 3° Long- 81.14966 5°	5.5 km 650 m 500 m	25.06.2 019	16.07.2 021	16.07.20 21	Stone Gitti- 50000 MT	No	No	No	Primary Crusher - Not Covered Secondary Crusher - Not Covered Conveyer Belt- Half Covered	No	8-10 Hours
17.	M/s Bhanu Singh Khasra No. 958, Village Kothar, Teh. Amarpatan,	Dismantled	---	---	---	---	---	---	---	---	---	---	---	---

6/11

NGT O.A. No. 60/2024 Stone Crusher Information Devra & Kothar

	Satna (M.P.)														
18.	M/s Pandey Stone Crusher, Khasra No. 52, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Permanently Closed	---	---	---	---	---	---	---	---	---	---	---	---	---
19.	M/s Tiwari Stone Crusher Khasra No. 39/3 Village Kothar, Teh. Amarpatan, Satna (M.P.)	Permanently Closed	---	---	---	---	---	---	---	---	---	---	---	---	---
20.	M/s Geeta Stone Crusher Khasra No. 989 Village Kothar, Teh. Amarpatan, Satna (M.P.)	Permanently Closed	---	---	---	---	---	---	---	---	---	---	---	---	---
21.	Anandi Prasad Khjasra No. 53, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Permanently Closed	---	---	---	---	---	---	---	---	---	---	---	---	---
22.	Anuradha Pandey Khjasra No. 65, Village Kothar, Teh. Amarpatan, Satna (M.P.)	Permanently Closed	---	---	---	---	---	---	---	---	---	---	---	---	---
23.	Raju Singh Parihar Khasra No. 968/2 Village Devra No. 2, Teh. Rampur Baghelaan, Satna (M.P.)	Permanently Closed	---	---	---	---	---	---	---	---	---	---	---	---	---
	Narottam Mishra Khasra No. 1068 Village Devra No. 2, Teh. Rampur Baghelaan, Satna (M.P.)	Permanently Closed	---	---	---	---	---	---	---	---	---	---	---	---	---



कार्यालय मुख्य खण्ड चिकित्सा अधिकारी सामुदायिक स्वास्थ्य केन्द्र
रामपुर बाघेलान जिला सतना (म०प्र०)

email - bmo_rampur_baghelan_sat@yahoo.co.in

phone number - 07675271384



क्र० / स्था / 2024-25 / 273

रामपुर बाघेलान, दिनांक..... 21/5/2024

प्रति,

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
बोर्ड सतना (म.प्र.)

विषय:- माननीय एन.जी.टी. भोपाल बेन्च के प्रकरण क.ओ.ए. 60/2024 CZ अतुल कुमार जैन विरुद म. प्र. शासन व अन्य के संबंध में ग्राम - देवरा एवं कोठार में स्थित स्टोन केशरो की जानकारी के संबंध में।

उपरोक्त विषयान्तर्गत, के संबंध में माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण कमांक ओ.ए.60/2024 (सी. जेड) अतुल कुमार जैन विरुद म.प्र, शासन व अन्य के संबंध में ग्राम - देवरा एवं कोठार में स्थित स्टोन केशरो से उड़ने वाली धूल के कारण आस-पास के क्षेत्र में होने वाली ब्रेन्काइटिस से संबंधित बीमारी नहीं है।

मुख्य खण्ड चिकित्सा अधिकारी
सामुदायिक स्वास्थ्य केन्द्र रामपुर बाघेलान
जिला सतना (म०प्र०)

कार्यालय उप संचालक किसान कल्याण तथा कृषि विकास
जिला-सतना (म.प्र.)

E-mail: ddaagrisat@mp.gov.in

क्रमांक/सॉ./विधि/2024-25/ 649
प्रति,

सतना दिनांक 21/05/2024

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
सतना (म.प्र.)

विषय :- माननीय एम.जी.टी. भोपाल बेच के प्रकरण क. ओ.ए.60/2024 (CZ) अतुल कुमार जैन विरुद्ध म.प्र. शासन व अन्य के संबंध में ग्राम देवरा एवं कोठार में स्थिति स्टोन केशरों की जानकारी उपलब्ध कराने बाबत।

संदर्भ :- आपका पत्र क्रमांक/246/क्षे.का./प्रनिबो/पूर्व/2024 सता दिांक 17.5.2024

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उपरोक्त विषय के संबंध में माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क. ओ.ए.60/2024 (CZ) अतुल कुमार जैन विरुद्ध म.प्र. शासन व अन्य के संबंध में ग्राम देवरा तहसील रामपुर बाघेलान एवं कोठार तहसील रामपुर बाघेलान, विकासखण्ड अमरपाटन में स्थिति स्टोन केशरों से उड़ने वाली धूल के कारण आस पास के क्षेत्र में फसल नष्ट होने के प्रकरण इस कार्यालय में दर्ज नहीं है। जिले में रबी एवं खरीफ मुख्य फसलों धान, गेहूँ की प्रति हेक्टर उत्पादकता की जानकारी निम्नानुसार है :-

वर्ष	प्रति हेक्टर उत्पादन		कारण (यदि उत्पादन कम या अधिक हुआ हो)
	रबी (गेहूँ)	खरीफ (धान)	
2023-24	4129	3990	जिले की औसत वर्षा की तुलना में 30 प्रतिशत कम वर्षा होने के कारण
2022-23	4020	4636	-
2021-22	4040	4476	-

उप संचालक
किसान कल्याण तथा कृषि विकास
जिला-सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-mppcb_satna@rediffmail.com, website- www.mppcb.nic.in

कमांक 124 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक-30/4/24

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स के.एल स्टोन केशर, खसरा नं. 43/2, ग्राम कोठार, तहसील-
अमरपाटन, जिला मैहर के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 12.09.2019 ।

2. इस कार्यालय का निर्देश पत्र कमांक 983 दिनांक 22.11.2023 ।

3. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 10.04.2024 ।

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उपरोक्त विषयांतर्गत लेख है कि 'केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स के.एल स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स के.एल स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण, उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स के.एल स्टोन केशर, खसरा नं. 43/2, ग्राम कोठार, तहसील- अमरपाटन, जिला मैहर	11.10.2023	11.04.2024	114	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

1- $EC=P1 \times N \times R \times S \times LF$

उपरोक्त केशर इकाई की सम्मति दिनांक 02.02.2026 तक वैध है किन्तु दिनांक 11.10.2023 को किये गये निरीक्षण में पाया गया कि उद्योग द्वारा सक्षम एवं प्रभावी वायु प्रदूषण नियंत्रण व्यवस्था किये बिना केशर इकाई का संचालन किया जा रहा है अतः दिनांक 11.10.2023 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

- मेसर्स के.एल. स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।
- R= फार्मूले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रुपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।
- S= फार्मूले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।
- LF= .10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2 पर्यावरणीय क्षतिपूर्ति की गणना

क्र.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स के.एल। स्टोन केशर, खसरा नं. 43/2, ग्राम कोठार, तहसील-अमरपाटन, जिला मैहर	$80 \times 114 \times 250 \times 0.5 \times 1$	11,40,000 (ग्यारह लाख चालीस हजार रुपये)

अतः मेसर्स के.एल। स्टोन केशर, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।

OL

(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 222 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक: 14/05/24

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स कालिका मिनरलस स्टोन केशर, खसरा नं. 40/1, ग्राम कोठार,
तहसील-रामपुर बघेलान, जिला सतना के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।
सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 18.05.2023 ।

2. इस कार्यालय का पत्र क्रमांक 138 दिनांक 30.04.2024 ।

3. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 10.04.2024 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स कालिका मिनरलस स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स कालिका मिनरलस स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स कालिका मिनरलस स्टोन केशर, खसरा नं. 40/1ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	11.10.2023	11.04.2024	114	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

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पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मुला"

$$1- EC=P1 \times N \times R \times S \times LF$$

1. उपरोक्त केशर इकाई की सम्मति दिनांक 16.08.2026 तक वैध है किन्तु दिनांक 11.10.2023 को किये गये निरीक्षण में पाया गया कि उद्योग द्वारा सक्षम एवं प्रभावी वायु प्रदूषण नियंत्रण व्यवस्था किये बिना केशर इकाई का संचालन किया जा रहा है अतः दिनांक 11.10.2023 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

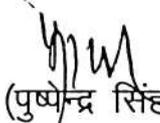
1. मेसर्स कालिका मिनरलस स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।
2. R= फार्मुले अनुसार मिनिमम फेक्टर रू. 100 एवं अधिकतम 500 रू. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।
3. S= फार्मुले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।
4. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2 पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स कालिका मिनरलस स्टोन केशर, खसरा नं. 40/1, ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	$80 \times 114 \times 250 \times 0.5 \times 1$	11,40,000 (ग्यारह लाख चालीस हजार रुपये)

अतः मेसर्स कालिका मिनरलस स्टोन केशर, ग्राम-कोठार, तहसील-रामपुर बघेलान, जिला सतना के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


 (पुष्पेन्द्र सिंह)
 क्षेत्रीय अधिकारी,
 म.प्र.प्रदूषण नियंत्रण बोर्ड,
 सतना (म.प्र.)

क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-comppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 1552/क्ष.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक:- 13/3/2

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स जगदम्बा स्टोन केशर, खसरा नं. 51/2/1/1, ग्राम कोठार, तहसील-
अमरपाटन, जिला मैहर के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

- सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 21.07.2020 ।
2. इस कार्यालय का नोटिस पत्र क्रमांक 2013 दिनांक 01.02.2020 ।
3. इस कार्यालय का निर्देश पत्र क्रमांक 1816 दिनांक 21.01.2021 ।
4. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण दिनांक 11.10.2023 ।

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उपरोक्त विषयान्तर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स जगदम्बा स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स जगदम्बा स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स जगदम्बा स्टोन केशर, खसरा नं. 51/2/1/1, ग्राम कोठार, तहसील-अमरपाटन, जिला मैहर	15.07.2021	11.10.2023	505	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मुला"

$$1- EC=P1 \times N \times R \times S \times LF$$

1. उपरोक्त केशर इकाई की सम्मति नवीनीकरण दिनांक 14.07.2021 तक वैध थी। अतः दिनांक 15.07.2021 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

1. मेसर्स जगदम्बा स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।
2. R= फार्मुले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।
3. S= फार्मुले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।
4. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स जगदम्बा स्टोन केशर, खसरा नं 51/2/1/1, ग्राम कोठार, तहसील-- अमरपाटन, जिला मैहर	$80 \times 505 \times 250 \times 0.5 \times 1$	50,50,000 (पचास लाख पचास हजार रुपये मात्र)

अतः मेसर्स जगदम्बा स्टोन केशर, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

01C म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,

रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romnncb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 122 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक:-30/4/24

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स प्रदीप स्टोन केशर, खसरा नं. 51/3/1, ग्राम कोठार, तहसील-
अमरपाटन, जिला मैहर के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

- सन्दर्भ:- 1. इस कार्यालय का निर्देश पत्र क्रमांक 1828 दिनांक 21.01.2021 ।
2 इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 10.04.2024 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स प्रदीप स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स प्रदीप स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स प्रदीप स्टोन केशर, खसरा नं. 51/3/1 ग्राम कोठार, तहसील-अमरपाटन, जिला मैहर	11.10.2023	11.04.2024	114	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

$$2- EC=P1 \times N \times R \times S \times LF$$

उपरोक्त केशर इकाई की सम्मति 17.10.2024 तक वैध है किन्तु दिनांक 11.10.2023 को किये गये निरीक्षण में पाया गया कि उद्योग द्वारा सक्षम एवं प्रभावी वायु प्रदूषण नियंत्रण व्यवस्था किये बिना केशर इकाई का संचालन किया जा रहा है अतः दिनांक 11.10.2023 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

5. मेसर्स प्रदीप स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।

6. R= फार्मूले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।

7. S= फार्मूले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।

8. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

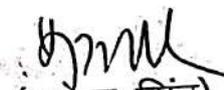
Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2 पर्यावरणीय क्षतिपूर्ति की गणना

केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
मेसर्स प्रदीप स्टोन केशर, खसरा नं. 51/3/1, ग्राम कोठार, तहसील-अमरपाटन, जिला मैहर	$80 \times 114 \times 250 \times 0.5 \times 1$	11,40,000 (ग्यारह लाख चालीस हजार रुपये)

अतः मेसर्स प्रदीप स्टोन केशर, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर के पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत

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(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर बाई पास, सतना (म.प्र.)



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क्रमांक 1551 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक: 13/3/20

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स देवी कन्सट्रक्शन कम्पनी (स्टोन केशर), ग्राम कोठार, तहसील- अमरपाटन,
जिला मैहर के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

- सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 06.05.2020 ।
2. इस कार्यालय का नोटिस पत्र क्रमांक 2011 दिनांक 01.02.2020 ।
3. इस कार्यालय का निर्देश पत्र क्रमांक 1824 दिनांक 21.01.2021 ।
4. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 11.10.2023 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स देवी कन्सट्रक्शन कम्पनी (स्टोन केशर) के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स देवी कन्सट्रक्शन कम्पनी की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स देवी कन्सट्रक्शन कम्पनी (स्टोन केशर), खसरा नं. 65, ग्राम कोठार, तहसील- अमरपाटन, जिला- मैहर	04.05.2021	11.10.2023	550	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मुला"

7- $EC=P1 \times N \times R \times S \times LF$

1. उपरोक्त केशर इकाई की सम्मति नवीनीकरण दिनांक 03.05.2021 तक वैध थी। अतः दिनांक 04.05.2021 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

25. मेसर्स देवी कन्सल्टेशन कम्पनी (स्टोन केशर) लाल श्रेणी में आता है। अतः P1=80 माना जाये।

26. R= फार्मुले अनुसार मिनिमम फेक्टर रू. 100. एवं अधिकतम 500 रू. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।

27. S= फार्मुले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।

28. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-:

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2

पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स देवी कन्सट्रक्शन कम्पनी (स्टोन केशर), खसरा नं. 65, ग्राम कोठार, तहसील-अमरपाटन, जिला मैहर	$80 \times 550 \times 250 \times 0.5 \times 1$	55,00,000 (पचपन लाख रुपये मात्र)

अतः मेसर्स देवी कन्सट्रक्शन कम्पनी (स्टोन केशर), ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

0/0 ~~1/1~~ म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
शीवा रोड मैहर बाई पास, सतना (म.प्र.)



E-Mail: mpppcb_satan@nic.in | Website: www.mppcb.nic.in

क्रमांक 154/न.प्र.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक:- 13/3/24

विधि अधिगारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स महाकाल स्टोन केशर, खसरा नं. 35/1/1, ग्राम- कोठार, तहसील-अमरपाटन,
जिला मैहर के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

- सन्दर्भ:-
1. उद्योग को जारी सम्मति पत्र दिनांक 06.12.2019 ।
 2. इस कार्यालय का नोटिस पत्र क्रमांक 2007 दिनांक 01.02.2020 ।
 3. इस कार्यालय का निर्देश पत्र क्रमांक 1808 दिनांक 21.01.2021 ।
 4. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण दिनांक 11.10.2023 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स महाकाल स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स महाकाल स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिजर्व
1	मेसर्स महाकाल स्टोन केशर, खसरा नं. 35/1/1, ग्राम- कोठार, तहसील- अमरपाटन, जिला मैहर	29.05.2021	11.10.2023	534	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु गान्नीय अधिकरण द्वारा निर्धारित "फार्मूला"

3- $EC=P1 \times N \times R \times S \times LF$

1. उपरोक्त केशर इकाई केवल स्थापना सम्मति प्राप्त कर संचालित पायी गयी। अतः दिनांक 29.05.2021 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupces for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु गान्नीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

9. मेसर्स महाकाल स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।

10. R= फार्मूले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रूपये।

मान्नीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः

R= 250 माना जाये।

11. S= फार्मूले अनुसार 0.5 माइको अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइको अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।

12. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2

पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स महाकाल स्टोन केशर, खरसरा नं. 35/1/1, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर	$80 \times 534 \times 250 \times 0.5 \times 1$	53,40,000 (तिरपन लाख चालिस हजार रुपये मात्र)

अतः मेसर्स महाकाल स्टोन केशर, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर के विरुद्ध पोल्यूटर्स पे डिम्याण्ड के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अविरोधित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


(पुष्पेन्द्र सिंह)
क्षेत्रीय अधिकारी,
O/C म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 224 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक:- 14/5/24

विधि अधिकारी,

म.प्र. प्रदूषण निगंत्रण बोर्ड

भोपाल (म.प्र.)

विषय:- मेसर्स सत्य सॉइ स्टोन केशर, खसरा नं. 39/1, ग्राम कोठार, तहसील-रामपुर
बघेलान, जिला सतना के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 18.05.2023।

2. इस कार्यालय का पत्र क्रमांक 136 दिनांक 30.04.2024।

3. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 10.04.2024।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स सत्य सॉइ स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स सत्य सॉइ स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स सत्य सॉइ स्टोन केशर, खसरा नं. 39/1ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	11.10.2023	11.04.2024	114	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

$$1- EC=P1 \times N \times R \times S \times LF$$

1. उपरोक्त केशर इकाई की सम्मति दिनांक 06.03.2025 तक वैध है किन्तु दिनांक 11.10.2023 को किये गये निरीक्षण में पाया गया कि उद्योग द्वारा सक्षम एवं प्रभावी वायु प्रदूषण नियंत्रण व्यवस्था किये बिना केशर इकाई का संचालन किया जा रहा है अतः दिनांक 11.10.2023 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

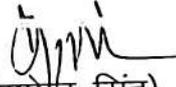
1. मेसर्स सत्य सॉइ स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।
2. R= फार्मूले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रुपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।
3. S= फार्मूले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।
4. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2 पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स सत्य सॉइ स्टोन केशर, खसरा नं. 40/1, ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	$80 \times 114 \times 250 \times 0.5 \times 1$	11,40,000 (ग्यारह लाख चालीस हजार रुपये)

अतः मेसर्स सत्य सॉइ स्टोन केशर, ग्राम-कोठार, तहसील-रामपुर बघेलान, जिला सतना के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


 (पुष्पेन्द्र सिंह)
 क्षेत्रीय अधिकारी,
 म.प्र.प्रदूषण नियंत्रण बोर्ड,
 सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 229 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक:- 14/5/24

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स तथागत स्टोन केशर, खसरा नं. 43/2, ग्राम कोठार, तहसील-रामपुर
बघेलान, जिला सतना के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 18.05.2023 ।

2. इस कार्यालय का पत्र क्रमांक 132 दिनांक 30.04.2024 ।

3. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 10.04.2024 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स तथागत स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स तथागत स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स तथागत स्टोन केशर, खसरा नं. 43/2 ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	11.10.2023	11.04.2024	114	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

$$1- EC=P1 \times N \times R \times S \times LF$$

1. उपरोक्त केशर इकाई की सम्मति दिनांक 02.02.2026 तक वैध है किन्तु दिनांक 11.10.2023 को किये गये निरीक्षण में पाया गया कि उद्योग द्वारा सक्षम एवं प्रभावी वायु प्रदूषण नियंत्रण व्यवस्था किये बिना केशर इकाई का संचालन किया जा रहा है अतः दिनांक 11.10.2023 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N= Number of Days of Violation took place

R= A Factor in Rupees for EC

S= Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

1. मेसर्स तथागत स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।
2. R= फार्मूले अनुसार मिनिमम फेक्टर रू. 100 एवं अधिकतम 500 रू. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।
3. S= फार्मूले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।
4. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2 पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरणीय क्षतिपूर्ति
1	मेसर्स तथागत स्टोन केशर, खसरा नं. 43/2, ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	$80 \times 114 \times 250 \times 0.5 \times 1$	11,40,000 (ग्यारह लाख चालीस हजार रुपये)

अतः मेसर्स तथागत स्टोन केशर, ग्राम-कोठार, तहसील-रामपुर बघेलान, जिला सतना के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

01C म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 227 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रति,

सतना, दिनांक:- 14/05/24

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स मॉ शारदा स्टोन केशर, खसरा नं. 43/2, ग्राम कोठार, तहसील-रामपुर
बघेलान, जिला सतना के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

- सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 18.05.2023 ।
2. इस कार्यालय का पत्र क्रमांक 130 दिनांक 30.04.2024 ।
3. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 10.04.2024 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स मॉ शारदा स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स मॉ शारदा स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स मॉ शारदा स्टोन केशर, खसरा नं. 43/2 ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	11.10.2023	11.04.2024	114	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

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पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

$$1- EC=P1 \times N \times R \times S \times LF$$

1. उपरोक्त केशर इकाई की सम्मति दिनांक 12.07.2026 तक वैध है किन्तु दिनांक 11.10.2023 को किये गये निरीक्षण में पाया गया कि उद्योग द्वारा सक्षम एवं प्रभावी वायु प्रदूषण नियंत्रण व्यवस्था किये बिना केशर इकाई का संचालन किया जा रहा है अतः दिनांक 11.10.2023 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

1. मेसर्स मॉ शारदा स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।
2. R= फार्मूले अनुसार मिनिमम फेक्टर रू. 100 एवं अधिकतम 500 रू. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।
3. S= फार्मूले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।
4. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2

पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स माँ शारदा स्टोन केशर, खसरा नं. 43/2, ग्राम कोठार, तहसील-रामपुर बघेलान, जिला सतना	$80 \times 114 \times 250 \times 0.5 \times 1$	11,40,000 (ग्यारह लाख चालीस हजार रूपये)

अतः मेसर्स माँ शारदा स्टोन केशर, ग्राम-कोठार, तहसील-रामपुर बघेलान, जिला सतना के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

o/c वा.म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर गाई पारा, सतना (म.प्र.)

E-mail: romprch_satna@rculmonil.com, website: www.mppch.nic.in

क्रमांक 1548 /क्षे.का./प्रनिशो/पूर्व/2024,
प्रति,

सतना, दिनांक-13/03/24

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स हरिओम स्टोन केशर, खसरा नं. 52/2/2/2, ग्राम- कोठार, तहसील-
अमरपाटन, जिला मैहर के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

- सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 05.11.2020 ।
2. इस कार्यालय का निर्देश पत्र क्रमांक 1814 दिनांक 21.01.2021 ।
3. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 11.10.2023 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स हरिओम स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स हरिओम स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स हरिओम स्टोन केशर, खसरा नं. 52/2/2/2, ग्राम- कोठार, तहसील- अमरपाटन, जिला मैहर	07.10.2021	11.10.2023	453	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

टेबिल नं.-2

पर्यावरणीय क्षतिपूर्ति की गणना

क. क्र.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स हरिओम स्टोन केशर, खसरा नं. 52/2/2/2, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर	$80 \times 453 \times 250 \times 0.5 \times 1$	45,30,000 (पैतालिस लाख तीस हजार रुपये मात्र)

अतः मेसर्स हरिओम स्टोन केशर, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

o/c M.P. प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मुला"

6- $EC=P1 \times N \times R \times S \times LF$

उपरोक्त केशर इकाई की सम्मति नवीनीकरण दिनांक 08.10.2021 तक वैध थी। अतः दिनांक 07.10.2021 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N= Number of Days of Violation took place

R= A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

21. मेसर्स हरिओम स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।

22. R= फार्मुले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।

23. S= फार्मुले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।

24. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,

रीवा रोड गैहर बाई पास, सतना (म.प्र.)

li:Mall:rwppcb@snaa@rediffmail.com, website: www.mppcb.nic.in

सतना, दिनांक:- 13/3/24

क्रमांक 1549 /क्षे.का./प्रनिबो/पूर्व/2024,
 प्रति:

विधि अधिकारी,
 म.प्र. प्रदूषण नियंत्रण बोर्ड,
 भोपाल (म.प्र.)

विषय:- मेसर्स शुभ मिनिरल्स (स्टोन केशर), खसरा नं. 36/2,36/3, ग्राम- कोठार,
 तहसील-अमरपाटन, जिला मैहर के संबंध में पर्यावरणीय क्षतिपूर्ति का गणना पत्रक।

- सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 16.10.2019 ।
 2. इस कार्यालय का नोटिस पत्र क्रमांक 2005 दिनांक 01.02.2020 ।
 3. इस कार्यालय का निर्देश पत्र क्रमांक 1806 दिनांक 21.01.2021 ।
 4. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
 दिनांक 11.10.2023 ।

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उपरोक्त विषयांतर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के अनुसार ग्राम कोठार में संचालित मेसर्स शुभ मिनिरल्स स्टोन केशर के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है। अतः मेसर्स शुभ मिनिरल्स स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमाक
1	मेसर्स शुभ मिनिरल्स (स्टोन केशर), खसरा नं. 36/2,36/3, ग्राम- कोठार, तहसील-अमरपाटन, जिला मैहर	25.01.2020	11.10.2023	838	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

$$5- EC=P1 \times N \times R \times S \times LF$$

उपरोक्त केशर इकाई केवल स्थापना सम्मति प्राप्त कर संचालित पायी गयी। अतः दिनांक 25.01.2020 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N= Number of Days of Violation took place

R= A Factor in Rupees for EC

S= Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

17. मेसर्स शुभ मिनिरल्स स्टोन केशर लाल श्रेणी में आता है। अतः P1=80 माना जाये।

18. R= फार्मूले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रूपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R= 250 माना जावे।

19. S= फार्मूले अनुसार 0.5 माइको अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइको अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।

20. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2 पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स शुभ गिनिरल्स (स्टोन केशर), खसरा नं. 36/2,36/3, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर	$80 \times 838 \times 250 \times 0.5 \times 1$	83,80,000 (तिरासी लाख अस्सी हजार रुपये मात्र)

अतः मेसर्स शुभ गिनिरल्स स्टोन केशर, ग्राम-कोठार, तहसील-अमरपाटन, जिला मैहर के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल क्रमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।

(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

o/c

क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 1550 /क्षे.का. /प्रनिबो /पूर्व /2024,
प्रति,

सतना, दिनांक:- 13/3/24

विधि अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय:- मेसर्स जय हनुमान विकास मिनिरल्स, स्टोन केशर, खसरा नं. 958/5, ग्राम- देवरा
क्रमांक 2, तहसील-रामपुर बघेलान, जिला सतना के संबंध में पर्यावरणीय क्षतिपूर्ति का
गणना पत्रक।

- सन्दर्भ:- 1. उद्योग को जारी सम्मति पत्र दिनांक 14.01.2019 ।
2. इस कार्यालय का निर्देश पत्र क्रमांक 1855 दिनांक 22.01.2021 ।
3. इस कार्यालय के कनि.वैज्ञानिक एवं उपयंत्री द्वारा उद्योग का किया गया निरीक्षण
दिनांक 11.10.2023 ।

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उपरोक्त विषयान्तर्गत लेख है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गणना के
अनुसार ग्राम देवरा क्रमांक 2 में संचालित मेसर्स जय हनुमान विकास मिनिरल्स, स्टोन केशर
के विरुद्ध निम्नानुसार पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु अनुशंसा की जाती है।
अतः मेसर्स जय हनुमान विकास मिनिरल्स, स्टोन केशर की पर्यावरणीय क्षतिपूर्ति का गणना
पत्रक तैयार कर आपकी ओर भेजा जा रहा है, विवरण निम्नानुसार है :-

टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की प्रथम तिथि	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत अंतिम तिथि	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स जय हनुमान विकास मिनिरल्स, स्टोन केशर, खसरा नं. 958/5, ग्राम-- देवरा क्रमांक 2, तहसील-रामपुर बघेलान, जिला सतना	22.01.2021	11.10.2023	614	-

नोट:- माह में सामान्यतः 19 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की
गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

$$2- EC=P1 \times N \times R \times S \times LF$$

1. उपरोक्त केशर इकाई केवल स्थापना सम्मति प्राप्त कर संचालित पायी गयी। अतः दिनांक 22.01.2021 से पर्यावरण क्षतिपूर्ति हेतु गणना की गई है।

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है:-

P1= 80 लाल श्रेणी उद्योग हेतु

50 नारंगी श्रेणी उद्योग हेतु

30 हरी श्रेणी उद्योग हेतु

5. मेसर्स जय हनुमान विकास मिनिरल्स, स्टोन केशर लाल श्रेणी में आता है। अतः

P1=80 माना जाये।

6. R= फार्मूले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. जिसे रुपये। माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः

R= 250 माना जावे।

7. S= फार्मूले अनुसार 0.5 माइको अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइको अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।

8. LF= 10 कि.मी. शहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है:-

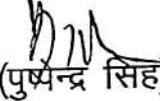
Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

टेबिल नं.-2

पर्यावरणीय क्षतिपूर्ति की गणना

क.	केशर इकाई का नाम एवं पता	गणना $EC=P1 \times N \times R \times S \times LF$	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स जय हनुमान विकास मिनिरल्स, स्टोन केशर, खसरा नं. 958/5, ग्राम- देवरा कमांक 2, तहसील-रामपुर बघेलान, जिला सतना	$80 \times 614 \times 250 \times 0.5 \times 1$	61,40,000 (इकसठ लाख चालिस हजार रुपये मात्र)

अतः मेसर्स जय हनुमान विकास मिनिरल्स, स्टोन केशर, ग्राम-देवरा कमांक-2, तहसील-रामपुर बघेलान, जिला सतना के विरुद्ध पोल्यूटर्स पे सिद्धान्त के तहत टेबिल कमांक-2 में दर्शित पेनाल्टी अधिरोपित किये जाने हेतु माननीय अधिकरण द्वारा सुझाये गये फार्मूले अनुसार किये जाने हेतु प्रकरण प्रस्तुत है।


(पुष्पेन्द्र सिंह)

क्षेत्रीय अधिकारी,

01C म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक
प्रति,

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/क्षे.का./प्रनिबो/पूर्व/2024,

सतना, दिनांक:- 30/4/24

मेसर्स जय बजरंग स्टोन केशर,
प्रोप. श्री वृजेन्द्र द्विवेदी,
आराजी नं. 961/962,
ग्राम- देवरा क्रमांक - 2, तहसील-रामपुर बघेलान,
जिला सतना (म.प्र.)

विषय:-वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31-क के अंतर्गत कारण बताओ नोटिस।

संदर्भ:-इस कार्यालय के कनि. वैज्ञानिक एवं उपयंत्री द्वारा किया गया निरीक्षण दिनांक 10.04.2024।

महोदय,

उपरोक्त विषय के बारे में क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड, सतना द्वारा आपको निम्नलिखित सूचना दी जाती है :-

1. यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है तथा बोर्ड को जल अधिनियम के साथ-साथ वायु अधिनियम 1981 को राज्य में लागू करने का दायित्व सौंपा गया है।
2. यह कि, नियमानुसार प्रत्येक उद्योग को उत्पादन करने हेतु नियमानुसार बोर्ड से वायु अधिनियम 1981 एवं जल अधिनियम 1974 के अन्तर्गत बोर्ड से सम्मति प्राप्त करना एवं प्रदत्त सम्मति का अद्यतन सम्मति नवीनीकरण कराया जाना आवश्यक है।

यह कि, आपके उद्योग को बोर्ड द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 के अन्तर्गत आराजी नं. 961/962, ग्राम- देवरा क्रमांक - 2, तहसील- रामपुर बघेलान, जिला सतना (म.प्र.) पर कशर से गिट्टी निर्माण हेतु सशर्त सम्मति जारी की गई थी, जिसका सम्मति वैधता दिनांक 31.12.2024 तक है।

1. यह कि, उद्योग को जारी सम्मति शर्तानुसार आवश्यक प्रदूषण नियंत्रण की व्यवस्था की स्थापना एवं स्थापित प्रदूषण नियंत्रण व्यवस्था का नियमित संचालन संधारण किया जाना अनिवार्य है।
2. यह कि, आपके उद्योग का दिनांक 10.04.2024 को बोर्ड के कनि. वैज्ञानिक एवं उपयंत्री द्वारा स्थल निरीक्षण किया गया एवं निरीक्षण में पाया कि आपके द्वारा आवश्यक प्रभावी प्रदूषण नियंत्रण व्यवस्था के बगैर ही केशर का संचालन किया जा रहा है जिसके अन्तर्गत डस्ट उत्सर्जन स्रोतों यथा स्टोन केशिंग यूनिट, कन्वेयर बेल्ट, एवं स्टोन ड्रापिंग प्वाइंट को कवर्ड नहीं किया गया है, परिसर में तीन दिशाओं में बाउन्ड्रीवाल एवं सघन वृक्षारोपण के साथ ग्रीन बेल्ट निर्मित नहीं है, स्वचलित जल छिड़काव की समुचित व्यवस्था नहीं की गयी है, टेलीस्कोपिकच्युट स्थापित नहीं की गयी है तथा परिसर में परिवहन मार्गों का पक्कीकरण नहीं किया गया है, जिससे आस-पास के क्षेत्र में वायु

प्रदूषण की स्थिति निर्मित हो रही है। यह कृत्य सम्मति शर्तो एवं माननीय एन.जी.टी. द्वारा जारी निर्देशों का उल्लंघन है।

उपरोक्त तथ्यों के प्रकाश में आप वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 'क' का उल्लंघन के दोषी पाये गये हैं। अतः कारण बतावें कि क्यों ना आपको वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा "31 क" के अन्तर्गत प्रदत्त शक्तियों का उपयोग करते हुए निम्नानुसार उद्योग को बंद करने के निर्देश जारी कर दिये जावें ?

1. यह कि, आप संस्था का संचालन तत्काल प्रभाव से बंद करें।
2. यह कि, म.प्र. पूर्व क्षेत्र विद्युत वितरण कंपनी लि. सतना द्वारा आपको प्रदत्त विद्युत कनेक्शन विच्छेदित किया जावें।
3. यह कि, कार्यालय कलेक्टर (खनिज शाखा) जिला सतना द्वारा आपको प्रदत्त अनुमति (रायल्टी/पिटपास/भण्डारण अनुमति/केशर संचालन) की अनुमति निरस्त की जावे।

एतद् द्वारा आपको निर्देशित किया जाता है कि इस पत्र के जारी होने की तिथि से 15 दिवस के भीतर आवश्यक कार्यवाही करते हुए समुचित प्रमाणों के साथ अपना पक्ष लिखित/स्वयं उपस्थित होकर प्रस्तुत करें। निर्धारित समायावधि में निर्देशों का पालन सुनिश्चित ना होने पर एकतरफा कार्यवाही करते हुए बोर्ड द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा "31 क" के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए उपरोक्तानुसार निर्देश प्रवर्तित (जारी) कर दिए जावेंगे।

O/C

(डॉ. पुष्पेन्द्र सिंह)
क्षेत्रीय अधिकारी

पृ.क. 141 /क्षे.का./प्रनिबो/पूर्व/2024,
प्रतिलिपि :-

सतना, दिनांक:- 30/4/24

1. एस.डी.एम. रामपुर बघेलान, जिला सतना की ओर सूचनार्थ प्रेषित।
2. कार्यालय कार्यपालन यंत्री, म.प्र. पूर्व क्षेत्र विद्युत वितरण कंपनी लि., सतना की ओर सूचनार्थ प्रेषित।
3. खनिज अधिकारी, कार्यालय कलेक्टर (खनिज शाखा) जिला सतना की ओर सूचनार्थ प्रेषित।
4. गार्ड नस्ती।

O/C

(डॉ. पुष्पेन्द्र सिंह)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
सतना (MOPRO)

कार्यालय कलेक्टर (खनिज-शाखा) जिला सतना (म0प्र0)

सं. प्र. नां. 066 / खनिज / 2024, E-mail: mvw@kmsat@mp.gov.in

सतना, दिनांक 15.5.24

प्रति,

सत्रीय अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
जिला सतना (म.प्र.)

विषय:- माननीय एन.जी.टी. प्रकरण क्रमांक O-A-No-60/2024 के संबंध में जानकारी बावत।

संदर्भ:- आपका पत्र क्रमांक 213/क्षे.का./प्र.नि.बो./पूर्व/2024 सतना दिनांक 13.05.2024।

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उपरोक्त संदर्भित विषयानुसार आपके द्वारा माननीय एन.जी.टी. 60/2024 (अतुल कुमार

अध. विरुद्ध म0प्र0 शासन एवं अन्य) में उल्लेखित 24 स्टोन क्रेशरों के विरुद्ध कोई अवैध उत्खनन या कोई भी पेनाल्टी अधिरोपित की गई हो की जानकारी चाही गई है, जो निम्नानुसार है:-

क्र.	स्टोन क्रेशर का नाम एवं पता	स्टोन क्रेशर अथवा खदान पर अवैध उत्खनन के आधार पर आपके द्वारा की गई कार्यवाही अधिरोपित राशि का विवरण
1	मेसर्स देवी कन्सल्टेशन कम्पनी (स्टोन क्रेशर), खसरा नं. 65, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना म0प्र0	अधिरोपित राशि 50000/- रु. चा0 क्र0 085316348 दिनांक 29.01.2021 को जमा कराया गया।
2	मेसर्स हरिओम स्टोन क्रेशर, खसरा नं. 52/2/2/2, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना	अर्थदण्ड राशि 24,750/- रु. चा0 क्र0 0853003914 दिनांक 09.05.2023 एवं पर्यावरण क्षतिपूर्ति राशि 24,750/- रु. चा0 क्र0 0853003919 दिनांक 09.05.2023 को जमा कराया गया।
3	मेसर्स ग्राम मिनिरल्ल स्टोन क्रेशर, खसरा नं. 36/2, 36/3, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	अर्थदण्ड राशि 27,000/- रु. चा0 क्र0 0853006947 दिनांक 18.03.2023 एवं पर्यावरण क्षतिपूर्ति राशि 27,000/- रु. चा0 क्र0 0853006959 दिनांक 18.03.2023 को जमा कराया गया। तथा अर्थदण्ड राशि 37,500/- रु. चा0 क्र0 0853008782 दिनांक 18.10.2023 एवं पर्यावरण क्षतिपूर्ति राशि 37,500/- रु. चा0 क्र0 0853008784 दिनांक 18.10.2023 को जमा कराया गया।
4	मेसर्स प्रदीप स्टोन क्रेशर, खसरा नं. 51/3/1, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	अर्थदण्ड राशि 31,500/- रु. चा0 क्र0 0853012261 दिनांक 28.02.2023 एवं पर्यावरण क्षतिपूर्ति राशि 31,500/- रु. चा0 क्र0 0853012262 दिनांक 28.02.2023 को जमा कराया गया।
5	मेसर्स विन्ध्या स्टोन क्रेशर, खसरा नं. 36/1/1, 36/1/2, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना म0प्र0	अधिरोपित राशि 50000/- रु. चा0 क्र0 08532160 दिनांक 05.02.2021 को जमा कराया गया। तथा अर्थदण्ड राशि 31,500/- रु. चा0 क्र0 0853011680 दिनांक 22.03.2023 एवं पर्यावरण क्षतिपूर्ति राशि 31,500/- रु. चा0 क्र0 0853011682 दिनांक 22.03.2023 को जमा कराया गया।
6	मेसर्स धैर्याकाल स्टोन क्रेशर, खसरा नं. 35/1/1, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	अधिरोपित राशि 50000/- रु. चा0 क्र0 08531109 दिनांक 03.02.2021 को जमा कराया गया।
7	मेसर्स महाप्रायोज्य स्टोन क्रेशर, खसरा नं. 35/1/1, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	अर्थदण्ड राशि 29,250/- रु. चा0 क्र0 0853006459 दिनांक 17.03.2023 एवं पर्यावरण क्षतिपूर्ति राशि 29,250/- रु. चा0 क्र0 0853006457 दिनांक 17.03.2023 को जमा कराया गया।
8	मेसर्स पल्लव स्टोन क्रेशर, खसरा नं. 39/1, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	अर्थदण्ड राशि 15,750/- रु. चा0 क्र0 0853011664 दिनांक 27.03.2023 एवं पर्यावरण क्षतिपूर्ति राशि 15,750/- रु. चा0 क्र0 0853011666 दिनांक 27.03.2023 को जमा कराया गया।

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मेसर्स मों कालिका मिनिरल्स एण्ड स्टोन केशर, खसरा नं. 40/1, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना

अधिरूपित राशि 50000/- रु. चाओ क्र० 08537401 दिनांक 12.03.2021 को जमा कराया गया।

10 मेसर्स तथागत स्टोन केशर, खसरा नं. 43/2, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म०प्र०)

अधिरूपित राशि 50000/- रु. चाओ क्र० 08531178 दिनांक 03.02.2021 को जमा कराया गया। तथा अर्थदण्ड राशि 33,750/- रु. चाओ क्र० 0853007714 दिनांक 20.03.2023 एवं पर्यावरण क्षतिपूर्ति राशि 33,750/- रु. चाओ क्र० 0853007714 दिनांक 20.03.2023 को जमा कराया गया।

मेसर्स से एल स्टोन केशर, खसरा नं. 43/2, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म०प्र०)

अधिरूपित राशि 50000/- रु. चाओ क्र० 08531259 दिनांक 03.02.2021 को जमा कराया गया। तथा अर्थदण्ड राशि 31,500/- रु. चाओ क्र० 0853009318 दिनांक 22.02.2023 एवं पर्यावरण क्षतिपूर्ति राशि 31,500/- रु. चाओ क्र० 0853009320 दिनांक 22.02.2023 को जमा कराया गया।

12 मेसर्स मों शारदा स्टोन केशर, खसरा नं. 43/2, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म०प्र०)

अधिरूपित राशि 50000/- रु. चाओ क्र० 08532076 दिनांक 05.02.2021 को जमा कराया गया।

13 मेसर्स जगदम्बा स्टोन केशर, खसरा नं. 51/2/1/1, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म०प्र०)

अधिरूपित राशि 50000/- रु. चाओ क्र० 08532296 दिनांक 05.02.2021 को जमा कराया गया।

14 मेसर्स जय बजरंग स्टोन केशर, खसरा नं. 061/060, ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म०प्र०)

15 मेसर्स जय इनुमान विकास मिनिरल्स (स्टोन केशर), खसरा नं. 958/5, ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म०प्र०)

अर्थदण्ड राशि 20,250/- रु. चाओ क्र० 0853004986 दिनांक 09.06.2023 एवं पर्यावरण क्षतिपूर्ति राशि 20,250/- रु. चाओ क्र० 0853004981 दिनांक 09.06.2023 को जमा कराया गया।

खसरा नं. 990/2, 990/1ख, 991, ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म०प्र०)

अधिरूपित राशि 50000/- रु. चाओ क्र० 08531172 दिनांक 03.02.2021 को जमा कराया गया। तथा अर्थदण्ड राशि 13,500/- रु. चाओ क्र० 0853008996 दिनांक 20.04.2023 एवं पर्यावरण क्षतिपूर्ति राशि 13,500/- रु. चाओ क्र० 0853008993 दिनांक 20.04.2023 को जमा कराया गया।

17 मेसर्स सज्जन मेगा वन्चर्स प्रा.लि. (स्टोन केशर), खसरा नं. 960/2/1, 960/2/4, ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म०प्र०)

अधिरूपित राशि 50000/- रु. चाओ क्र० 0853309 दिनांक 01.03.2021 को जमा कराया गया। तथा अर्थदण्ड राशि 15,750/- रु. चाओ क्र० 0853008993 दिनांक 20.09.2023 एवं पर्यावरण क्षतिपूर्ति राशि 15,750/- रु. चाओ क्र० 0853008990 दिनांक 20.09.2023 को जमा कराया गया।

18 मेसर्स सज्जन मेगा वन्चर्स प्रा.लि. (स्टोन केशर), खसरा नं. 960/2/1, 960/2/4, 960/2/3, ग्राम- देवरा

ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म०प्र०)

19 मेसर्स शारदा स्टोन केशर, खसरा नं. 52, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म०प्र०)

20 मेसर्स दिपाटी स्टोन केशर, खसरा नं. 85, ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म०प्र०)

22	मेसर्स तिवारी स्टोन केशर, खसरा नं. 39/3 ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0) श्री पिन्दू तिवारी	अधिरोपित राशि 50000/- रु. चा0 क्र0 08532170 दिनांक 08.04.2021 को जमा कराया गया।
23	मेसर्स गीता स्टोन केशर, खसरा नं. 989 ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0) श्री गुड्डा सिंह	
24	श्री आनंदी प्रसाद, खसरा नं. 53 ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	
25	श्री आनंदी प्रसाद, खसरा नं. 991 ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	
26	श्रीमती अनुराधा पाण्डेय, खसरा नं. 65 ग्राम- कोठार, तहसील अमरपाटन, जिला सतना (म0प्र0)	
27	श्री राजू सिंह परिवार, खसरा नं. 968/2 ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म0प्र0)	
28	श्री राजू सिंह परिवार, खसरा नं. 968/4 ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म0प्र0)	
29	श्री नरोत्तम मिश्रा, खसरा नं. 1068 ग्राम- देवरा क्रमांक-2, तहसील रामपुर बघेलान, जिला सतना (म0प्र0)	

उक्त उपरोक्तानुसार चाही चाई जानकारी आवश्यक कार्यवाही हेतु प्रेषित है।

(Handwritten Signature)

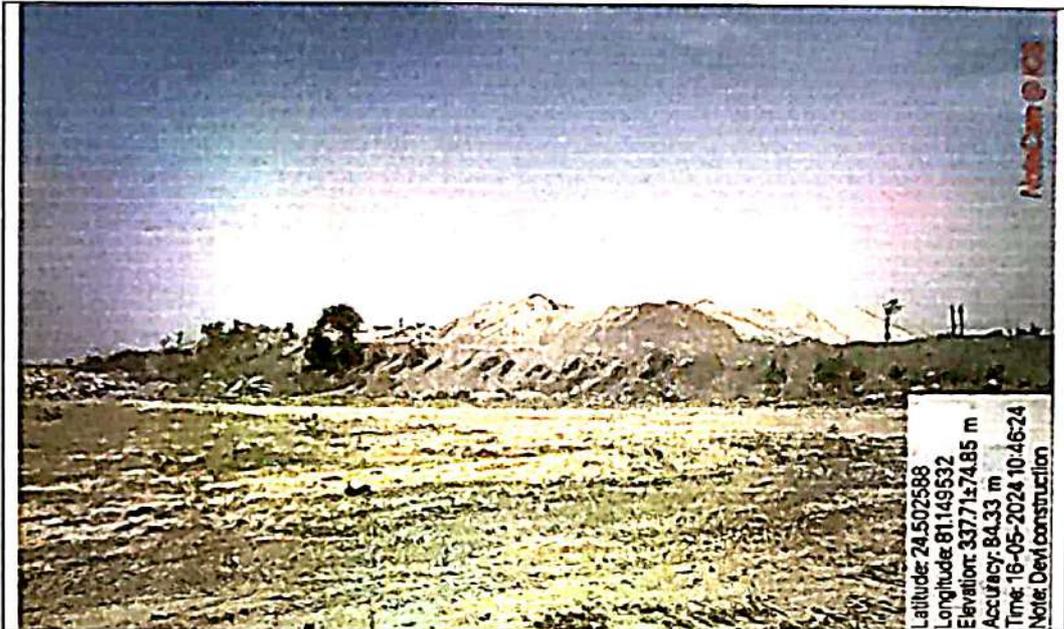
प्रभारी अधिकारी, खसरा
जिला सतना (म.प्र.)

Photographs of NGT OA 60 Satna Visit dated 16.05.2024



Picture of Joint Committee Member During Visit

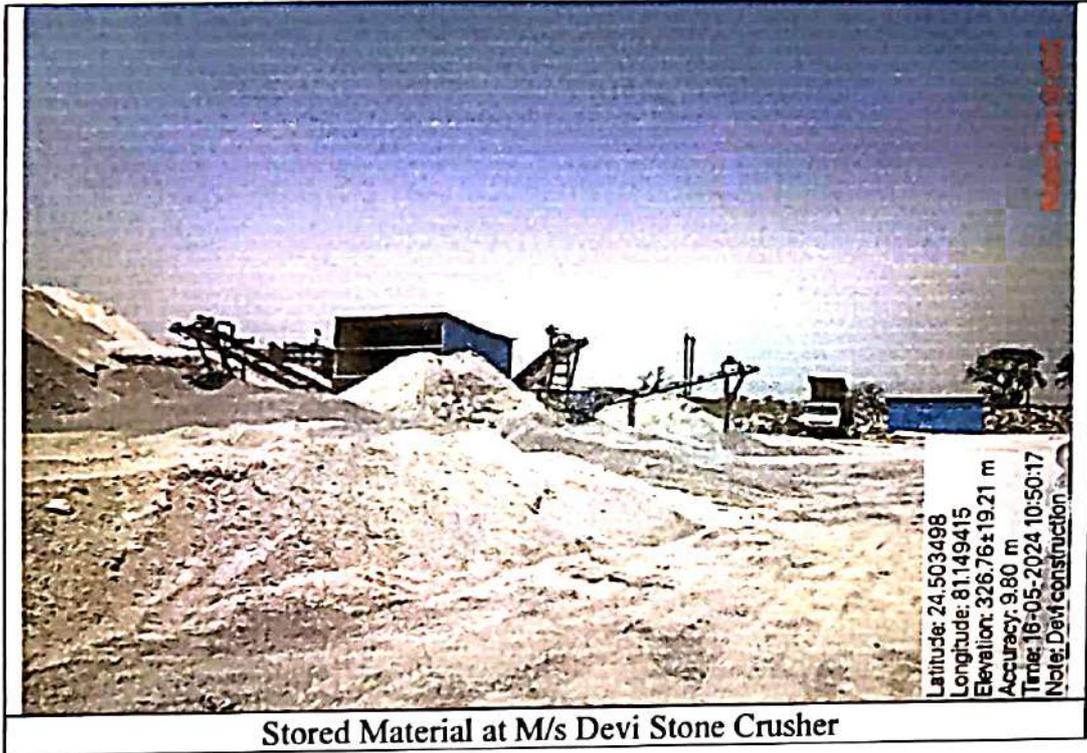
M/S Devi Stone Crusher



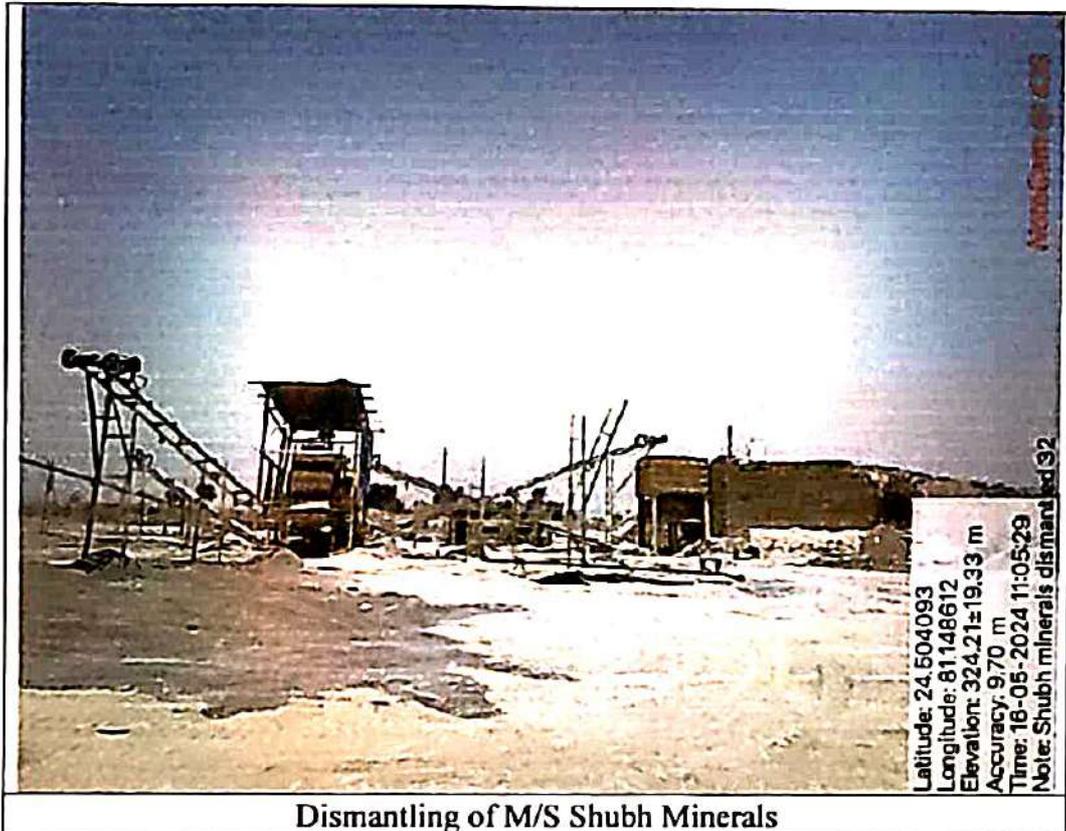
A view of M/S Devi Stone Crusher



A view of Boundary Wall

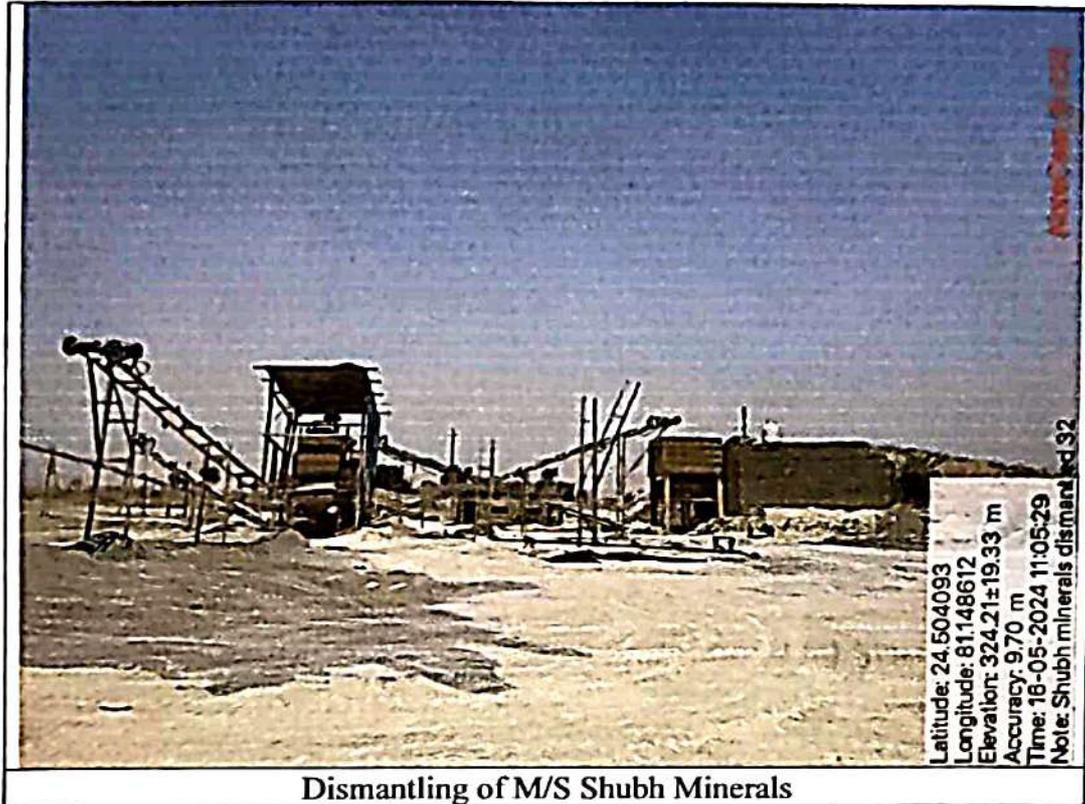


M/S Shubh Minerals Stone Crusher



Dismantling of M/S Shubh Minerals

M/S Shubh Minerals Stone Crusher



Dismantling of M/S Shubh Minerals

M/S Hari Om Stone Crusher



A view of Conveyor Belt



A view of Boundary wall

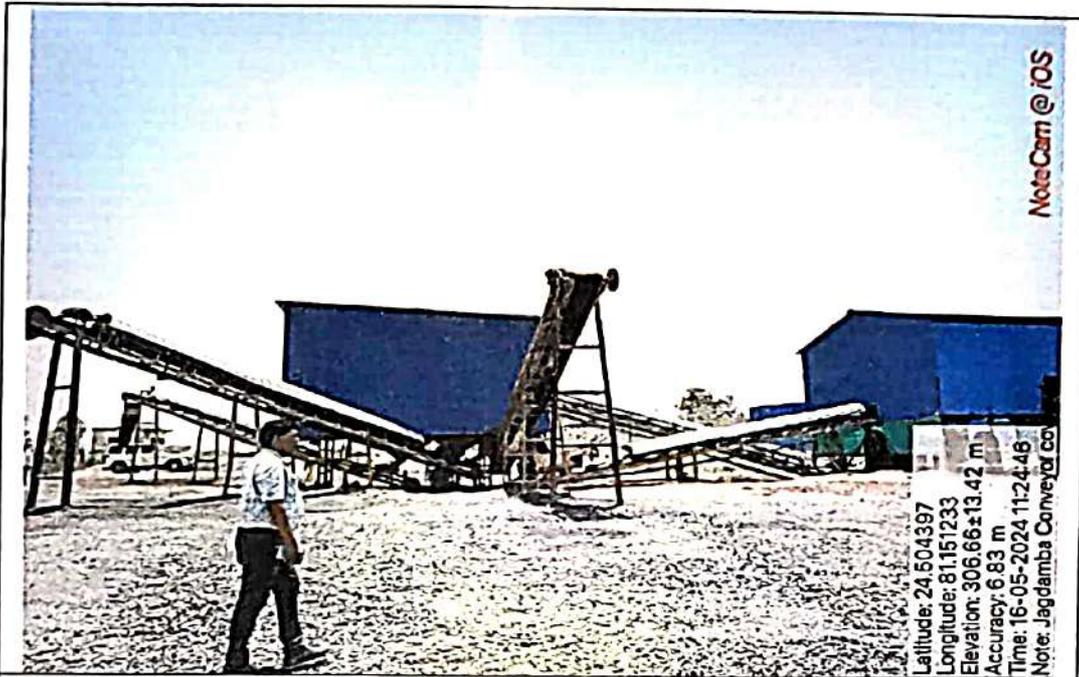


A view of Sprinkler



A view of Sprinkler

M/S Jagdamba Stone Crusher



A view of Conveyor Belt



A view of M/S Jagdamba Stone Crusher

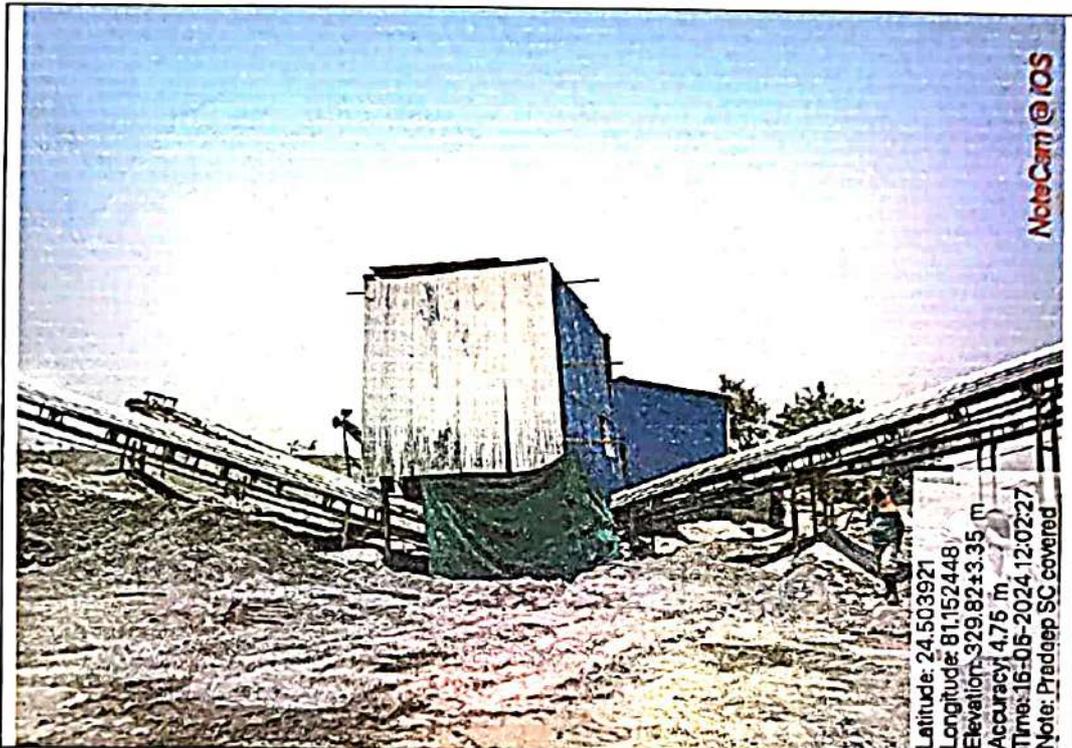


A view of Primary Crusher

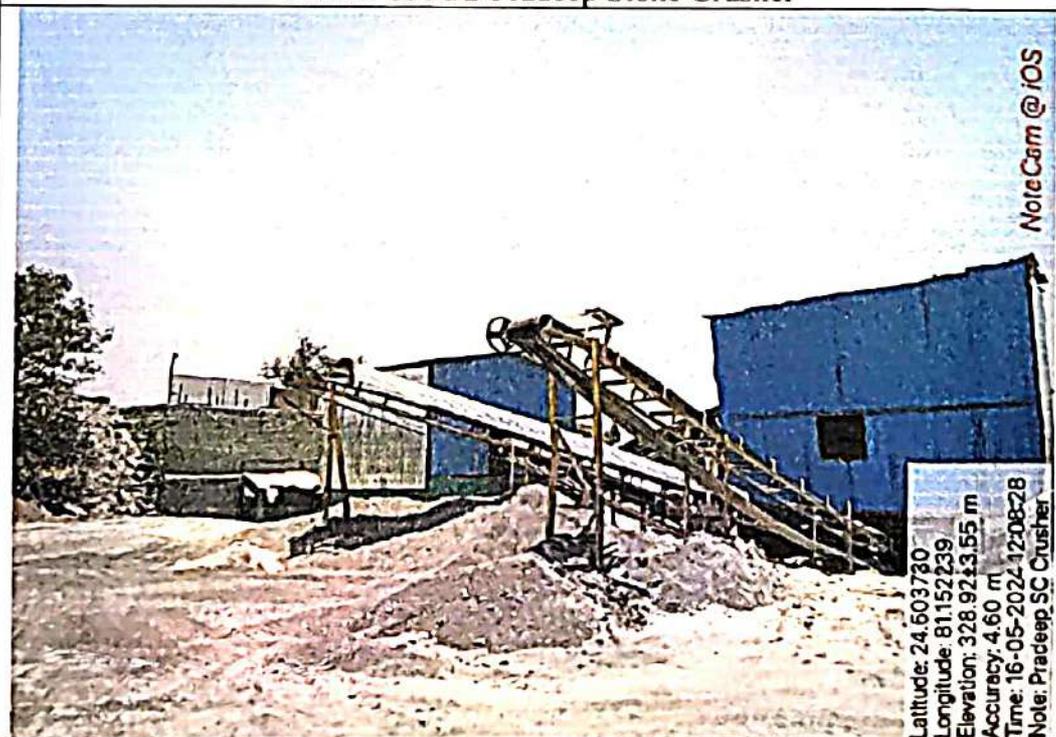


A view of Chutes

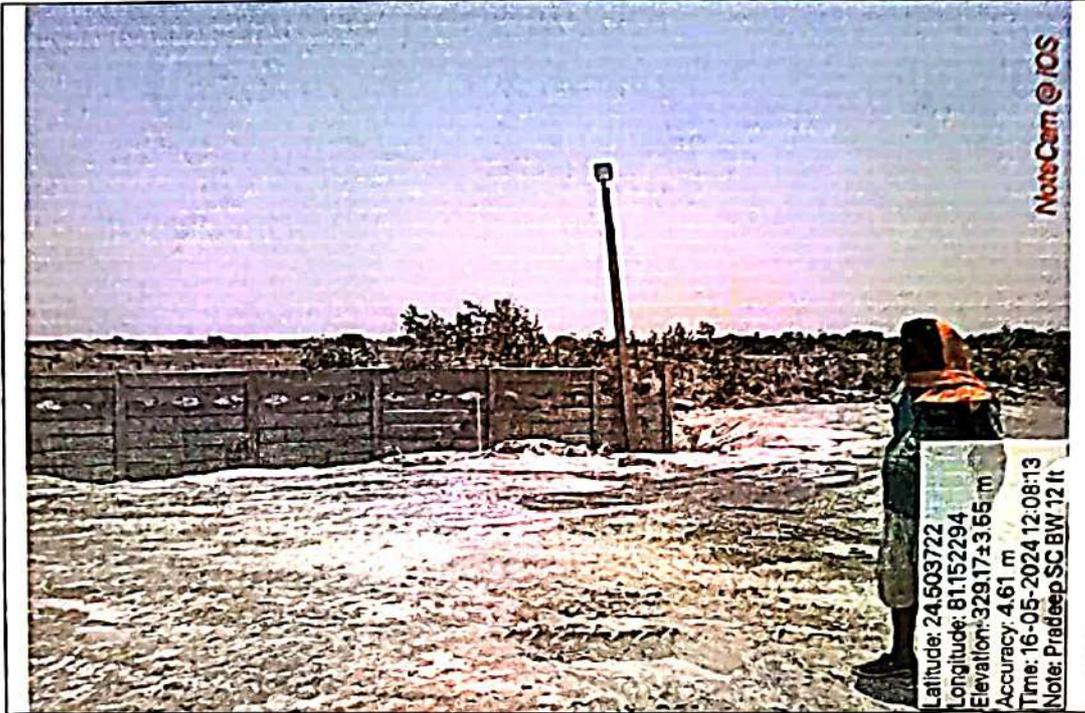
M/S Pradeep Stone Crusher



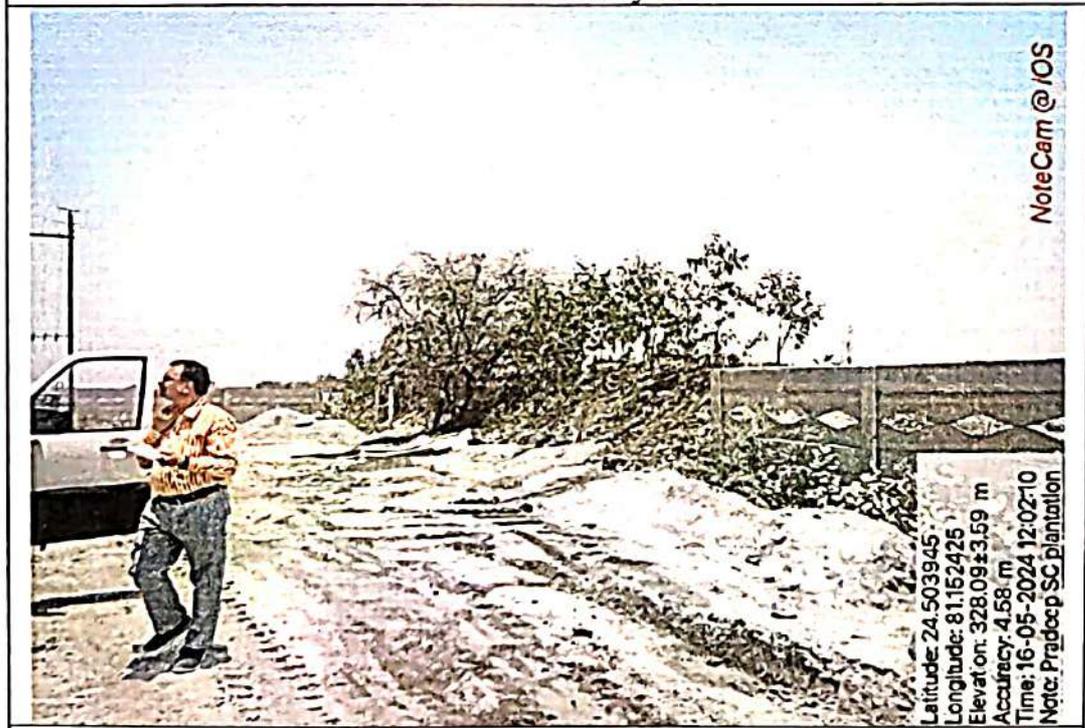
A view of M/S Pradeep Stone Crusher



A View of Conveyor Belt



A view of Boundary Wall



A view of Plantation

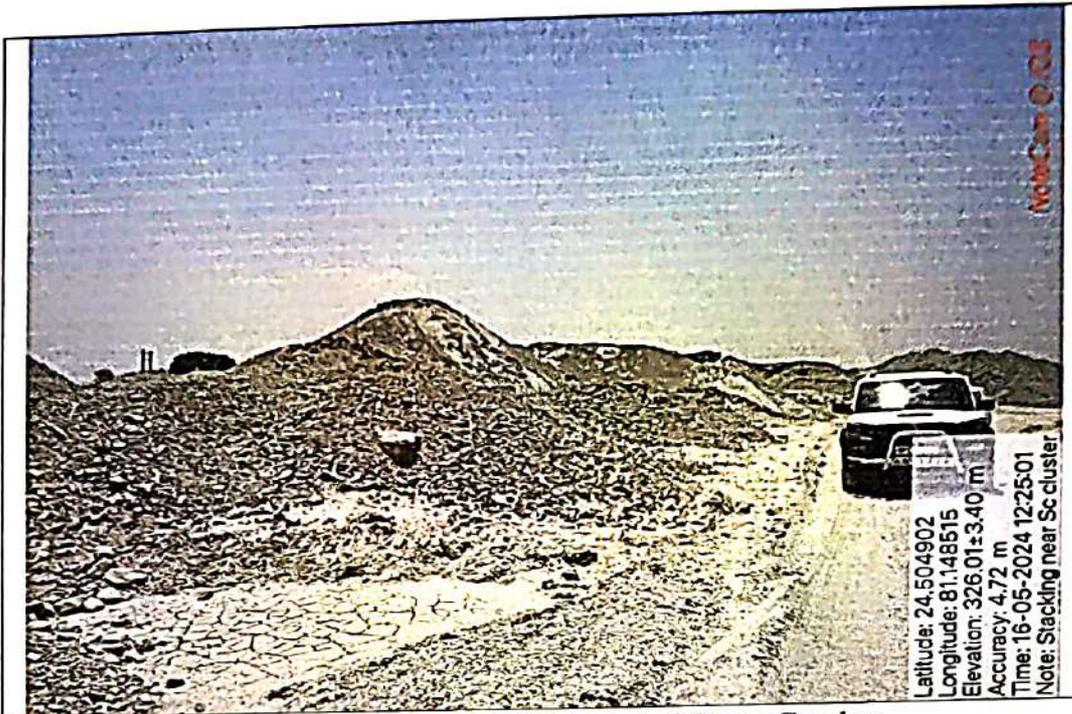
M/S Mahakal Stone Crusher



A view of M/S Mahakal Stone Crusher

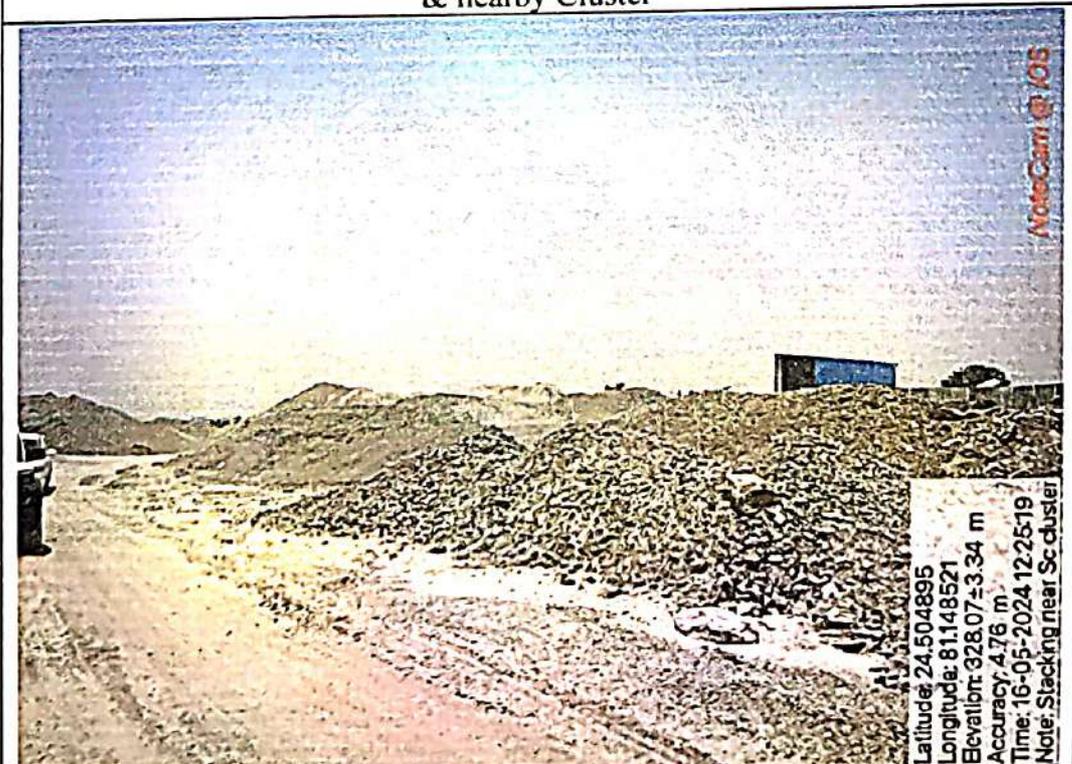


A view of M/S Mahakal Stone Crusher



Latitude: 24.504902
Longitude: 81.148515
Elevation: 326.01±3.40 m
Accuracy: 4.72 m
Time: 16-05-2024 12:25:01
Note: Stacking near Sc cluster

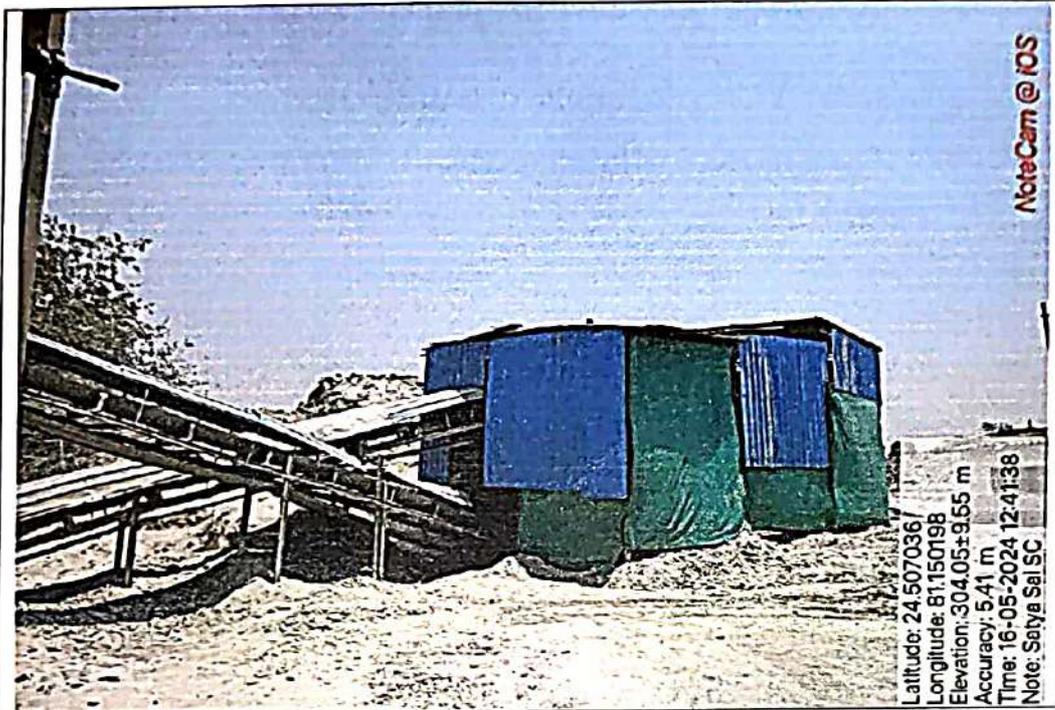
Dust observed outside M/S Mahakal Stone Crusher & nearby Cluster



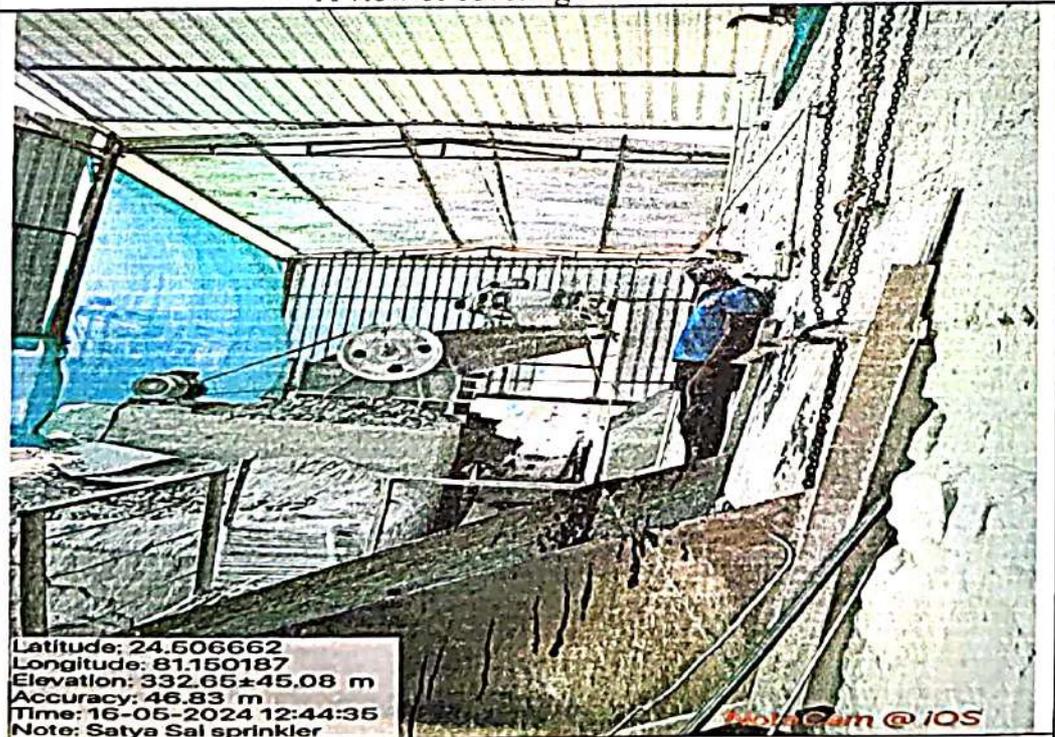
Latitude: 24.504895
Longitude: 81.148521
Elevation: 328.07±3.34 m
Accuracy: 4.76 m
Time: 16-05-2024 12:25:19
Note: Stacking near Sc cluster

Dust observed outside M/S Mahakal Stone Crusher & nearby Cluster

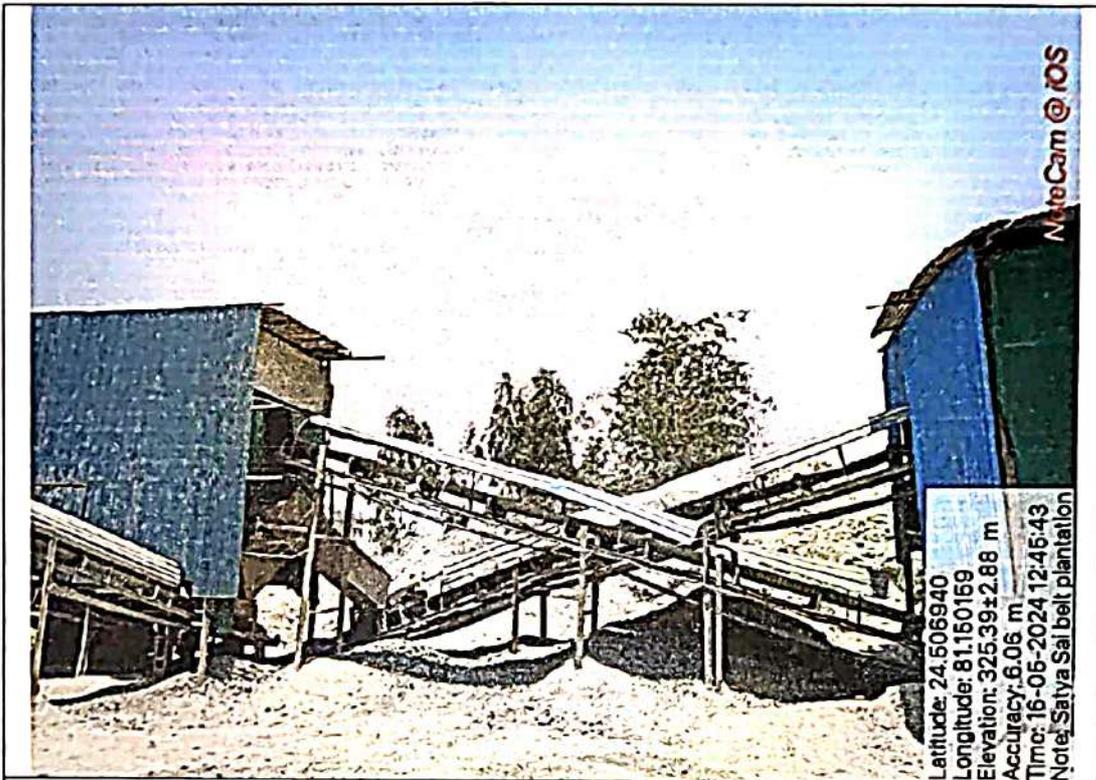
M/S Satya Sai Stone Crusher



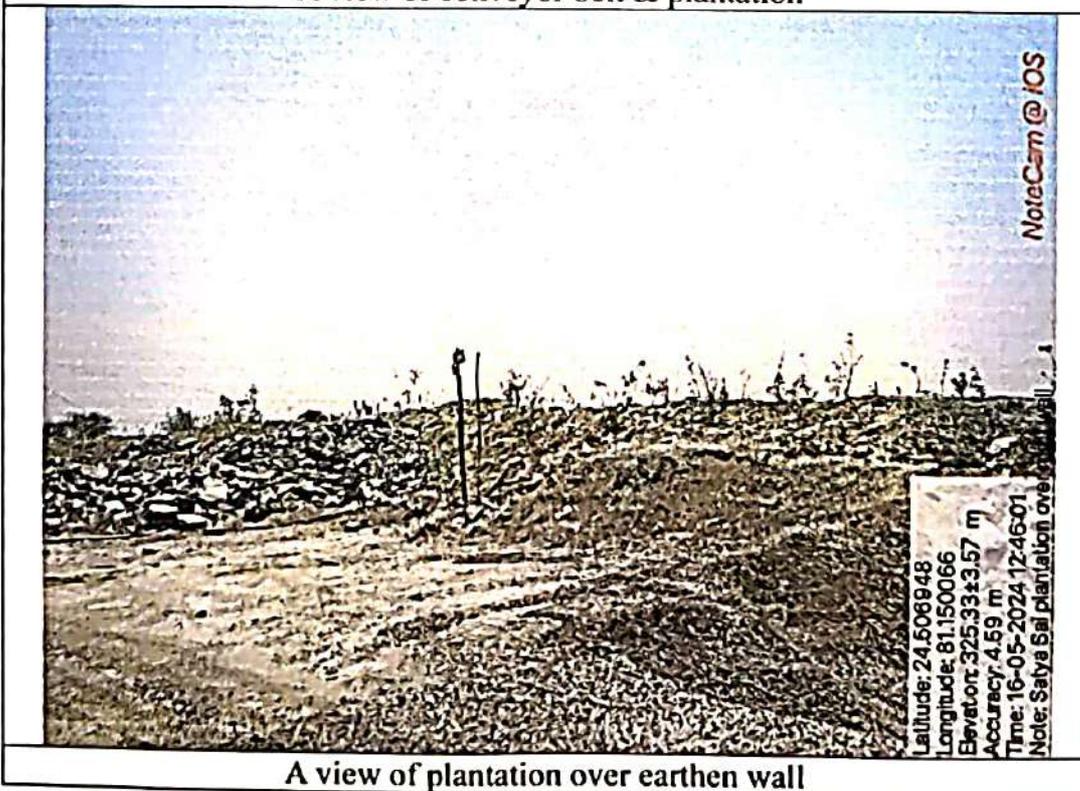
A view of covering over crusher



A view of Sprinkler

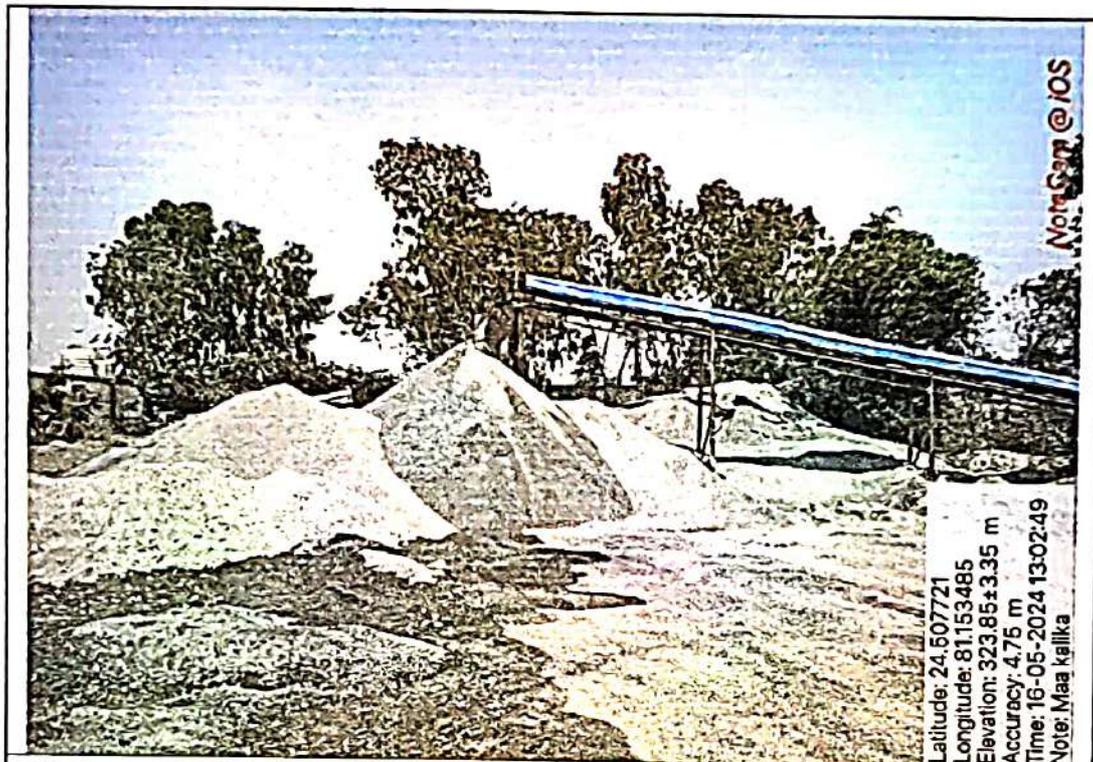


A view of conveyor belt & plantation

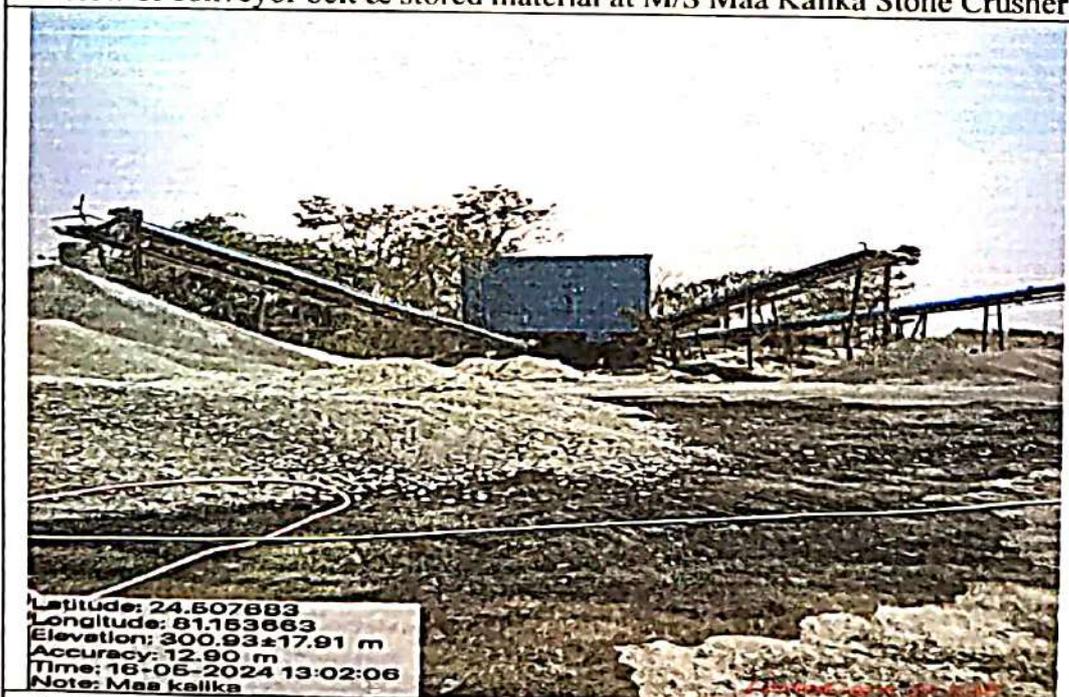


A view of plantation over earthen wall

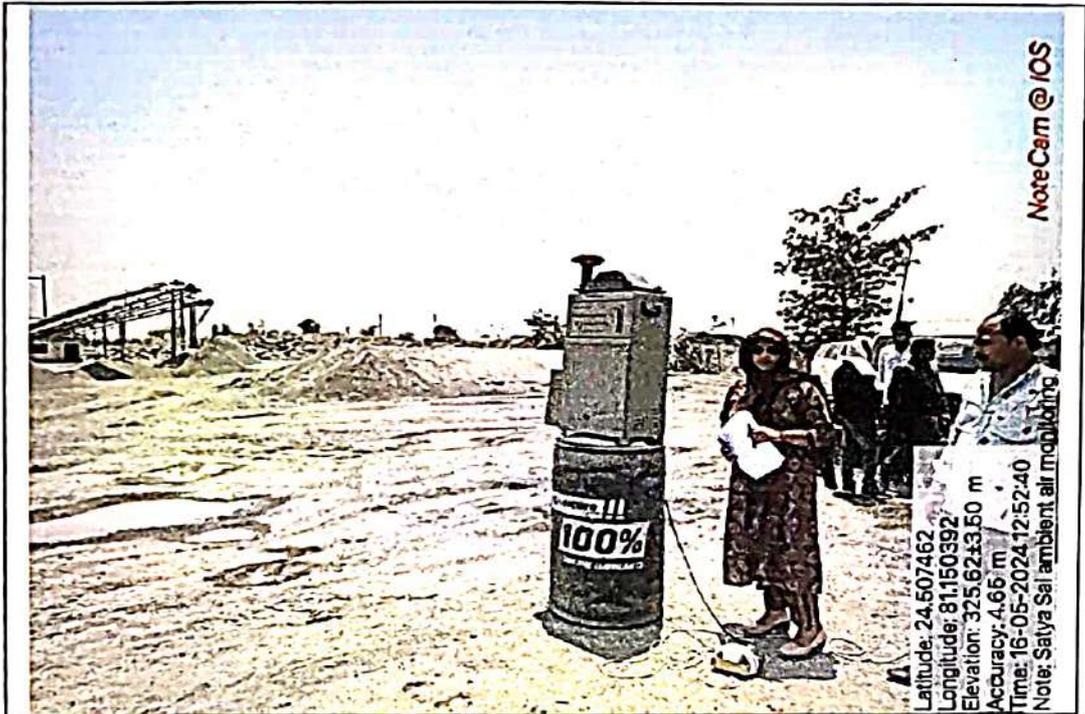
M/S Maa Kalika Minerals & Stone Crusher



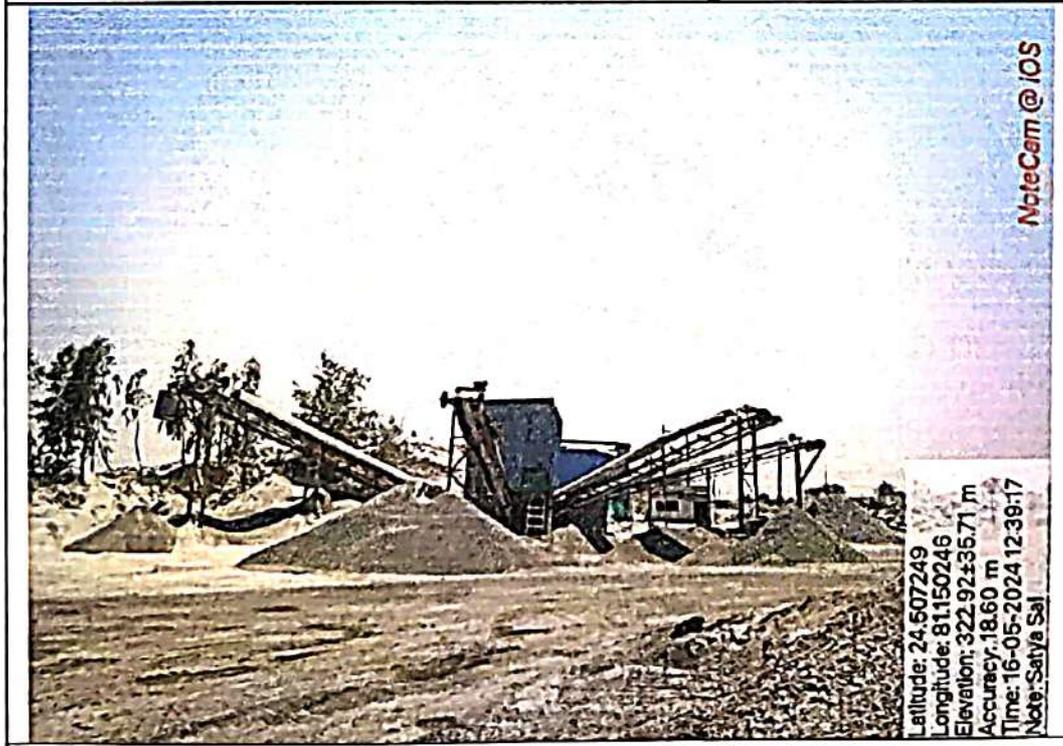
A view of conveyor belt & stored material at M/S Maa Kalika Stone Crusher



A view of conveyor belt & stored material at M/S Maa Kalika Stone Crusher



A view of Ambient air Monitoring station



A view of Satya Sai Stone Crusher



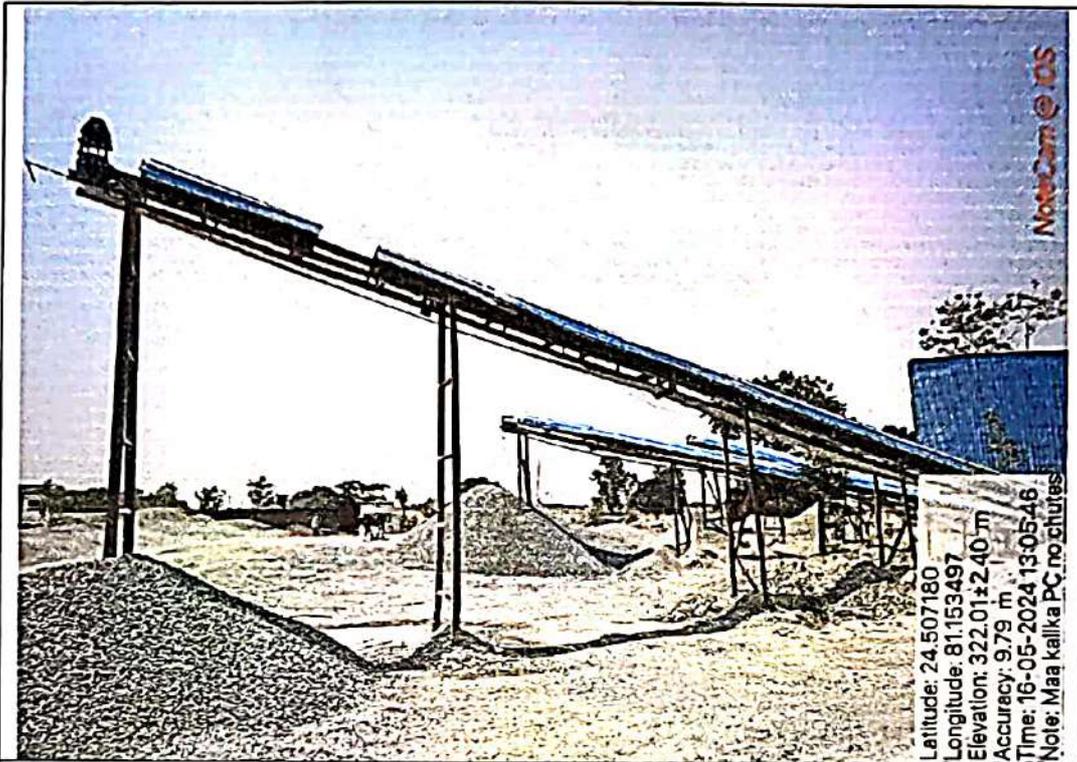
Latitude: 24.507204
Longitude: 81.153544
Elevation: 322.06±22.89 m
Accuracy: 9.84 m
Time: 16-05-2024 13:04:19
Note: Maa kalika PC no sprinkler

A view of No Sprinkler

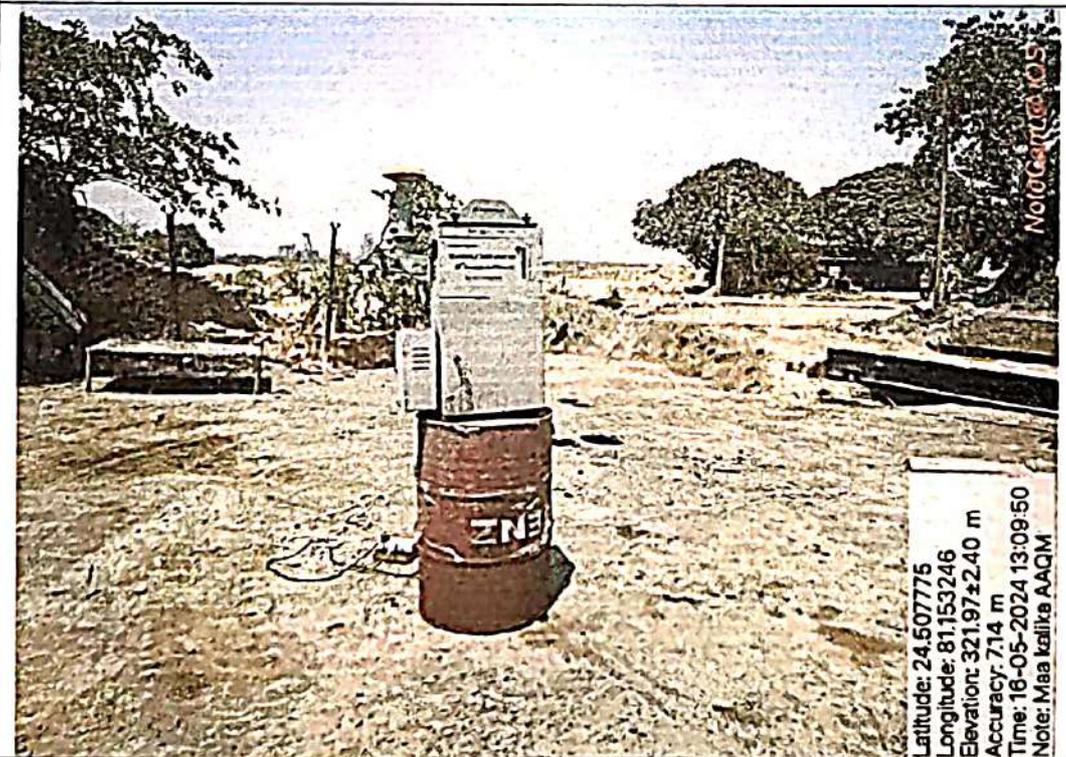


Latitude: 24.508114
Longitude: 81.153295
Elevation: 318.93±17.8 m
Accuracy: 10.97 m
Time: 16-05-2024 13:12:13
Note: Maa kalika mines

A view of mines at M/S Maa Kalika Stone Crusher



A view of No Chutes



A view of AAQM station near M/S Maa Kalika

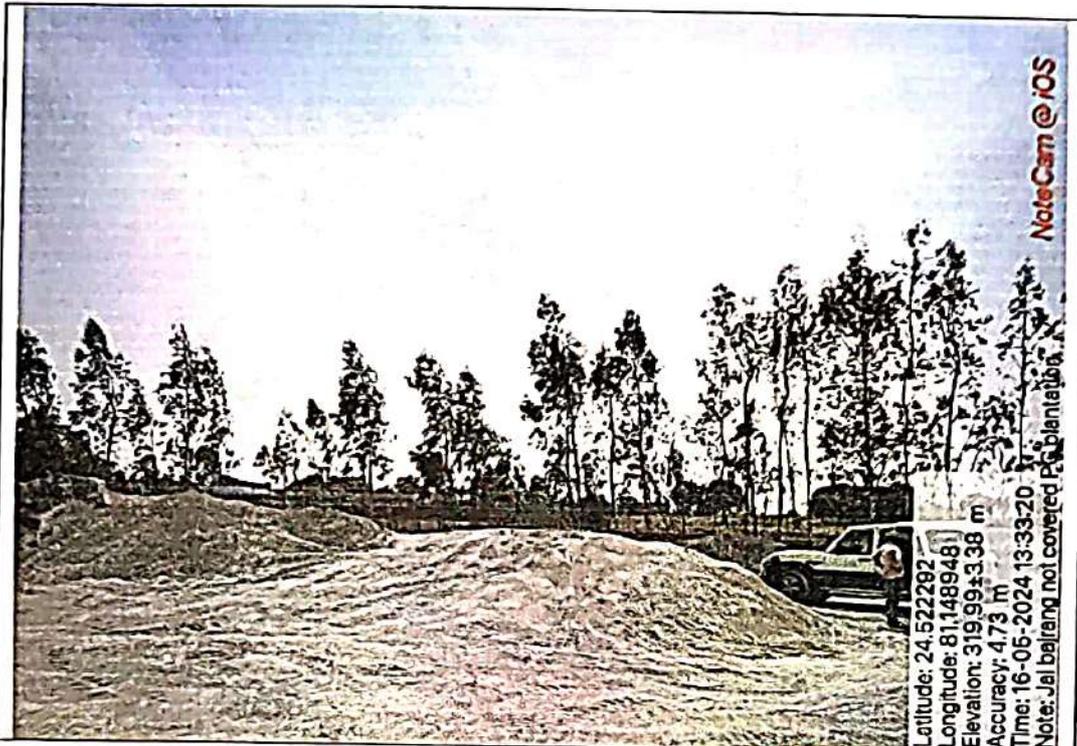
M/S Jai Bajrang Stone Crusher



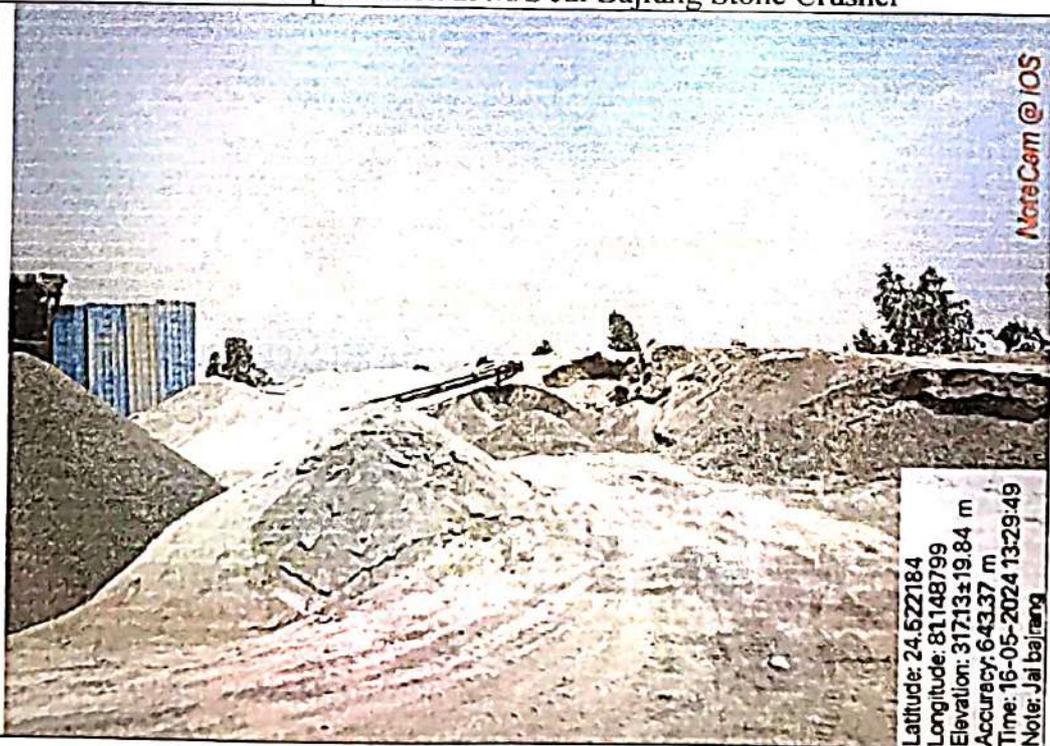
A view of conveyor belt



A view of primary crusher

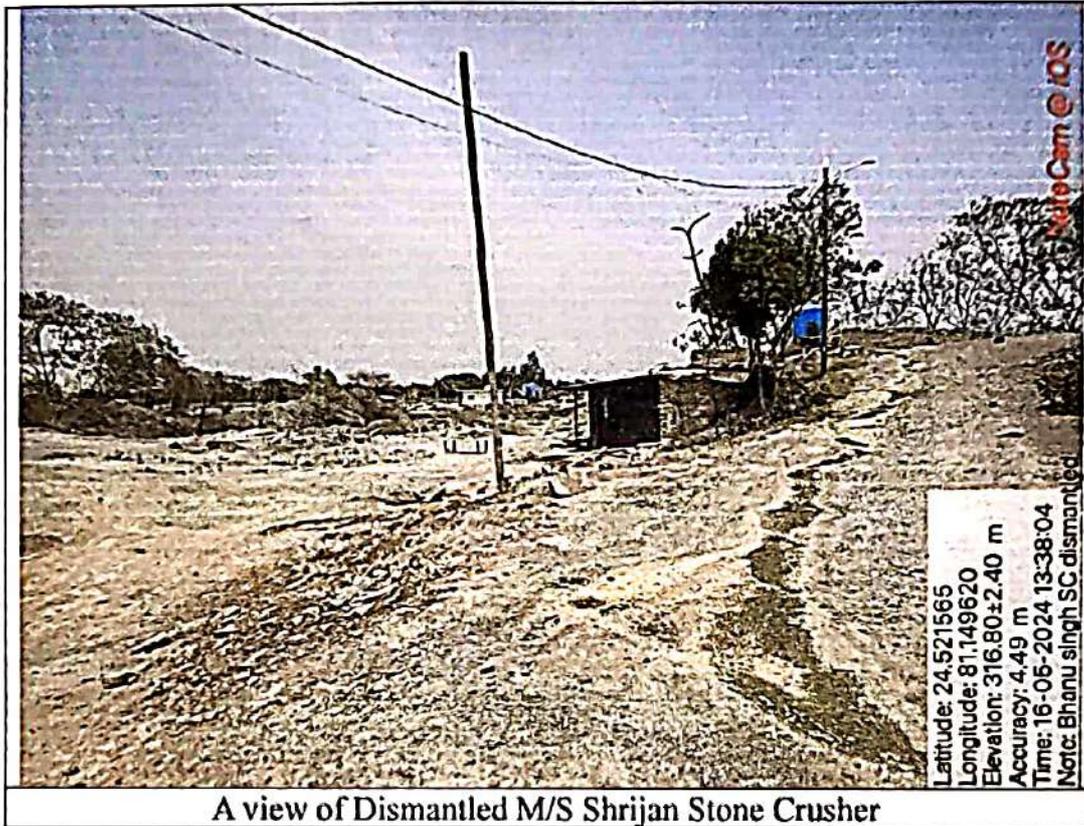


A view of plantation at M/S Jai Bajrang Stone Crusher

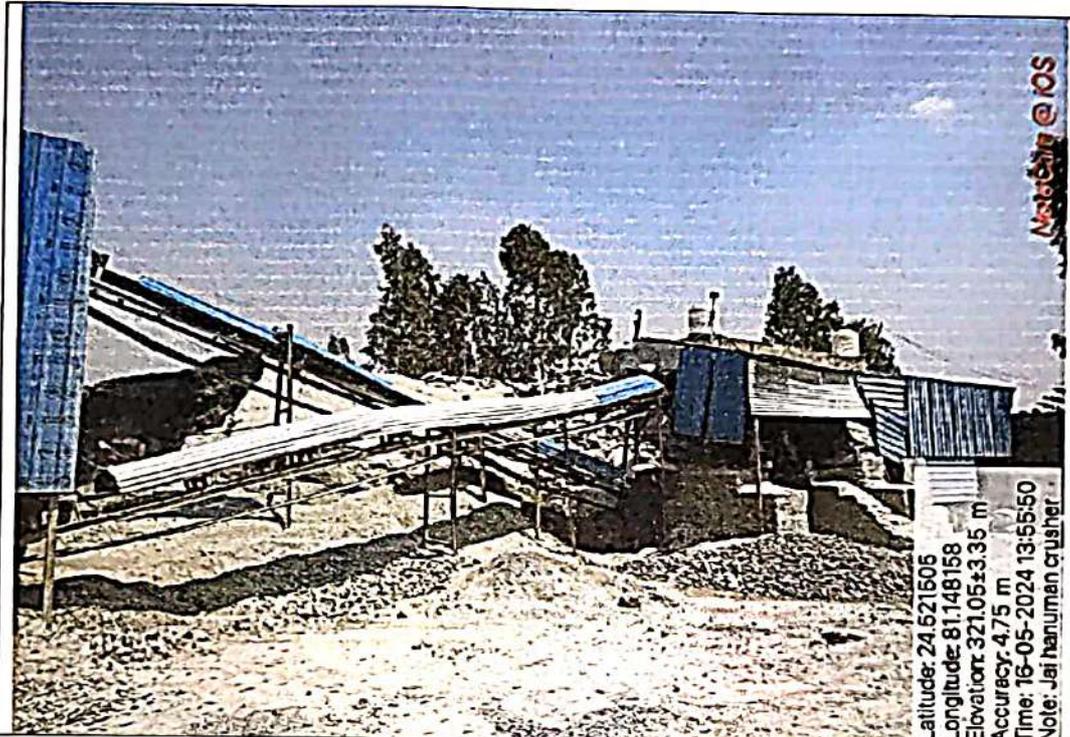


Stored Material at M/S Jai Bajrang Stone Crusher

M/S Shrijan Megha Venchores



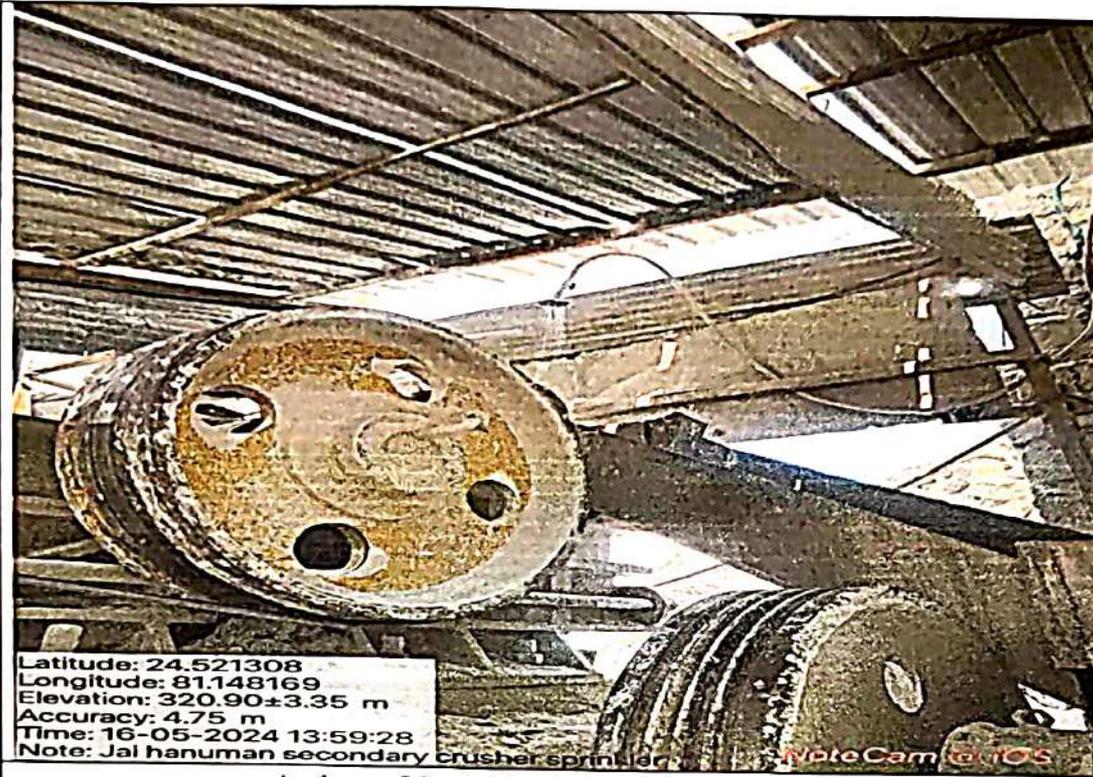
M/S Jai Hanuman Vikas Minerals (Stone crusher)



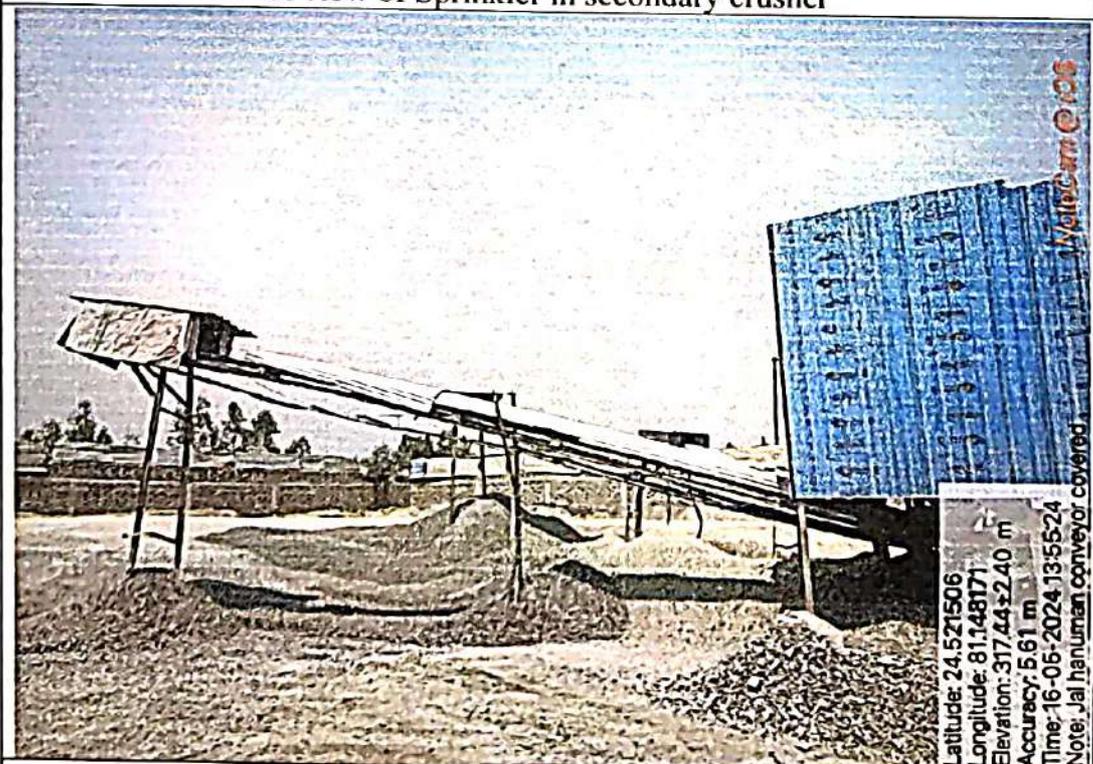
A view of M/S Jai Hanuman Stone Crusher



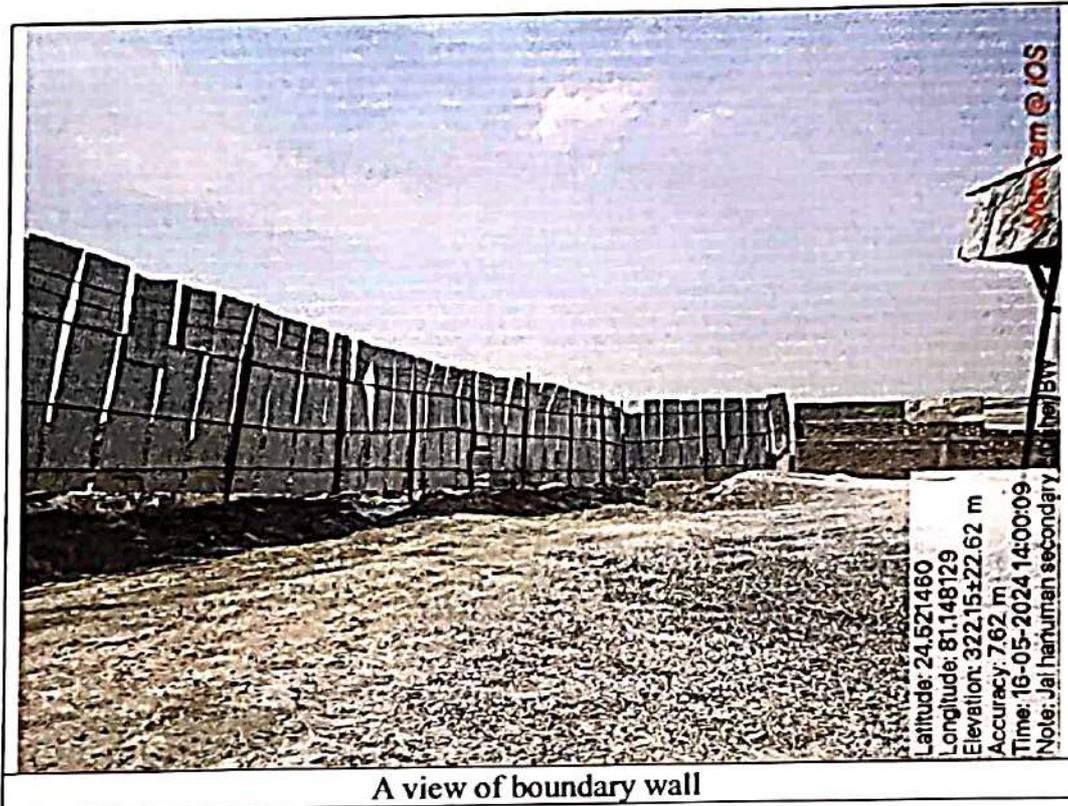
A view of Sprinkler



A view of Sprinkler in secondary crusher



A view of conveyor belt

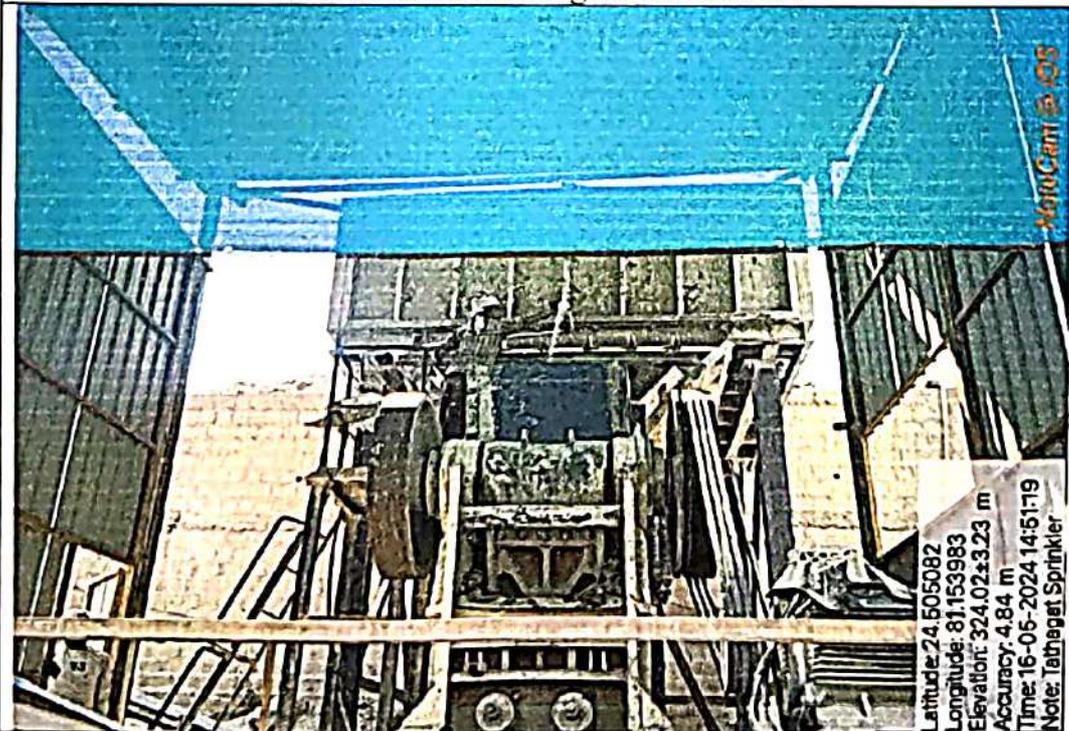


A view of boundary wall

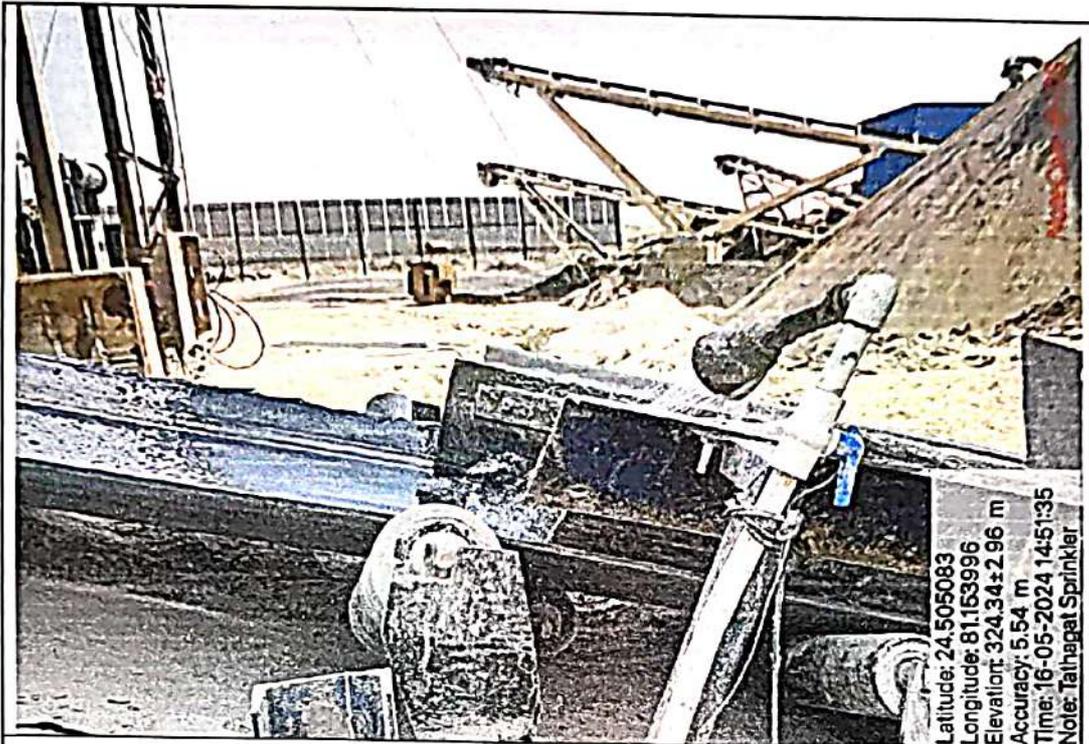
M/S Tathagat Stone crusher



A view of M/S Tathagat stone Crusher

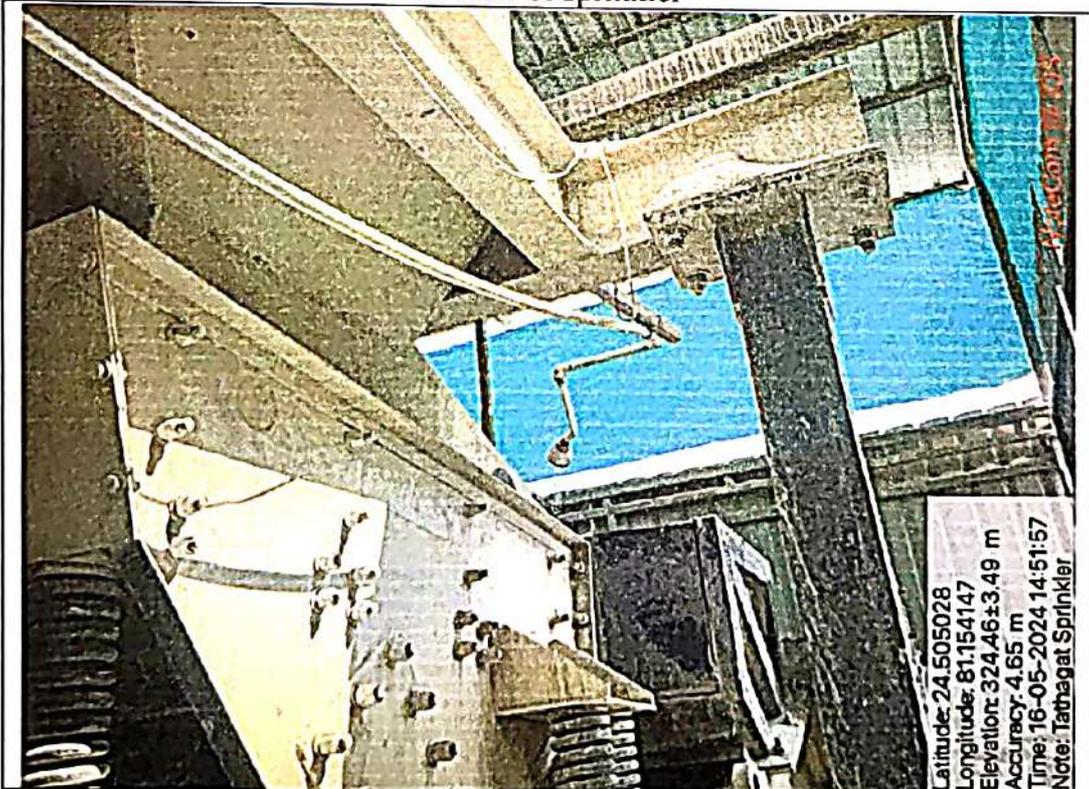


A view of sprinkler



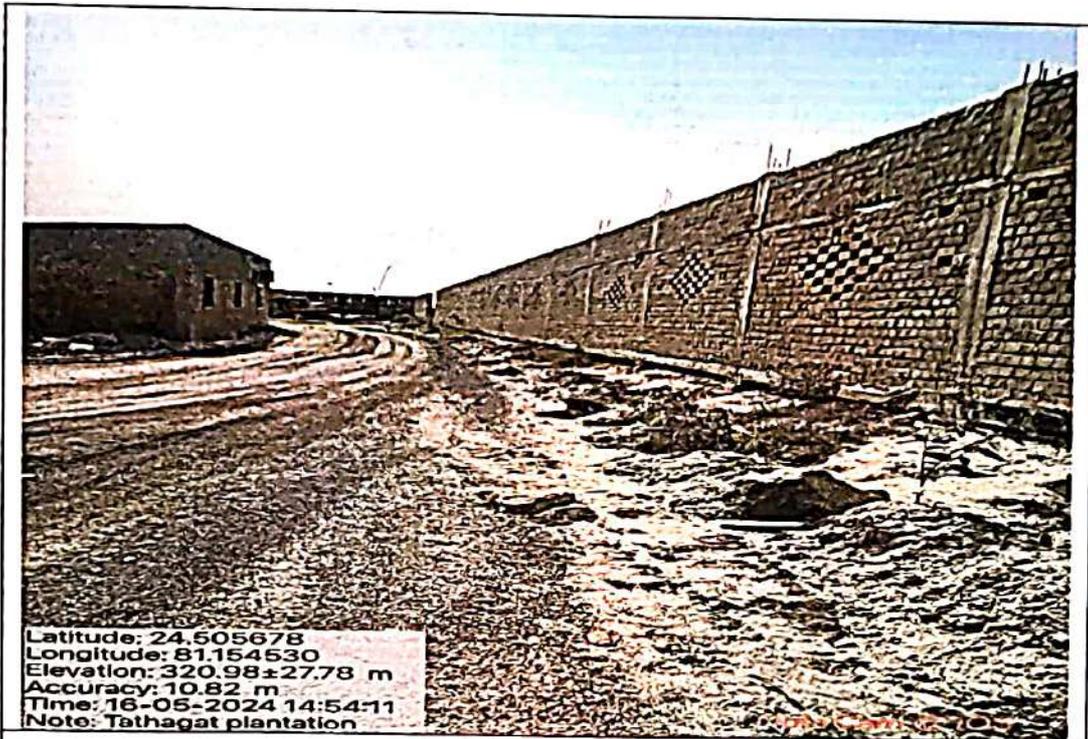
Latitude: 24.505083
Longitude: 81.163996
Elevation: 324.34±2.96 m
Accuracy: 5.54 m
Time: 16-05-2024 14:51:35
Note: Tathagat Sprinkler

A view of sprinkler



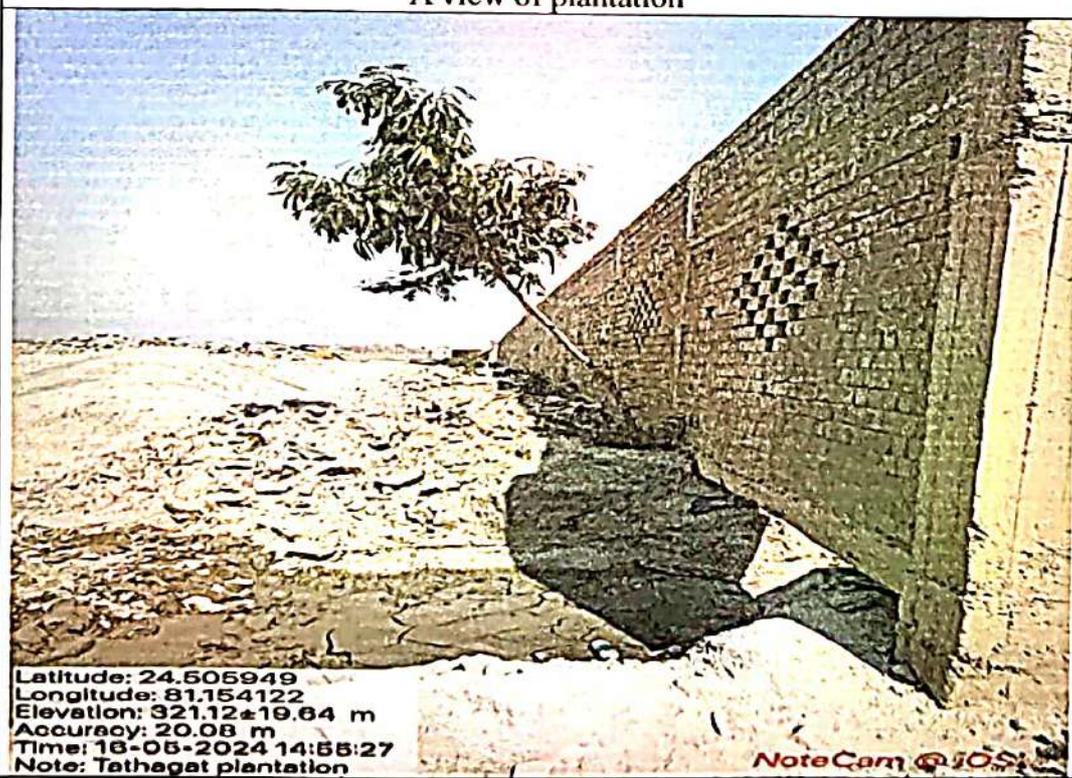
Latitude: 24.505028
Longitude: 81.154147
Elevation: 324.46±3.49 m
Accuracy: 4.65 m
Time: 16-05-2024 14:51:57
Note: Tathagat Sprinkler

A view of sprinkler



Latitude: 24.505678
Longitude: 81.154530
Elevation: 320.98±27.78 m
Accuracy: 10.82 m
Time: 16-05-2024 14:54:11
Note: Tathagat plantation

A view of plantation



Latitude: 24.505949
Longitude: 81.154122
Elevation: 321.12±19.64 m
Accuracy: 20.08 m
Time: 16-05-2024 14:55:27
Note: Tathagat plantation

NoteCam @ JOS

A view of plantation

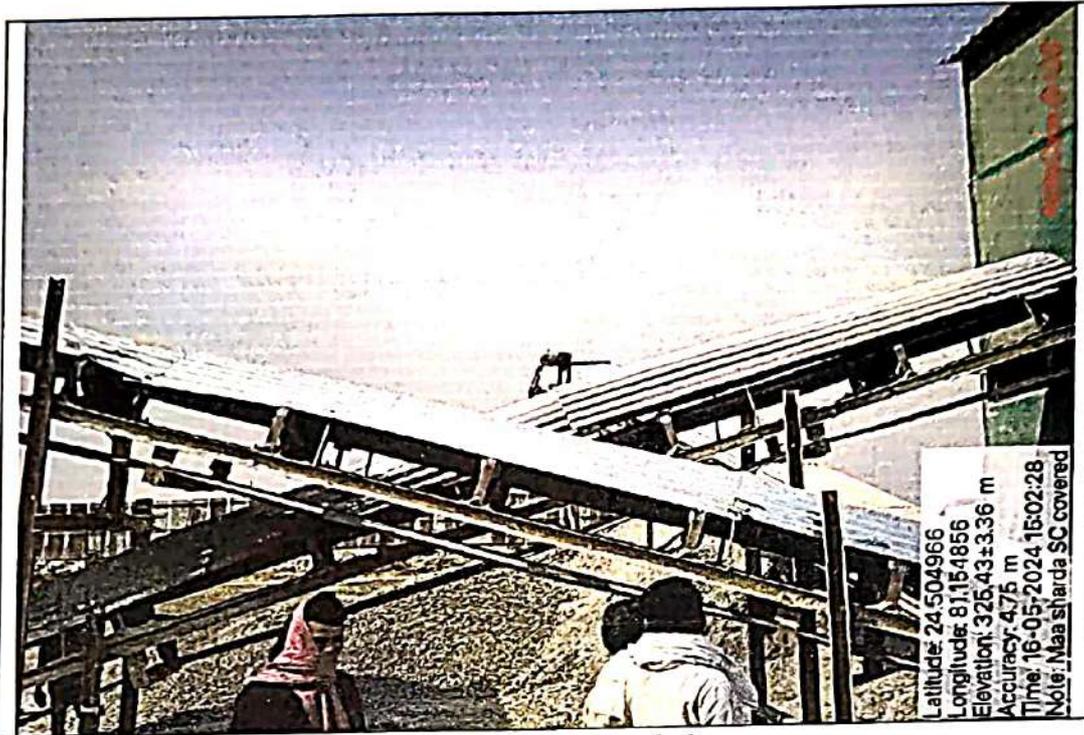
M/S Maa Sharda Stone Crusher



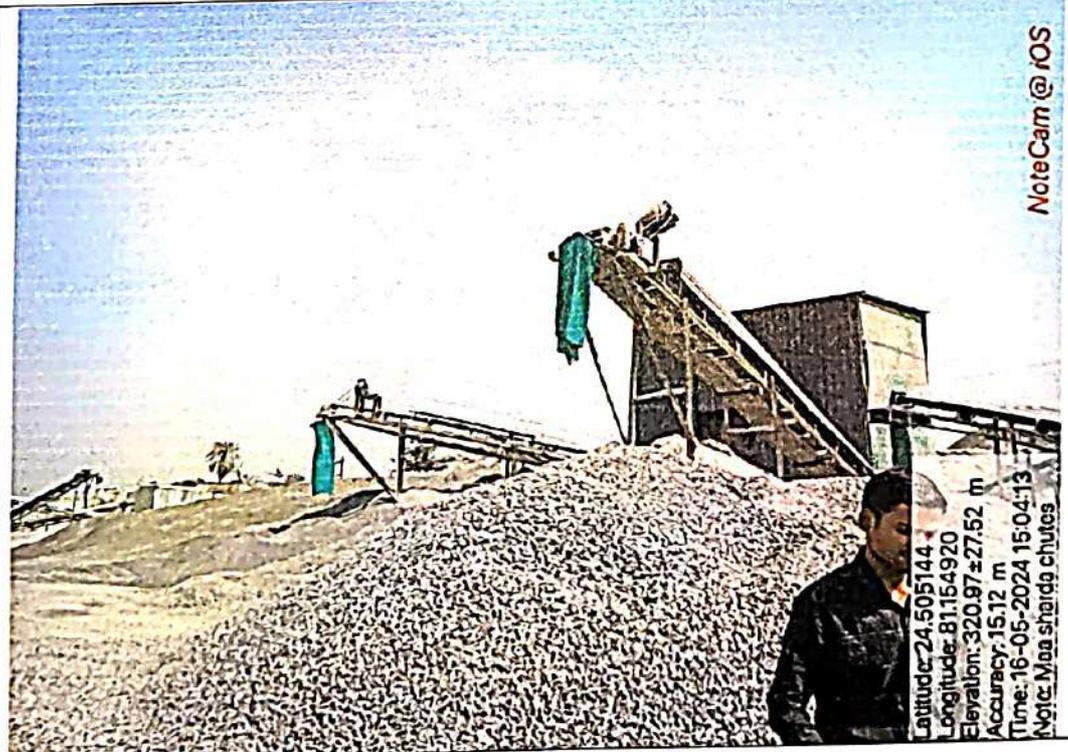
A view of sprinkler at primary crusher



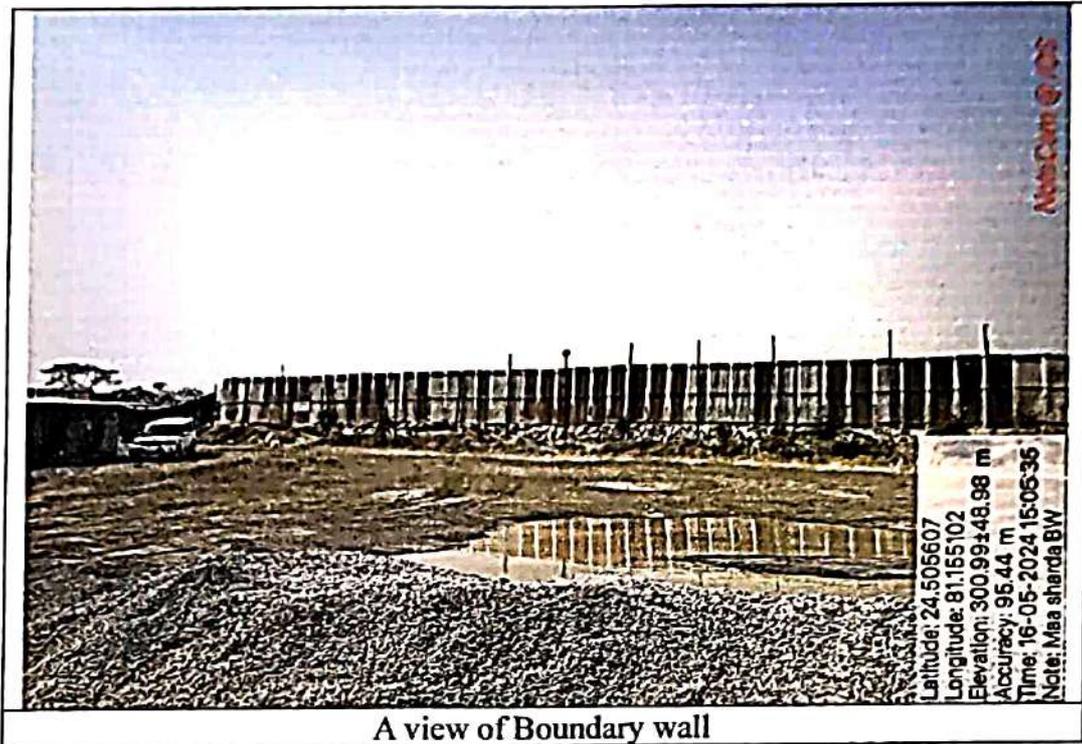
A view of sprinkler at secondary crusher



A view of conveyor belt

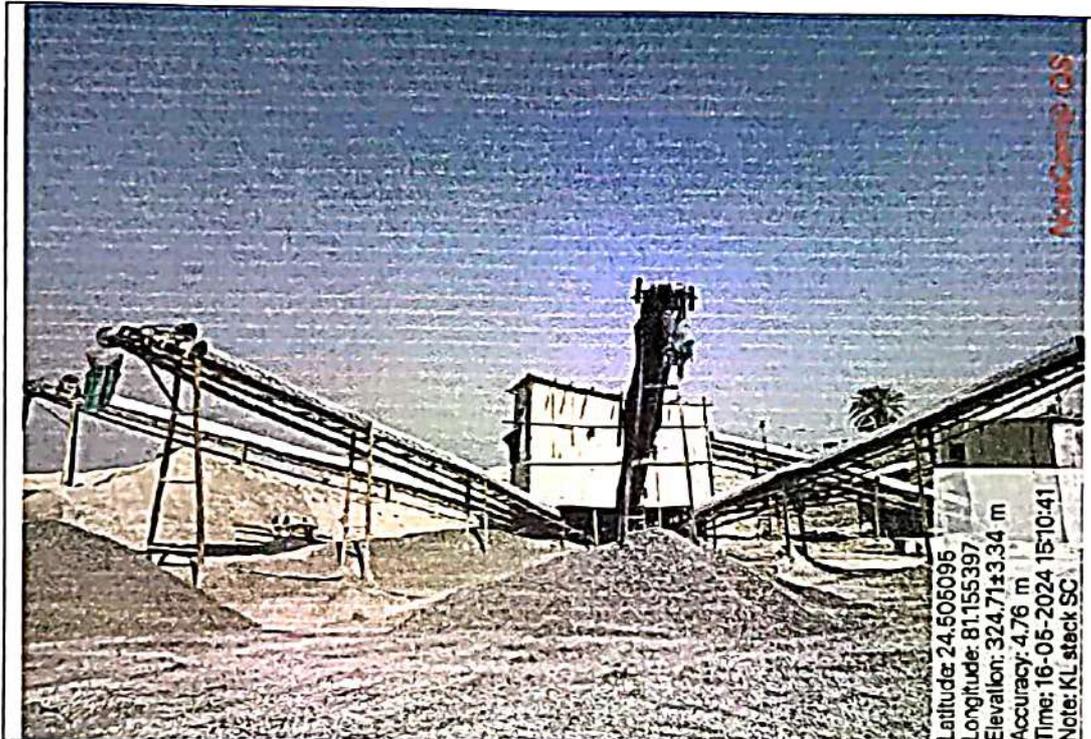


A view of Chutes

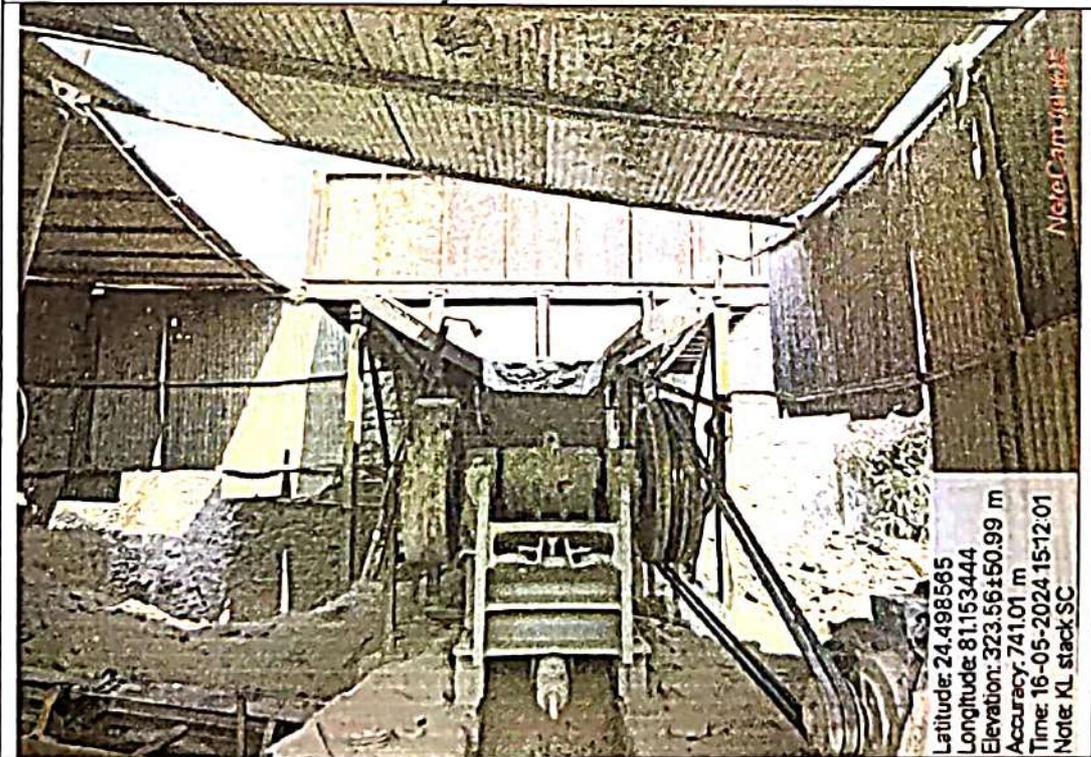


A view of Boundary wall

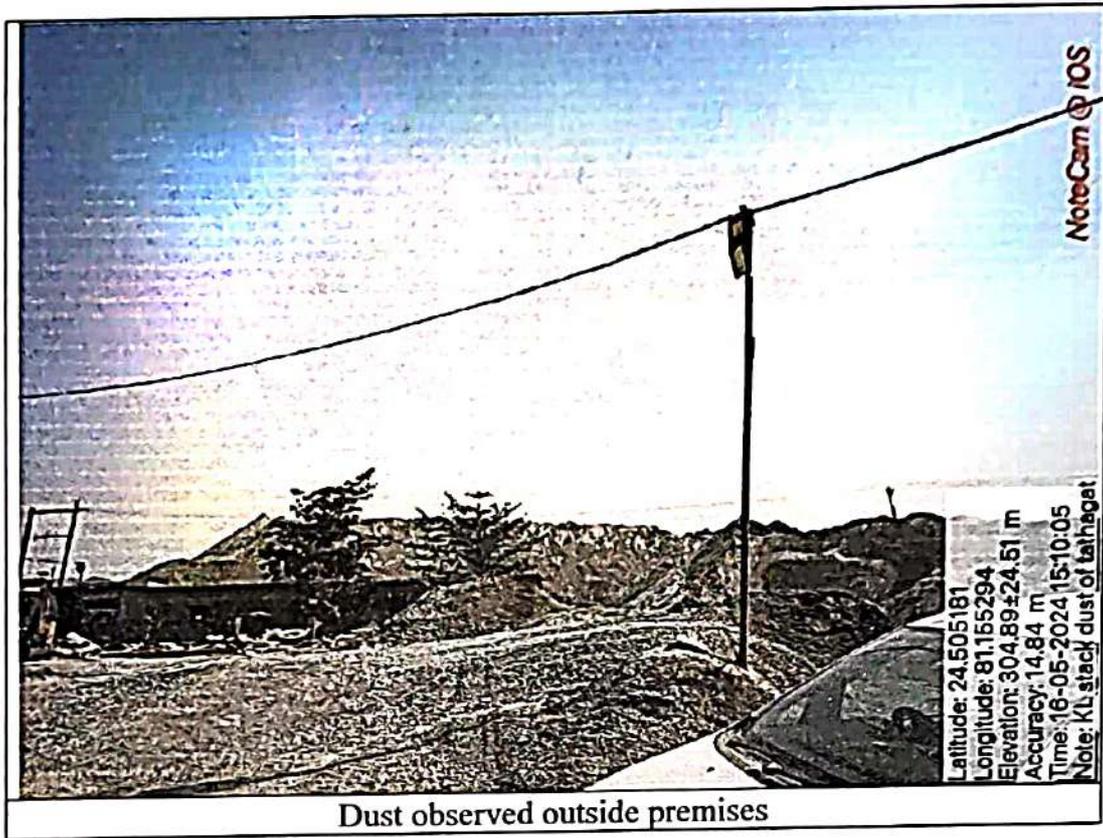
M/S KL Stone Crusher



A view of conveyor belt at M/S KL Stone crusher



A view of sprinkler



VAKALATNAMA
 [Rule 4(1) of the Rules framed under Advocates Act, 1961]
BEFORE THE NATIONAL GREEN TRIBUNAL
ORIGINAL APPLICATION 60/2024
CENTRA ZONAL BENCH

IN THE MATTER OF:

ATUL KUMAR JAIN

.....APPLICANT

Versus

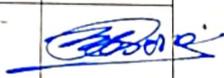
STATE OF M.P. & ORS

..... RESPONDENT

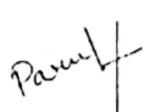
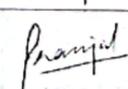
I KP Soni named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this **22 June 2024 at Bhopal.**

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature
K P Soni , Regional Officer, satna	Regional Office, Pollution Control Board, rewa road bypass satna	9425135095 romppcb_satna@rediffmail.com	Officer-in-Charge	

Accepted

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdvidedi20@gmail.com	8878471359	